

**Joint committee report in the matter of Hon'ble National Green Tribunal  
O.A. No. 43/2025 (CZ), Tapeswar Singh Bhati V/s M/s Resonant Wealth  
Consultancy Pvt. Ltd. & Ors.**

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**Joint committee report in the matter of Hon'ble National Green Tribunal  
O.A. No. 43/2025 (CZ), Tapeswar Singh Bhati V/s M/s Resonant Wealth  
Consultancy Pvt. Ltd. & Ors.**

**1. Background:**

An Original Application No. 43/2025 (CZ) has been filed by Tapeswar Singh Bhati before the Hon'ble National Green Tribunal (NGT), Central Zone Bench, Bhopal wherein mainly the issues of non-compliance of the environmental rules by Project Proponent of group housing project have been raised. The Hon'ble NGT, Central Zone Bench, Bhopal on 23/04/2025, in the matter, has inter alia directed under Para 7 and 8 as stated below :

*Para 7. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of: -*

- i. One representative from Central Pollution Control Board, Rajasthan.*
- ii. One representative from State Pollution Control Board, Rajasthan.*

*Para 8. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support."*

**(Copy of order dated 23/04/2025 is annexed herewith and marked as Annexure I).**

**2. Constitution of Joint Committee:**

In accordance with the NGT's directives, the following individuals have been nominated as members of the joint committee:

S. No.	Name of Committee member	Name of Department
A.	Sh. Sunil Kumar Meena, Scientist-E	Central Pollution Control Board, Regional Directorate, Bhopal (M.P.)
B.	Smt. Yogyata Singh, EE, Regional Officer	Rajasthan State Pollution Control, Regional Office, Kota

**3. Details of the grievances raised in the O.A. no. 43/2025:**

In the O.A. no. 43/2025, the grievances of the applicant are as follows:

- i. That the Project Proponent is not complying with specific condition of Environmental Clearance dated 23/06/2017 which states about obtaining*

consent to establish before commencing construction on the project and obtaining consent to operate before commencing operation from Rajasthan State Pollution Control Board (RSPCB).

- ii. That the Project Proponent is partially satisfying the condition no. 8 of Environmental Clearance dated 23/06/2017 which requires the Project Proponent to invest capital cost of Rs. 363.5 lacs and annual recurring cost of Rs. 20.5 lacs towards implementation of Environment Management Plan.
- iii. That the Project Proponent is not complying with the condition no. 9 of Environmental Clearance dated 23/06/2017 which requires the Project Proponent to spend Rs. 97 lacs towards CSR activities.
- iv. That the Project Proponent is not complying with the specific condition no. 11 of the operational phase of Environmental Clearance dated 23/06/2017 which requires the Project Proponent to carry out periodic monitoring of the incremental pollution loads on ambient air quality, noise and water quality.
- v. That the Project Proponent is not complying with the general condition no. 2 of the operational phase of Environmental Clearance dated 23/06/2017 which requires the Project Proponent to submit six monthly monitoring reports to SEIAA, Rajasthan and RSPCB.
- vi. That even after refusal of consent applications of the group housing project, Project Proponent commenced construction and made the group housing project operational.
- vii. That RSPCB had not inspected the project site prior to applicant's complaint dated 29/07/2023.
- viii. That RSPCB vide their letter no. F14/Tech-228/RPCB/B&I/1080 dated 06/12/2023 had directed their Regional Officer, Kota to file a criminal complaint against the promoter and to forward a date sheet/fact sheet for imposition of environmental compensation for the violations done by the unit. However, same has not been complied with till date.

#### **4. Site Visit and Observations:**

The committee members conducted a visit on 17/06/2025 to the site of the project i.e. M/s Resonance Wealth Consultancy Pvt Ltd., to verify the factual status on the issues raised by the applicant. Sh. Dilip Sharma, was present on the behalf of the Project Proponent (hereinafter 'PP'). Committee visited the group housing project for its construction status, sewage treatment system, solid waste management along with few actions taken under CSR activities. The committee also reviewed the documents/details related to the matter submitted by PP. Attendance sheet of Joint Committee members including other officials and representatives of Project Proponent is enclosed. **(Attendance sheet is annexed herewith and marked as Annexure II)**

- M/s Resonant Wealth Consultancy Pvt. is the land title owner and developer of the project while M/s Shubham Group & M/s Orilite Lifespaces served as promoters of the project. The project is titled as "Landmark Paradise".
- The project "Landmark Paradise" is a group housing project located at Kh. No. 200/1, Village- Sakatpura, Tehsil- Ladpura, District- Kota developed by M/s Resonant Wealth Consultancy Pvt. Ltd. The project has 3 blocks viz. A, B & C, which have been constructed in two phases viz. Phase I (Block A & B) and Phase II (Block C).
- Environmental Clearance for the project was granted by State Environment Impact Assessment Authority (SEIAA) Rajasthan vide letter no. F1(4)SEIAA/SEAC-

Raj/Sectt/Project/Cat.8(a)B1(15159)/16-17 dated 23/06/2017. **(A copy of Environmental Clearance dated 23/07/2017 is annexed herewith and marked as Annexure III)**

- As per Environmental Clearance dated 23/07/2017, total plot area of the project is 22374.35 m<sup>2</sup> and total built up area of the project is 66788.98 m<sup>2</sup>. As per the documents submitted by the Project Proponent dated 10/07/2025, the total plot area and total built up area of the project is same as mentioned in the Environmental Clearance dated 23/07/2017 and the configuration of the dwelling units in the group housing project is as per Environmental Clearance which is as under:

	Particulars	Block A	Block B	Block C	Total
1	EWS	6	1	44	251
2	LIG	1	-	22	40
3	3BHK	3	1	-	486
<b>Total</b>		<b>4</b>	<b>3</b>	<b>66</b>	<b>777</b>

- Phase-wise timeline of all construction activities carried out on the project site is as under:

Phase	Blocks	Estimated Completion as per RERA Submission	Actual Construction Schedule	
			Start Date	End Date
I	A	31/12/2019	Jul-17	Dec-19
II	B & C	31/12/2022	Dec-21	April-23

The Project Proponent has also enclosed RERA Registration Certificates and Completion Certificates (by architect) of Phase 1 & 2 which are enclosed from page no. 20 to page no. 31 of the documents submitted by the Project Proponent dated 10/07/2025. **(A copy of RERA Registration Certificates and Completion Certificates (by architect), along with PP reply related to built up area, dwellings and timeline of construction activities are annexed herewith and collectively marked as Annexure-IV)**

- Committee during visit dated 17.06.2025 observed that all the 03 blocks (A, B & C) are constructed and found occupied by dwellers. However, the number of dwellers was of about 40 % of full occupancy.
- Source of water is through 3 nos. of borewells inside the project area. The unit has obtained NOC from CGWA for the groundwater abstraction of fresh water in the tune of 276 KLD with validity from 28/01/2021 to 27/01/2026. Telemetric metering was provided with the three borewells and as per representative, logbook is being maintained. **(A copy of NOC from CGWA is annexed herewith and marked as Annexure V)**
- A D.G. set of 250 KVA was installed on site. The D.G. set was provided with acoustic enclosure and with stack.
- Unit has provided a sewage treatment plant of 350 KLD capacity based on MBBR technology for the treatment of sewage generated from the project. The various units of the STP comprise of oil and grease tank, collection cum equalization tank, tube settler tank, aeration tank, multigrade filter, activated carbon filter and treated water tank. During visit STP was found operational. Metering was provided at the

outlet of STP and logbook was being maintained. The Project Proponent has enclosed log book of STP which is enclosed at page no. 196-197 of the documents submitted by the Project Proponent dated 10/07/2025. Sample was collected from outlet of STP and as per analysis report dated 04/07/2025 parameters are within the prescribed limits. **(A copy of analysis report dated 04/07/2025 is annexed herewith and marked as Annexure VI)**

The analysis results are as below:

S. No.	Parameters	Result	Prescribed Standards
1.	N total mg/L	8.50	Not more than 10
2.	pH	7.6	6.5-9.0
3.	Total Suspended Solids mg/l	7	Not more than 20
4.	Chemical Oxygen Demand (COD) mg/l	36.3	Not more than 50
5.	Bio Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	7.4	Not more than 10
6.	Ammonical Nitrogen as N mg/l	3.48	Not more than 5
7.	Faecal coliform (MPN Technique)/100 ml	84	Less than 100

- As per representative, treated wastewater from the STP is partially utilized for gardening/landscaping (5-10 KLD) and most of the treated wastewater is discharged into municipal sewers. The letter of permission from UIT as submitted by PP for disposal of excess treated wastewater of STP into sewer line is enclosed. **(A copy of letter of permission from UIT as submitted by PP along with log book of STP is annexed herewith and marked as Annexure-VII)**
- Here it is pertinent to mention that unit has not provided dual plumbing system which enables the use of recycled water for toilet flushing, and other non-drinking applications, reducing the demand for fresh water.
- Unit has provided separate dustbins for collection of dry waste and wet waste in common areas. Further the unit has earmarked a location for final collection of solid waste and its transfer to municipal vehicles.
- A pilot scale manure making plant was also inside the project area, where some of the organic waste was found segregated and organic manure was being prepared using sandwich method. As per information displayed, the manure making plant is sponsored by M/s DCM Shriram Foundation.
- Unit has provided Fire Fighting arrangements.
- Unit has provided Rain Water Harvesting Structure.

**5. Point-wise comments on the grievances raised in the O.A. no. 43/2025:**

**1. *Unit has not applied Consent to Establish before commencement of construction and not obtained Consent to Operate before operation from RSPCB: -***

Unit has applied Consent to Establish on 07/07/2020 and Consent to Operate on 17/07/2020. RSPCB has issued show cause notices due to non-compliances observed in applications and refused CTE and CTO applications on 06/01/2022 mainly due to non-submission of National Board For Wildlife (NBWL) clearance as eco-sensitive zone for National Chambal Gharial Sanctuary (NCGS) has not yet not been notified and as per DCF (Wildlife) letter dated 17/03/2021, project is located at 1.81 km from NCGS, the permission from Standing Committee of NBWL is required **(Copy of DCF (Wildlife) letter dated**

**17/03/2021 is annexed herewith and marked as Annexure VIII). Show Cause Notices and Refusal letters of RSPCB are enclosed. (Copy of Show Cause Notices and Refusal letters are annexed herewith and collectively marked as Annexure IX)**

Unit has applied for clearance from NBWL on 20/08/2020 (Proposal number FP/RJ/Others/5314/2020). The Project Proponent has submitted application for clearance from NBWL. **(A copy of Project Proponent's submitted application for clearance from NBWL is annexed herewith and marked as Annexure-X)**

Unit has not obtained clearance from NBWL yet and the boundary of National Chambal Ghariyal Sanctuary is not yet notified.

After refusal of previous CTE and CTO applications, unit has not applied for CTE and CTO to RSPCB till date.

**2. Project proponent is required to invest capital cost of Rs. 363.5 lacs and annual recurring cost of Rs. 20.5 lacs towards implementation of Environment Management Plan.**

Environment Management Plan with budgetary provision and corresponding observations during site visit:				
S. No.	Particulars	Capital Cost (as per EMP)	Annual Recurring cost (as per EMP)	Observation during field visit
1.	Acoustic enclosures and stack attached to DG Set	2 lacs	1 lac	Acoustic enclosure and adequate stack have been provided with D.G. set of 500 KVA.
2.	STP	35 lacs	5 lacs	Unit has installed STP of 350 KLD capacity based on MBBR technology in basement of Block -C for the treatment of sewage generated from the project. On the day of inspection inlet flow was 10.33KL/hr and totalizer reading was 14707.8KL.
3.	Rain Water Harvesting	15 lacs	1 lac	Rain water harvesting structure has been provided and the rainwater collection pipelines were connected underground upto harvesting structure.
4.	Solid Waste Management	2.5 lacs	5 lacs	Unit has provided separate dustbins for collection of dry waste and wet waste in common areas at 10-20meters distance each and earmarked a location for final collection of solid waste and its transfer to municipal vehicles.
5.	Pollution Monitoring	2 lacs	0.5 lac	PP has submitted the last EC compliance report dated 16/6/2023 which included copy of monitoring

				/analysis report of ambient air, water, soil sample etc conducted on 03/02/2023 by a MOEF approved laboratory. <b>(Copy of EC compliance report is annexed herewith and marked as Annexure XI)</b>
6.	Fire Fighting & Emergency Handling	100 lacs	3 lacs	Unit has provided firefighting system.
7.	Green belt	7 lacs	3 lacs	Green area has been developed inside the project. Approx. 2200 m <sup>2</sup> area is covered in plantation.
8.	Dual plumbing & dual flushing	100 lacs	--	Unit has provided dual flushing system but <b>not</b> provided dual plumbing system.
9.	Solar Water System & Solar Module	100 lacs	2 lac	Solar Water System & Solar Module has <b>not</b> been provided.
	<b>TOTAL</b>	<b>363.5 lacs</b>	<b>20.5 lac</b>	

The Project Proponent has submitted consolidated details of total cost incurred on environmental management plan and photographs of the same. **(A copy of consolidated details of total cost incurred on environmental management plan and photographs of the same as submitted by PP, are annexed herewith and collectively marked as Annexure-XII)**

As per details submitted, Project Proponent has spent Rs. 248.3 Lacs towards Environment Management Plan.

### **3. Project proponent has to spend Rs 97 lacs towards CSR Activities.**

During visit, representative of Project Proponent informed that they have constructed class rooms and toilets in some Government schools and constructed a Police Chowki in Landmark City area.

Committee visited three schools which are as under:

- Rajkiya Uccha Madhyamik Vidhyalaya located at Babu Nagar, Balita Road, Kunhadi- As per the display board provided on site, some of the classrooms of the school were constructed by Round Table India under P&G Siksha Initiative with financial support from Round Table India Trust, Round Table India Foundation and **Landmark Paradise** (name of project).
- Rajkiya Balika Uccha Madhyamik Vidhyalay, Sakatpura, Kota- As per information displayed on site, some of the classrooms of the school were constructed by Round Table India under P&G Siksha Initiative with financial support from Round Table India Trust, Round Table India Foundation, Prem Jain Ispat and **Orilite** (promoter of the project).
- Rajkiya Uccha Madhyamik Vidyalaya, Subhash Nagar- As per information displayed on site, some of the classrooms of the school were constructed by Round Table India under P&G Siksha Initiative with financial support from Round Table India Trust, Round Table India Foundation, **Landmark Paradise** (name of project) and some other entities.

Project proponent was asked to provide details of expenditure towards CSR. The Project Proponent has submitted consolidated details of the same and detailed expenditure towards CSR. **(A copy of consolidated details of expenditure towards CSR and detailed expenditure towards CSR as submitted by PP, are annexed herewith and collectively marked as Annexure-XIII)**

As per details submitted, Project Proponent has spent Rs. 46,92,660/- towards CSR.

**4. *Project proponent has to carry out periodic monitoring of the ambient air quality, noise & water quality of the project and has to submit six monthly monitoring reports:***

PP has submitted the last EC compliance report dated 16/6/2023 which included copy of monitoring /analysis report of ambient air, water, soil sample etc conducted on 03/02/2023 by a MOEF approved laboratory. **(Copy of EC compliance report is annexed herewith and marked as Annexure XI)**

**5. *Project proponent commenced construction and made the Group Housing project operational even after refusal of Consent applications: -***

CTE & CTO applications of unit were refused vide Board's letter dated 06/01/2022. Unit was earlier inspected by RSPCB officials on 07/01/2022, during inspection Block-A was operational and Block B & C were under construction. Again, unit was inspected on dated 13/09/2023 by RSPCB officials, during inspection Block-A & B of the project were complete and in operational phase. Block-C of the project was under construction phase (finishing stage).

**6. *RSPCB had not inspected the project prior to applicant's compliant dated 29.07.2023.***

RSPCB has inspected the project on 07/01/2022. Copy of inspection report is enclosed. **(Copy of inspection report is annexed herewith and marked as Annexure XIV)**

Further, during visit of RSPCB on date 13.09.2023, Blocks A and B of the project are completed and operational while Block C was under construction phase (finishing stage) and yet to be commissioned without obtaining valid CTE/ CTO from RSPCB and sewage generated from the unit is being disposed of through tankers by Municipal corporation.

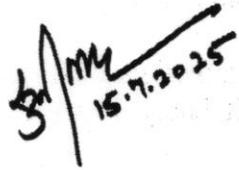
During committee visit on date 17.06.2025, all the 3 blocks (A, B & C) were constructed and found occupied by dwellers and sewage treatment plant of 350 KLD has been provided by PP for the treatment of sewage generated from the project. Treated wastewater from the STP is partially utilized for gardening/landscaping (5-10 KLD) and most of the treated wastewater is discharged into municipal sewers. The letter of permission from UIT as submitted by PP for disposal of excess treated wastewater of STP into sewer line.

**7. RSPCB has issued show cause notice for intended directions for imposition of environmental compensation of Rs 6,12,500/- on project vide its letter dated 03/06/2024 and PP in its reply dated 15/07/2024, deposited environmental compensation of Rs 6,12,500/- to RSPCB. **(A copy of show cause notice for intended directions for imposition of environmental compensation dated 03/06/2024 and Project Proponent's reply dated 15/07/2024 are annexed herewith and collectively marked as Annexure-XV)****

**Recommendations:**

1. As the project got completed without obtaining necessary statutory permissions viz. NBWL Clearance and Consent to Establish/ Consent to Operate, necessary action may be taken by the concern statutory authorities.
2. The Project Proponent shall fulfil the Environmental Management Plan requirements including installation of solar energy systems and dual plumbing, and spend the remaining budgeted amount as per the EC conditions.
3. The Project Proponent need to spend the full Rs. 97 lakhs committed towards CSR activities, with proper documentation and clear attribution to the project.
4. A competent third-party agency should be appointed to verify the actual work done and expenditure incurred under both EMP and CSR components to ensure transparency and accountability.
5. The Project Proponent needs to strictly adhere to six-monthly compliance reporting and carry out periodic pollution monitoring as stipulated under EC guidelines.
6. SEIAA, Rajasthan needs to be directed to consider applicability of NBWL consideration judicially before issuing EC to avoid such issues in delayed or NO CTE/CTO permission.
7. (Rajasthan Real State Regulatory Authority) RERA needs to specify the term "NOC for Environment" clearly in required documents viz Environment Clearance/ CTE/ CTO.

योग्यता  
15/7/25  
Yogyata Singh  
RO, RPCB, Kota

  
15.7.2025  
Sunil Kumar Meena  
Scientist E, CPCB, Bhopal

**Photographs taken during Joint Committee visit 17/6/2025**



**Photograph showing plantation inside the premises**



**Photograph showing D.G. set with acoustic enclose and adequate stack height within the premises**



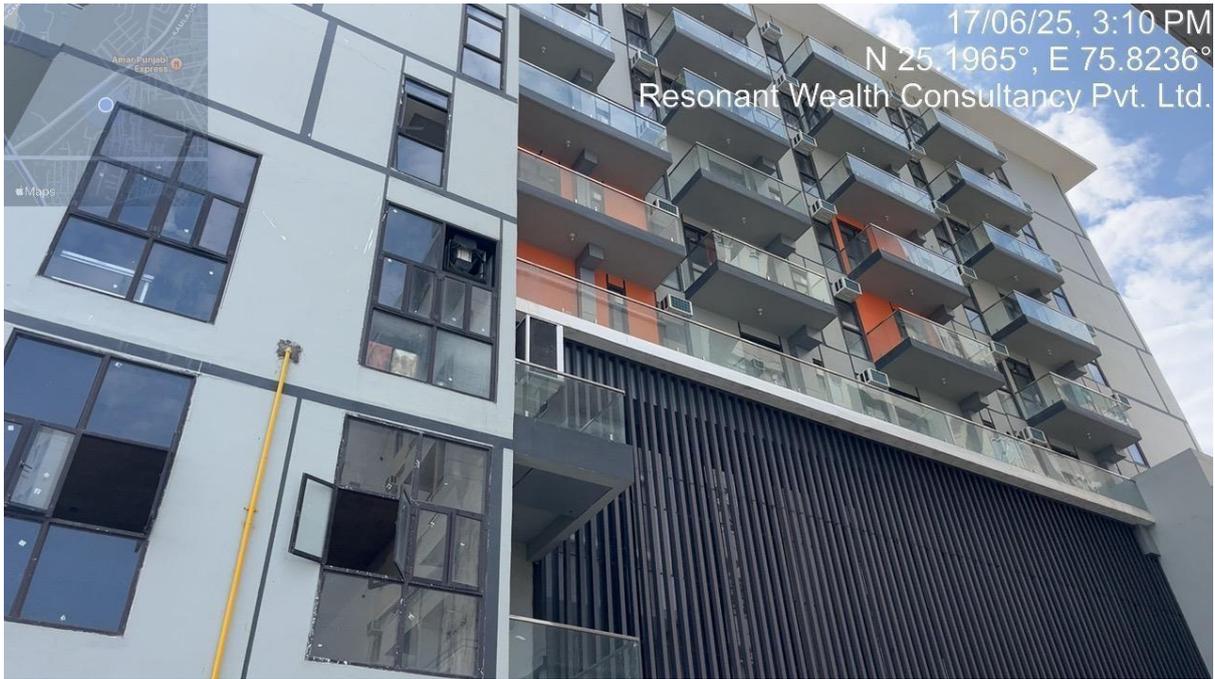
**Photograph showing metering provided with the borewell**



**Photograph showing members of Joint Committee and Project Proponent in front of Block A of group housing project**



**Photograph showing Block B of group housing project**



**Photograph showing Block C of group housing project**



**Photograph showing 350 KLD STP of group housing project**



**Photograph showing pilot scale manure making plant inside the project area**



**Photograph showing pilot scale manure making plant**



**Photograph showing separate dustbins for collection of dry waste and wet waste in common areas and fire fighting system**

**Photographs of CSR projects**



**Photograph of Police Chowki at Landmark City**



Photograph of Rajkiya Ucha Madhyamik Vidhyalaya located at Bapu Nagar, Balita Road, Kunhadi



AC:

**ROUND TABLE INDIA**  
 Freedom Through Education School Block  
 AT  
 Rajkiya Madhyamik Vidhyalaya  
 K.B., Bapu Nagar, Balita Road, Kunhari, Kota

A Project Undertaken By  
**Kota Round Table 281**  
 Under Partnership With

**LANDMARK PARADISE**      **P&G shiksha**      **Round Table India Foundation**  
 Caring, Nurturing, Enabling

**P&G Shiksha Initiative**  
 And Financial Support From  
**Round Table India Trust**  
**Round Table India Foundation**  
**Landmark Paradise**  
**Inaugurated On 5th December 2019**

**LIVE YOUR DREAMS**      **INSPIRING DREAMS**      **KRT-281**

Photograph of display board at Rajkiya Ucha Madhyamik Vidhyalaya located at Bapu Nagar, Balita Road, Kunhadi



Photograph of Rajkiya Ucha Madhyamik Vidhyalaya located at Sakatpura, Kota



Photograph of Rajkiya Ucha Madhyamik Vidhyalaya located at Subhash Nagar, Kota

Item No. 01

**BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH, BHOPAL  
(Through Video Conferencing)**

**Original Application No.43/2025(CZ)**

Tapeshwar Singh Bhati

Applicant(s)

Vs.

M/s Resonant Wealth Consultancy  
Pvt. Ltd. & Ors.

Respondent(s)

**Date of Hearing: 23.04.2025**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

For Applicant (s) : Mr. Tapeshwar Singh Bhati  
(Applicant in Person)

For Respondent(s) : None.

**ORDER**

1. The issues raised in this application are non-compliance of the environmental rules. It is contended by the applicant that the application for consent to operate by the project proponent filed under Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 was refused by the state board, in-spite of that, the project proponent continued the construction of group housing and after inspection by the Board, it was found that Block 'A' and 'B' of the project are completed and operational, while Block "C" of the project is under construction phase (finishing stage) and yet to be commissioned without obtaining valid "consent to establish" and "consent to operate", which is in violation of Section 21(4) of the Air (prevention and control of pollution) Act. 1981 and Section 25/26 of the Water (prevention and

1

O.A. No. 43/2025(CZ)

Tapeshwar Singh Bhati Vs. M/s Resonant Wealth  
Consultancy Pvt. Ltd. & Ors.

- control of pollution) Act. 1974.
2. In view of the above non-compliances, the State Board issued a Show Cause notice No. F14/Tech-(228) Kota/RSPCB/B&I/1081-1084 dated 06-12-2023 (Annexure No. 6) for "intended direction for closure under the provisions of sections 33A of the Water (Prevention and Control of Pollution) Act. 1974 and 31A of the Air (Prevention and Control of Pollution) Act. 1981" to the promoter and it was further directed to file criminal complaint against the Project Proponent. The contention of the applicant is that it is complete in violation of environmental rules.
  3. Respondent no. 4 (Chairman, Rajasthan Real Estate Regulatory Authority) is not proper or necessary party, thus, the name of respondent no. 4 is deleted.
  4. A substantial issue of environment has been raised.
  5. Issue notice to the respondents, returnable within four weeks. Respondents are directed to submit their reply within six weeks through E-filing portal, preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.
  6. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.
  7. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-
    - i. One representative from the Central Pollution Control Board.
    - ii. One representative from Rajasthan State Pollution Control Board.
  8. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the

nodal agency for coordination and logistic support.

9. Applicant is directed to supply the copy of the application and relevant documents to the Committee and Respondent(s) within a week and after compliance of service, the applicant has to submit an affidavit that the notice and copy of the application have been served upon the Committee and respondent(s).
10. The report in the matter be filed by the Committee through email at [ngtczbbho-mp@gov.in](mailto:ngtczbbho-mp@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **23<sup>rd</sup> July, 2025.**

**Sheo Kumar Singh, JM**

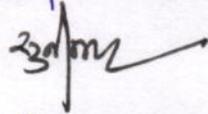
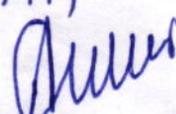
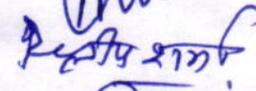
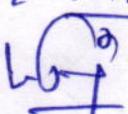
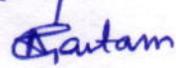
**Dr. A. Senthil Vel, EM**

23<sup>rd</sup> April, 2025  
O.A. No. 43/2025(CZ)  
PN

Attendance Sheet

Annexure-II

NET OA 43/2025 Tapeshwar Singh Bhati Vs.  
M/s Resonant wealth consultancy.  
Date - 17.6.2025

<u>S.NO.</u>	<u>Name</u>	<u>Dept.</u>	<u>MOB.NO</u>	<u>Signature</u>
1.	Sunil kr Meena, Sr-E	CPCB. Bhopal	9617007250	
2.	Yagyata Singh, RO	RPCB Kota	7340044387	<u>योग्यता</u>
3.	Reenkoo Singhal, Lab Incharge	RSPCB Kota	9829770246	
4.	Anurag Singh, AEE	RSPCB, Kota	9987571969	
5.	Arun Mehta	Promoter-Shushan Group	9414441444	
6.	DILIP D. SHARMA	Resonant wealth Co. P. Ltd.	9829062368	
7.	Umesh Tiwari	Orilife Lifespees	7231884888	
8.	ABHISHEK GAUTAM	GESPL, Jaipur	9799220333	
9.	RAJESH SAINI	GESPL, Jaipur	9782298167	<u>Rajesh Saini</u>
10.	Kiran kumari Vaishnav (Jso)	RSPCB, kota	9950346175	<u>Kiran</u>

**State Level Environment Impact Assessment Authority, Rajasthan**

4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-2705633, 2711329 Ext. 361

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/ Cat.8(a)B1 (15159)/ 16-17 Jaipur, Dated:

23 JUN 2017

M/s. Resonant Wealth Consultancy Pvt. Ltd.,  
69/331, V.T. Road, Mansrover,  
Jaipur, Rajasthan.

Sub: Environmental Clearance for proposed expansion of Group Housing Project "Landmark Paradise" Coming At Khasra no. 200/1, Village-Sakatpura, Tehsil-Ladpura, Dist.-Kota, Rajasthan.

This has reference to your application dated 29.09.2016 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 05.01.2017 and 01.03.17.

**2. Brief details of the Project:**

1.	Category/ Item no. (in Schedule):	Cat.8(a)B2																																													
2.	Location of Project	Khasra No. 200/1, village -Sakatpura, Tehsil-Ladpura, District-Kota, Rajasthan																																													
3.	Project Details	<p><b>As under:</b></p> <table border="1"> <thead> <tr> <th rowspan="2">S. N.</th> <th rowspan="2">Particulars</th> <th colspan="3">Details</th> </tr> <tr> <th>Existing</th> <th>Proposed</th> <th>Total</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Total plot area</td> <td colspan="3">22,374.35 sq. m.</td> </tr> <tr> <td>2.</td> <td>Built up Area</td> <td>5753.02 sq.m</td> <td>61,035.96sq. m</td> <td>66,788.98sq. m.</td> </tr> <tr> <td>4.</td> <td>Permissible F.A.R.</td> <td colspan="3">(2.25) 50,342.28sq.m.</td> </tr> <tr> <td>5.</td> <td>Utilized F.A.R.</td> <td colspan="3">(1.98) 44,185.37 sq. m.</td> </tr> <tr> <td>6.</td> <td>Permissible Ground Coverage</td> <td colspan="3">35 % (7831.02 sq.m.)</td> </tr> <tr> <td>7.</td> <td>Utilized Ground Coverage</td> <td colspan="3">27.72% (6202.16 sq.m.)</td> </tr> <tr> <td>8.</td> <td>Permissible height</td> <td>-</td> <td>-</td> <td>-</td> </tr> </tbody> </table>			S. N.	Particulars	Details			Existing	Proposed	Total	1.	Total plot area	22,374.35 sq. m.			2.	Built up Area	5753.02 sq.m	61,035.96sq. m	66,788.98sq. m.	4.	Permissible F.A.R.	(2.25) 50,342.28sq.m.			5.	Utilized F.A.R.	(1.98) 44,185.37 sq. m.			6.	Permissible Ground Coverage	35 % (7831.02 sq.m.)			7.	Utilized Ground Coverage	27.72% (6202.16 sq.m.)			8.	Permissible height	-	-	-
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9.	Achieved height	Block A & B : 30 m Block C : 27 m
10.	Proposed Green Area	2431.43 (10.86 %)
11.	Total No. of Flat (1 BHK, 2 BHK etc.)	The project will involve the construction of 3 blocks with 17 towers comprising of 777 nos. dwelling units (EWS: 251 nos., LIG: 40 nos., 3 BHK: 486 nos.).

Details are as under:-

S.No	Particulars	Block A	Block B	Block C	Total
1.	EWS	63	144	44	251
2.	LIG	18	-	22	40
3.	3BHK	324	162	-	486
	Total	405	306	66	777

12.	Other facilities like swimming pool, club etc.	Commercial area (1465.14 sq.m.), society office (282.24 sq.m.), club house (592.24 sq.m.) etc.
-----	--	--

4. Parking

Parking details are as under:-

Required Parking : 731 ECU

Proposed Parking : 731 ECU

S. No.	Details	Cars	Two wheelers	Total ECU
1.	Open area	298	526 (175 ECU)	473
2.	Stilt	156	305 (102 ECU)	258
<b>Total</b>		<b>454</b>	<b>831 (277 ECU)</b>	<b>731</b>

5. Project Cost:

Rs. 97 crores

6. Water Requirement per day & Source

Water demand are as under:-

Total Water requirement : 404 KLD

Fresh Water : 276 KLD

Recycled Water : 128 KLD

Source : Municipal water supply/Ground water supply

7. Fuel & Energy:-

As under:

<b>Source of supply</b>	33 kV JVVNL GSS	
<b>Electrical Load</b>	Connected load	6198 KW
	Maximum demand	3212 KW
<b>Transformer</b>	Number	2 nos.
	Capacity	2000 kVA, 33/0.433 kV each

	<b>DG Sets</b>	Number	1
		Capacity	500 kVA
		Fuel Used	HSD (sulphur content: 0.05%)
		Fuel Consumption	80 l/hr

8.	Environment Management Plan with budgetary provision.	As under:			
		<b>S.No.</b>	<b>Particulars</b>	<b>Capital Cost</b>	<b>Annual recurring cost</b>
		1.	Acoustic enclosures & stack attached to DG sets	2 lacs	1 lac
		2.	STP	35 lacs	5 lac
		3.	Rain water harvesting	15 lacs	1 lac
		4.	Solid waste management	2.5 lacs	5 lac
		5.	Pollution monitoring	2 lacs	0.5 lac
		6.	Fire fighting & emergency handling	100 lacs	3 lac
		7.	Green Belt	7 lacs	3 lac
		9.	Dual Plumbing & Dual Flushing	100 lacs	--
		10.	Solar water system & solar module	100 lacs	2 lac
			<b>TOTAL</b>	<b>363.5 lacs</b>	<b>20.5 lac</b>

9.	CSR Activities	As under :
----	----------------	------------

S. No.	Facilities to be provided	Activities to be done by PP	Total Expenditure (Rs in lac)		
			I Year	II Year	III Year
1.	National Chambal Sanctuary	For the protection of crocodilian species <i>Gavialis gangeticus</i> (Gharial)	30	-	-
2.	Education 1.(Rajkiye balika Ucch Madhyamik Vidhyalya, Sakatpura)  2. Shyam Hari Singhaniya Sr. Sec. School, Udhog Nagar)	1. Construction of class rooms. 2. Repair and maintenance of existing classrooms including electrification work 3. Construction of staff rooms 4. Setting up of water coolers and its maintenance 5. Tables & Chairs, Almira etc and sport utilities in the schools 6. Green belt development/ Plantation in school premises. 7. Setting up of solar powered computer lab in the school 8. Repair of the roof including water proofing works 9. Library rooms and donation of books 10. Construction of toilets (4 Nos/ school)	20	10	10

3.	Medical	1. Giving surgical equipments 2. Giving ambulance and its maintenance 3. Health check up & medical camps for the nearby people especially employees and other labourers around the project area 4. Providing basic medicines	5	5	5
4.	Awareness camps	1. Road safety awareness camp once a year (3 years) 2. Cleanliness camps under Swachh Bharat Abhiyan scheme and providing dust collection bins in the locality in consultation with Kota Municipal Corporation	3	3	-
5.	Safety	1. Construction of Police Chowki for safety of students	-	6	-
<b>Total</b>			<b>58 lacs</b>	<b>24 lacs</b>	<b>15</b>
Rs 97 lac under the Corporate Social Responsibility (CSR) will be spent in 3 years.					

10. STP  
STP capacity : 350 KLD  
Technology : Phytoid Technology

11. Green Belt/  
Plantation area  
and % of total  
area in sq. mts.  
Total landscape area : 10.86 % (2431.43 sq. m.)

12. Budgetary Breakup for Labour

Rs.13.59 Lacs

S. No	Health and Safety Issues	Health and Safety plan	Budget
1.	Accommodation/ Shelter	Temporary housing facilities for construction workers	32 nos x 8000= 2.56 Lacs
2.	Sanitation facility	Separate Temporary toilet facilities for construction workers	5 nos x 2500 each = 0.125lacs
3.	Safe drinking water	Clean drinking water will be sufficiently made available at suitable points.	2.0 lacs
4.	Fuel for cooking	Provision of cooking fuel for the labourers	5.0 lacs
5.	First Aid Facility	A first aid room with equipped First-aid boxes and cupboards will be accessible during the hours of working in the construction phase. Conveyance arrangements to hospitals or dispensaries from the construction site will be readily made	0.5 lacs

		in unforeseen circumstances.	
6.	Medical Examination	An initial examination of every person employed in the construction activity (peak construction 200 workers) will be done. The periodic medical examination will be arranged over a various phases of construction. A regular health test and analysis will be done.	2.4 lacs
7.	Education for their children	Basic education for labourer's children will be provided at the site.	0.50 lacs
8.	Crèche & recreation facility	Crèche & recreation facilities will be provided at the site	0.50 lacs
	<b>Total</b>		<b>13.59 lacs</b>

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC Rajasthan hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

#### **PART A: SPECIFIC CONDITIONS**

##### **I. CONSTRUCTION PHASE**

1. Consent to Establish" shall be obtained from RPCB before start of any construction work related to proposed project at the site.
2. The PP shall obtain a "No objection certificate for height clearance for the envisaged level from the Airports Authority of India.
3. No Mobile tower shall be installed.
4. As envisaged, the P.P. shall invest at least an amount of Rs. 363.5 Lacs as capital cost(before the project is put into use) and Rs. 20.5 Lacs as annual recurring cost for implementing various environmental protection measures.
5. An amount of Rs. INR Rs 97 Lacs splitover for 3years as Rs.58 Lacs for first year, Rs.24 Lacs for second year and Rs.15 Lacs for third year should be spent under CSR as above. The expenditure on these activities shall be reflected in the books of account when presented for auditing of accounts. The proposal should contain provision for toilets for girls in nearby schools. The proposal should contain provision for monthly medical camps, distribution of medicines and improvement in educational facilities in the nearby schools. The Detailed action plan of CSR activities shall be submitted by the PP to RSPCB at the time of applying for "Consent to Establish". From the 97 Lacs to be spent as CSR in the first year the PP shall spent an amount of Rs. 30 Lacs for the protection of crocodilian species *Gavialis gangeticus* (Gharial) in the National Chambal Sanctuary,Kota.
6. Green belt/Landscaping should be developed in 10.86 % (2431.43 sq. m.), as proposed.
7. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.



8. For conservation of electricity and to reduce energy losses the management shall ensure that the electrical voltage is stepped down from 33 KV to 11 KV and distributed at this level and finally brought to 440 volts.
9. The PP shall obtain approval of drawings of laying electrical lines from the concerned SE of RRVPNL/ JVVNL and comply with the provisions as per Terms and Conditions for Supply of Electricity-2004 of JVVNL.
10. The PP shall full fill the requirements of energy regulatory commission.
11. All energy saving measures proposed by the PP should be implemented before the project is put into use.
12. A preventive action plan ( as part of conceptual plan) for earthquake resistance buildings as per NBC code specifically for zone 3,4,5 should submitted along with the form 1, form 1A and conceptual plan to RSPCB at the time of applying for CTE.
13. Road width and bend should be adequate for easy movement of fire fighting vehicles.
14. Proposals for provisions regarding accessibility to the various floors of the project and other related parts for Divyang people should be provided.
15. Details of all the points mentioned at point no. 9 under energy conservation of form no. IA would be explicitly taken care of.
16. The P.P. shall ensure taking necessary steps on urgent basis to improve the living conditions of the labour at site. The proposed Budgetary provision of Rs. 13.59 Lacs shall be made for the housing of construction labor within the site with all necessary infrastructure and facilities such as health facility, sanitation facility, fuel/preferably LPG for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants. The housing may be in the form of temporary structures to be removed after the completion of the project. Details of provisions should be submitted to RPCB at the time of obtaining CTE.
17. The PP will comply with the provisions as per the Building and Other Construction Workers (Regulation of Employment & Condition of Service) Act 1996.
18. The STP should be so designed so that it can cater the minimal flow due to lesser occupancy in the project so as to bring the waste water quality as per the prescribed standards.
19. The drains should be of adequate capacity and be lined till the final disposal points.
20. As proposed, the entire waste water during the construction phase should be discharged through the Septic tank followed by soak pit and during post construction phases through STP of capacity 350 Kld of Phytorid Technology. The construction of the STP should be carried out simultaneously with that of the project and the STP should be functional before the project is put into use. The STP should have a separate hourly meter and energy meter.
21. The PP shall comply Construction & Demolition Waste Management Rules, 2016.
22. All required sanitary and hygienic measures shall be in place before starting construction activities. The safe disposal of waste water and solid waste generated during the Construction phase shall be ensured.
23. All the laborers engaged for construction shall be screened for health and adequately treated before engaging them to work at the site.
24. All the topsoil excavated during the construction shall be stored for use in horticulture/landscape development within the project site.
25. Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking necessary precautions for general safety and health aspects of the people, only at approved sites with the approval of competent authority.
26. Soil and ground water samples will be tested to ascertain that there is no threat to the ground water quality by leaching of heavy metals and other toxic contaminants.
27. Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such material must be secured so that they do not leach into the ground water.
28. The diesel generator sets to be used during and post construction phase shall be of low-sulphur-diesel type and shall conform to Environment (Protection) Rules for air and noise emission standards.
29. Vehicles hired for bringing construction material and laborers to the site shall be in good conditions and shall conform to applicable air and noise emission standards and shall be operated during non-peak/approved hours.

30. Ambient noise levels shall conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase.
31. Fly ash shall be used as building material in the construction as per the provisions of Fly Ash notification of September, 1999 as amended from time to time.
32. NOC shall be obtained from National State Disaster Management Authority, wherever applicable.
33. Provision for storm water harvesting and its re-use as per CGWA and BIS standards for various applications should be implemented before the project is put into use.
34. Guidelines issued by concerned Ministry for water scarce areas may be followed.
35. Water demand during construction shall be reduced by the use of pre-mixed concrete, curing agents and other best practices. In place of fresh water, effort should be made to use treated waste water from nearby areas.
36. Total domestic water requirement shall not exceed 404 KLD (Fresh Water: 276 KLD, Recycled Water: 128 KLD), as proposed. The necessary permission of water supply should be submitted to RSPCB at the time of applying for CTE. At the time of applying for CTE the PP should get it confirmed from RSPCB that no illegal bore well exists in the proposed site.
37. Building Plan should be got approved from the competent Authority and the construction should be as per the approved building plan and as per applicable provisions in NBC.
38. The P.P. should ensure compliance of the order of the Hon'ble Rajasthan High Court, Jodhpur, in D. B. Civil writ petition no. 1536 of 2003 in the matter of Abdul Rahman vs. State of Rajasthan and others.
39. Adequate measures shall be taken to reduce air and noise pollution during construction as per CPCB norms.
40. Fixtures for showers, toilet flushing and drinking shall be of low flow either by use of aerators of pressure reducing devices or sensor based control.
41. Use of glass may be reduced by up to 40% to reduce the electricity consumption and load in air-conditioning. If necessary, use high quality double glass with special reflective coating windows.
42. Roofing should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
43. Opaque walls shall meet prescriptive requirement as per Energy Conservation Building Code for all air-conditioned spaces, whereas, for non- air-conditioned spaces, by use of appropriate thermal insulation material to fulfill the requirement.
44. Provision of solar water heating /chilling/street lighting etc shall be explored and implemented.
45. A First Aid Room should be provided at the project site, both, during construction and operation phase of the project.
46. Any hazardous waste generated during construction phase shall be disposed of as per applicable rules and norms with necessary authorization of the RPCB.
47. The approval of the competent authority shall be obtained for structural safety of the building due to earthquake, adequacy of firefighting equipment, etc. as per National Building Code 2005 including protection measures from lightening etc.
48. Regular supervision of the above and other measures for monitoring shall be in place throughout the construction phase, so as to avoid nuisance to the surroundings.
49. During construction phase and Post construction / operation phase of the project, the project proponent shall be responsible for implementation of EIA/EMP. Commitment of proponent in this regard shall be submitted to RPCB at the time of applying for CTE.
50. The project proponent shall fulfill in letter and spirit, all the commitments given/submitted to the SEAC office.

## **II. OPERATION PHASE**

1. An independent expert shall certify the installation of the Sewage Treatment Plants (STP) and a report in this regard shall be submitted to the RPCB, before the project is commissioned for operation. Discharge of treated sewage shall conform to the norms & standards of the Rajasthan State Pollution Control Board.
2. Adequate measures shall be taken to prevent odor from solid waste processing and STP.
3. Proper system of channelizing excess storm water shall be provided.

*Wd*

4. Rain Water harvesting (RWH) for roof top run-off and surface run-off, as planned shall be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The Rain Water Harvesting plan shall be as per GoI manual.
5. The proposals on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy Efficiency shall be implemented.
6. The power factor shall be maintained near unity.
7. Application of solar energy shall be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar system for a portion of the apartments shall be provided.
8. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking shall be fully internalized and no public space shall be utilized.
9. Regular and periodic mock drills shall be undertaken by the fire department at least once in a year.
10. The D. G. sets to be operated with stack height as per EP Act, 1986 along with acoustic enclosure.
11. Incremental pollution loads on the ambient air quality noise and water quality shall be periodically monitored after commissioning of the project and report to be submitted to RPCB.
12. The solid waste generated shall be properly collected & segregated before disposal to the City Municipal Facility. The in-vessel bio-conversion technique may be used for composting the organic waste.
13. Any hazardous waste including biomedical waste shall be disposed of as per applicable Rules & norms with necessary approvals of the Rajasthan State Pollution Control Board.
14. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The proposed open space inside the plot shall be suitably landscaped and covered with vegetation of indigenous variety.
15. Trees and shrubs of local species shall be planted to allow habitat for birds with appropriate distance from the boundary.
16. The SEIAA, Rajasthan reserve the right to add new conditions, modify/ annual any condition and/or to revoke the clearance if implementation of any of the aforesaid condition/other stipulations imposed by competent authorities is not satisfactory. Six monthly compliance status report of the project along with implementation of environmental measures shall be submitted to MoEF, Regional Office, Lucknow, SEIAA, Rajasthan & RPCB, Jaipur.

## **B GENERAL CONDITIONS**

1. The environmental safeguards contained in Form 1-A shall be implemented in letter and spirit.
2. Six monthly monitoring reports shall be submitted to SEIAA, Rajasthan and Rajasthan State Pollution Control Board.
3. Officials of the RPCB, who would be monitoring the implementation of environmental safeguards, shall be given full cooperation facilities and documents/data by the PP during their inspection. A complete set of all the documents submitted to SEIAA, Rajasthan shall be forwarded to the DoE, Rajasthan and Rajasthan State Pollution Control Board.
4. In case of any change(s) in the scope of the project, the PP requires a fresh appraisal by SEIAA/SEAC, Rajasthan.
5. The SEIAA/SEAC, Rajasthan reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environmental clearance under the provisions of the Environment (Protection) Act-1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
6. All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority.
7. The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA, Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at [www.rpcb.nic.in](http://www.rpcb.nic.in). The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA, Rajasthan and Regional Office, Jaipur(S) of the Board.
8. These stipulations would also be enforced amongst the others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification' 06.

*ml*

9. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the proponent, if it is found that construction of the project had been started without obtaining environmental clearance.
10. The Environmental Clearance is subject to the specific condition that the PP shall obtain prior clearance from forestry and wild life angle including clearance from Standing Committee of the National Board Wild Life if applicable. It is further categorically stated that grant of EC does not imply that forestry and wild life clearance shall be granted to the project and that their proposals for forestry and wild life clearance will be considered by the respective authorities on their merits and Decision taken. The investment made in the project, if any, based on environment clearance so granted, in anticipation of the clearance from forestry and wildlife angle shall be entirely at the cost and risk of the project proponent and Authority or Ministry of Environment & Forests shall not be responsible in this regard in any manner.
11. The PP shall obtain prior clearance form forestry and wild life angle including clearance from standing committee of National Board of Wild Life as applicable as project is situated within 10 Km. of sanctuary. It is further categorically stated that grant of EC does not necessary implies that forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and Wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance form forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF shall not be responsible in this regard in any manner.

  
**(Rajesh Kumar Grover)**  
**Member Secretary,**  
**SEIAA, Rajasthan.**

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/ Cat.8(a)B1 (15159)/ 16-17

**Copy to following for information and necessary action:**

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-1 10003.
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Smt. Alka Kala, Chairperson, SEIAA, Rajasthan, 69-A, Bajaj Nagar Enclave, Jaipur
4. Sh. Sankatha Prasad, (IFS Retd.), 250, Gomes Defence Colony, Vaishali Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5<sup>th</sup> Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Environment Management Plan- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
9. Programmer, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this environmental clearance on the website.

  
**M.S. SEIAA (Rajasthan)**

**Pradeep Kapoor**  
Registrar



**Rajasthan Real Estate Regulatory Authority**  
Nagar Niyojan Bhawan, Opp. Birla Mandir,  
J.L.N. Marg, Jaipur-302004  
Tel:-0141-2569430  
Website: <http://rera-rajasthan.in>  
Email: [registrar@rera-rajasthan.in](mailto:registrar@rera-rajasthan.in)  
[usersupport@rera-rajasthan.in](mailto:usersupport@rera-rajasthan.in)

### REGISTRATION CERTIFICATE OF PROJECT

This certificate of registration is hereby granted under section 5 of the Real Estate (Regulation and Development) Act, 2016 to the following project:-

1. Project registration number: RAJ/P/2017/266
2. Details of Project: LANDMARK PARADISE at Khasra No. 200/1, Sakatpura, Tehsil-Ladpura, Kota-324008 (Rajasthan)
3. Details of promoter:  
Name of the firm/society/company/competent authority M/S RESONANT WEALTH CONSULTANCY PVT. LTD. having its registered office at 69/331, VT Road, Mansarover, Jaipur-302020 (Rajasthan)
4. This registration is granted subject to the following conditions, namely:-
  - (i) The promoter shall enter into an agreement for sale with the allottees as provided in Form-G;
  - (ii) The promoter shall execute and register a conveyance deed in favour of the allottee for the apartment. Simultaneously he shall also execute and register the conveyance deed for the undivided proportionate title in the common areas to the association of the allottees or the competent authority, as the case may be, as per section 17 of the Real Estate (Regulation and Development) Act, 2016;
  - (iii) The promoter shall deposit seventy percent of the amounts realised by the promoter in a separate account to be maintained in a schedule bank to cover the cost of construction and the land cost to be used only for that purpose as per subclause (D) of clause (I) of sub-section (2) of section 4 of the Real Estate (Regulation and Development) Act, 2016;
  - (iv) The registration shall be valid upto 31.05.2019 (Estimated Finished Date) unless extended by the Real Estate Regulatory Authority in accordance with section 6 of the Real Estate (Regulation and Development) Act, 2016 read with rule 7 of the Rajasthan Real Estate (Regulation and Development) Rules, 2017;
  - (v) The promoter shall comply with the provisions of the Act and the rules and regulations made thereunder;

प्रदीप कपूर  
रजिस्ट्रार  
RERA, RAJ.

(vi) The promoter shall not contravene the provisions of any other law for the time being in force in the area where the project is being developed.

5. If the above mentioned conditions are not fulfilled by the promoter, the Authority may take necessary action against the promoter including revoking the registration granted herein.

6. The Login Id and password for the purpose as provided under clause (a) of sub-section (1) or sub-section (2) of section 5 of the Real Estate (Regulation and Development) Act, 2016, as the case may be, is enclosed herewith.

This bears approval of Chairman, Rajasthan Real Estate Regulatory Authority (RERA).

Date: \_\_\_\_\_



Signature and seal

Authorised Officer of the Real Estate Regulatory Authority

प्रदीप कपूर  
रजिस्ट्रार  
RERA, RAJ.



## Rajasthan Real Estate Regulatory Authority, Jaipur

Nagar Niyojan Bhawan, JLN Marg, Jaipur - 302015

Website : <http://rera.rajasthan.in>

Tel : 0141-2561666

Email : [RERA@RAJASTHAN.GOV.IN](mailto:RERA@RAJASTHAN.GOV.IN)

[registrar.rera@rajasthan.gov.in](mailto:registrar.rera@rajasthan.gov.in)

### FORM-F

[see rule 7(4)]

#### CERTIFICATE FOR EXTENSION OF REGISTRATION OF PROJECT

This certificate of extension of registration is hereby granted under section 6 of the Real Estate (Regulation and Development) Act, 2016, to the following project:

LANDMARK PARADISE, registered with the Authority vide project registration certificate bearing No. RAJ/P/2017/266 of M/S RESONANT WEALTH CONSULTANCY PVT. LTD. having its registered office / principal place of business at 69/331, VT Road, Mansarover, Jaipur-302020 (Rajasthan)

This extension of registration is granted subject to the following conditions, namely:-

- (i) The promoter shall execute and register a conveyance deed in favour of the allottee or the association of the allottees, as the case may be, of the apartment or the common areas as per section 17;
- (ii) The promoter shall deposit seventy percent of the amounts realised by him in a separate account to be maintained in a schedule bank to cover the cost of construction and the land cost to be used only for that purpose as per sub-clause (D) of clause (1) of sub-section (2) of section 4;
- (iii) The registration is extended by a period of 7 Months commencing from 01.06.2019 and ending with 31.12.2019 and shall be valid until 31.12.2019 unless further extended by the Real Estate Regulatory

  
Registrar  
R.E.R.A., Rajasthan



Authority in accordance with section 6 of the Real Estate (Regulation and Development) Act, 2016 read with rule 7 of the Rajasthan Real Estate (Regulation and Development) Rules, 2017;

- (iv) The promoter shall comply with the provisions of the Act and the rules and regulations made thereunder;
- (v) The promoter shall not contravene the provisions of any other law for the time being in force in the area where the project is being developed;
- (vi) If the above mentioned conditions are not fulfilled by the promoter, the Authority may take necessary action against the promoter including revoking the registration granted herein, as per the Act and the rules and regulations made thereunder.

*[Handwritten Signature]*  
3/6/19

Signature and Seal

Registrar  
R.E.R.A. Rajasthan

Authorized Officer of the Real Estate Regulatory Authority

Rajesh Jain  
RA  
3/6/19

*OK*

Date : 03/06/2019

Place : Jaipur, Rajasthan



D-2614  
03-06-2019

Received  
Original Certificate

*[Handwritten Signature]*  
3/06/2019  
8003212444

REF. NO. *nil*

DATE *05-12-2019*

### Completion Certificate

I hereby certify that the Residential Building named "Landmark Paradise (Block-A)" constructed on, Khasara no. 200/1, Village Sakatpura, Tehsil-Ladpura, Kota, Rajasthan owned by and developed by "Resonant Wealth Consultancy Pvt. Ltd." was personally inspected by me and based on above facts, construction on site is complete in accordance with the Building Plans & under the guide lines of unified Building Bye Laws (2017). Hence the Completion Certificate is issued under my signature on **05.12.2019**.

*Note:- Any Dues and Fees for obtaining the Completion Certificate to be deposited in the concerned Urban Local Authority by the developer.*

Attachment:- Check List as Prescribed.

*Harshad*  
Harshad Gupta  
Architect  
CA/2015/72234

Architect: -Ar. HARSHAD GUPTA  
Registration No. :-  
CA/2015/72234

**PRADEEP KAPOOR**  
Registrar

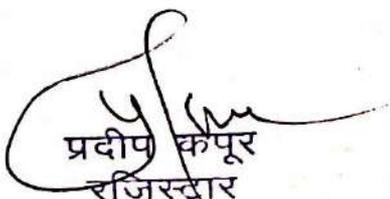


**Rajasthan Real Estate Regulatory Authority**  
Nagar Niyojan Bhawan, Opp. Birla Mandir,  
J.L.N. Marg, Jaipur-302004  
Tel:-0141-2561666, 2562666  
Website: <http://rera.rajasthan.gov.in>  
E-mail: [admin@rera-rajasthan.in](mailto:admin@rera-rajasthan.in)  
[projectsupport@rera-rajasthan.in](mailto:projectsupport@rera-rajasthan.in)

## REGISTRATION CERTIFICATE OF PROJECT

This certificate of registration is hereby granted under section 5 of the Real Estate (Regulation and Development) Act, 2016 to the following project:-

1. Project registration number: RAJ/P/2017/513
2. Details of Project: LANDMARK PARADISE PHASE-2 at Khasra No. 200/1, Landmark City, Village-Sakatpura, Tehsil-Ladpura, Kota-324008 (Rajasthan)
3. Details of promoter:  
Name of the firm/society/company/competent authority RESONANT WEALTH CONSULTANCY PVT. LTD. having its registered office at 69/331, V.T. Road, Mansarover, Jaipur-302020 (Rajasthan)
4. This registration is granted subject to the following conditions, namely:-
  - (i) The promoter shall enter into an agreement for sale with the allottees as provided in Form-G;
  - (ii) The promoter shall execute and register a conveyance deed in favour of the allottee for the apartment. Simultaneously he shall also execute and register the conveyance deed for the undivided proportionate title in the common areas to the association of the allottees or the competent authority, as the case may be, as per section 17 of the Real Estate (Regulation and Development) Act, 2016;
  - (iii) The promoter shall deposit seventy percent of the amounts realised by the promoter in a separate account to be maintained in a schedule bank to cover the cost of construction and the land cost to be used only for that purpose as per subclause (D) of clause (I) of sub-section (2) of section 4 of the Real Estate (Regulation and Development) Act, 2016;
  - (iv) The registration shall be valid upto 31.12.2021 (Estimated Finish Date) unless extended by the Real Estate Regulatory Authority in accordance with section 6 of the Real Estate (Regulation and Development) Act, 2016 read with rule 7 of the Rajasthan Real Estate (Regulation and Development) Rules, 2017;

  
प्रदीप कपूर  
रजिस्ट्रार  
RERA, RAJ.

(v) The promoter shall comply with the provisions of the Act and the rules and regulations made thereunder;

(vi) The promoter shall not contravene the provisions of any other law for the time being in force in the area where the project is being developed.

5. If the above mentioned conditions are not fulfilled by the promoter, the Authority may take necessary action against the promoter including revoking the registration granted herein.

6. The Login Id and password for the purpose as provided under clause (a) of sub-section (1) or sub-section (2) of section 5 of the Real Estate (Regulation and Development) Act, 2016, as the case may be, is enclosed herewith.

7. If Applicable, it is the responsibility of the promoter to obtain the necessary extension of the time period indicated in Form-B regarding "Date of Completion".

This bears approval of Chairman, Rajasthan Real Estate Regulatory Authority (RERA).

Date:



Signature and seal  
प्रदीप कपूर  
रजिस्ट्रार  
Authorised Officer of the Real Estate Regulatory Authority  
RERA, RAJ.



**FORM-F**  
[see rule 7(4)]

**CERTIFICATE FOR EXTENSION OF REGISTRATION OF PROJECT**

This certificate of extension of registration is hereby granted under section 6 of the Real Estate (Regulation and Development) Act, 2016 (hereinafter called 'the Act'), to the following project:

<b>Project Name</b>	<b>LANDMARK PARADISE PHASE-2</b>
<b>Location</b>	<b>Khasra No. KHASRA NO-200/1 , Village- SAKATPURA , LANDMARK CITY , Kota - 324008 (Rajasthan)</b>
<b>Registration no.</b>	<b>RAJ/P/2017/513</b>
<b>Category</b>	<b>Group Housing</b>
<b>Promoter Name</b>	<b>RESONANT WEALTH CONSULTANCY PVT LTD</b>
<b>Promoter Address</b>	<b>PLOT NO.-69/331 , V.T.ROAD,MANSAROVER , JAIPUR , Jaipur , Jaipur (Rajasthan) - 302020</b>
<b>Reason for Extension</b>	<b>Force Majeure</b>

This extension of registration is granted subject to the following conditions, namely:-

1. The promoter shall execute and register a conveyance deed in favour of the allottee or the association of the allottees, as the case may be, of the apartment or the common areas as per section 17 of the Act;
2. The promoter shall deposit seventy percent of the amounts realized by him in a separate account to be maintained in a schedule bank to cover the cost of construction and the land cost to be used only for that purpose as per sub - clause(D) of clause(I) of sub - section(2) of section 4 of the Act;
3. The registration is extended by a period of **12 Months** commencing from **01-01-2022** and shall be valid upto **31-12-2022** unless further extended by the Real Estate Regulatory Authority in accordance with section 6 of the Act read with rule 7 of the Rajasthan Real Estate(Regulation and Development) Rules, 2017 or in accordance with section 6 read with section 7,8 and 37 of the Act.
4. If the validity of approved building plans has expired or expires before the extended date of validity of registration of the project, the promoter shall obtain from the competent authority the requisite extension of validity of approved building plans and submit a copy thereof to the Authority latest within 6 months from the date of issue of this certificate, failing which this certificate of extension of registration of the project shall stand withdrawn and you shall be liable for the consequences under the provisions of the Act and the rules & regulations made thereunder;



**Signature Not Verified**

Digitally signed by Ramesh Chandra  
Sharma  
Designation : Registrar  
Date: 2021.03.26 16:55:06 IST  
Reason: Approved

5. The promoter shall comply with the provisions of the Act and the rules & regulations made thereunder;
6. The promoter shall not contravene the provisions of any other law for the time being in force in the area where the project is being developed;
7. The extension of registration of the project (except when it is granted on ground of force majeure) shall not affect/ damage the rights and interests of the allottee(s) under the agreement for sale. Nor will it exonerate the promoter from his obligations to the allottee(s) under the Real Estate (Regulation and Development) Act, 2016 and rules & regulations made thereunder. If, however, due to this extension, any damages or losses are suffered by any allottee(s), any rights and interests of any allottee(s) are affected or any dispute arises, promoter of the project shall be solely responsible and liable to compensate for the same and to resolve the dispute and shall also be liable for all the legal and financial consequences of delay in handing over the possession vis-à-vis what is previously agreed with the allottee(s).
8. If the above mentioned conditions are not fulfilled by the promoter, the Authority may take necessary action against the promoter, including revocation of the registration, as per the Act and the rules and regulations made thereunder.

Signature Not Verified

Digitally signed by Ramesh Chandra  
Sharma  
Designation : Registrar  
Date: 2021.03.26 16:55:06 IST  
Reason: Approved

REF. NO. *NIL*

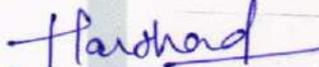
DATE *05-12-2019*

### Completion Certificate

I hereby certify that the Residential Building named "Landmark Paradise (Block-A)" constructed on, Khasara no. 200/1, Village Sakatpura, Tehsil-Ladpura, Kota, Rajasthan owned by and developed by "Resonant Wealth Consultancy Pvt. Ltd." was personally inspected by me and based on above facts, construction on site is complete in accordance with the Building Plans & under the guide lines of unified Building Bye Laws (2017). Hence the Completion Certificate is issued under my signature on **05.12.2019**.

*Note:- Any Dues and Fees for obtaining the Completion Certificate to be deposited in the concerned Urban Local Authority by the developer.*

Attachment:- Check List as Prescribed.

  
**Harshad Gupta**  
Architect  
CA/2015/72234

Architect: -**Ar. HARSHAD GUPTA**  
Registration No. :-  
**CA/2015/72234**

REF. NO. *NIL*

DATE *22-12-2019*

## Occupancy Certificate

I do hereby certify that the residential apartment " **Landmark Paradise (Block-A)**" constructed on **Khasara no. 200/1, Village Sakatpura, Tehsil-Ladpura, Kota, Rajasthan** owned and developed by "**Resonant Wealth Consultancy Pvt. Ltd.**" for which completion certificate was issued dated 05.12.19 by **Harshad Gupta CA/2015/72234** has been inspected by me . It is certified that authorized connections for Water Supply, Electricity and Sewerage Disposal has been obtained and found functional on site. It is certified that the building is complete for Occupancy. Hence the Occupancy certificate is issued under my signature on 22.12.2019.

Architect: - **Ar. Harshad Gupta**

Registration No. : - **CA/2015/72234**

*Harshad*  
**Harshad Gupta**  
Architect  
CA/2015/72234

REF. NO. NIL

DATE 04-04-2023

### Completion Certificate

I hereby certify that the Commercial cum Residential Building named "LANDMARK PARADISE PHASE-2 (BLOCK - B & C)" constructed or developed on Khasara no.- 200/1, Village- Sakatpura, Tehsil-Ladpura, Kota (Raj.)-324008 owned /developed by "M/s. Resonant Wealth Consultancy Pvt. Ltd." was personally inspected by me and based on above facts, Construction on site is complete in accordance with the Building Plans approved by the U.I.T.-Kota/Local Authority & under the guidelines of Unified Building Bye-laws (2020).

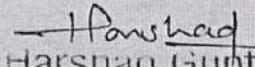
✓ Hence the Completion Certificate is issued under my signature on 04-04-2023.

Note:-

\*Any Dues and Fees for obtaining the Completion Certificate to be deposited in the concerned Urban Local Authority by the Builder/Developer/Owner/Association/Society.

\*Any Legal/Financial issues related to above project like Land Title, Ownership rights, Society, Club & Amenities, Sale-purchase of the project or any other is sole responsibility of builder/Developer/Owner/Association/Society.

\*Any changes/violation/deviation in project further after issuing the Completion Certificate is complete responsibility of Builder/Developer/Owner/Association/Society.

  
Harshad Gupta  
Architect  
CA/2015/72234

Attachment:- Check List as Prescribed.

Architect : Harshad Gupta

COA Registration No. : CA/2015/72234

Date : 04-04-2023

Place : Kota

Shop No. 1 to 9, 6th Floor, Aakash Multiplex, Near Aerodrome Circle, Kota-324007, Rajasthan (INDIA)  
M. 98281 37800

e: info@primeartarchitects.com W: primeartarchitects.com

# Resonant Wealth Consultancy Pvt. Ltd.

Regd. Office: C-7, H-1, 1st Flr, IC Block, Shahid Chandrashekhar  
Affordable Awasiya Yojna, Industrial Estate, Kota-324003, Rajasthan  
Email id: info@resonant.in; Contact No. +91 9829881 270  
(CIN: U01400RJ2012PTC037774)

Date: 10.07.2025

To,  
The Regional Officer (Kota Region)  
Rajasthan State Pollution Control Board  
SPL-2A, Road no. 6, Indrapasth Ind. Area, Kota, Rajasthan

Sub: Regarding the visit of the Regional Officer of the Rajasthan State  
Pollution Control Board, Kota to Resonant Wealth Consultancy Pvt. Ltd.  
on 17.06.2025.

Sir,

S. No.	Point Raised by Authority	Detailed Response from Project Proponent	Supporting Annexures
1	Provide brief details of the project, including land area, location, total construction area, water requirements, sources of water supply, and other relevant information.	The project "Landmark Paradise" is a group housing project located at Khasra No. 200/1, Village Sakatpura, Tehsil Ladpura, District Kota, Rajasthan development by Resonant Wealth Consultancy Pvt. Ltd. Environmental Clearance for the project was granted by SEIAA Rajasthan vide letter no. F1(4)SEIAA/SEACRaj/Sectt/Project/Cat .8(a) B1 (15159)/16-17 dated 23.06.2017.	<b>Annexure 1:</b> Copy of EC letter dated 23.06.2017.
The brief details of the project as per the Environmental Clearance and the actual status on site are as follows:			
	<b>Particulars</b>	<b>As per EC</b>	<b>Actual On Site</b>
	<b>Total Plot Area</b>	22,374.35 sq.m.	22,374.35 sq.m.
	<b>Built-up Area</b>	66,788.98 sq.m.	66,788.98 sq.m.
	<b>Water Requirement</b>		
	Total Water Requirement	404 KLD	As per EC letter dated 23.06.2017
	Fresh Water	276 KLD	
	Recycled Water	128 KLD	
	<b>Water Source</b>	Municipal Water Supply/Groundwater Supply.	Groundwater Supply  The unit has obtained CGWA NOC for the withdrawal of fresh water 276 KLD dated 28/01/2021 valid till 27/01/2026.

For Resonant Wealth Consultancy Pvt. Ltd.

  
Director

# Resonant Wealth Consultancy Pvt. Ltd.

Regd. Office: C-7, H-1, 1st Flr, IC Block, Shahid Chandrashekhar  
Affordable Awasiya Yojna, Industrial Estate, Kota-324003, Rajasthan  
Email id: info@resonant.in; Contact No. +91 9829881 270  
(CIN: U01400RJ2012PTC037774)

Green Area No. of plants		2,431.43 sq.m (10.86% of Plot Area)		Sufficient plantation has been carried out about 2237 SqMtr .Further plantation will be carried out in this rainy season  Photographs Showing Plantation on site is enclosed as Annexure 2.  Details of plant species (i.e. nos. their cost and other expenses) is given below:		
S. No.	Category	Plant Species	Scientific Name	Quantity	Rate (₹)	Amount (₹)
1	Trees	Champa (Frangipani)	<i>Plumeria rubra</i>	1	450	450
2		Ficus Panda (Single Stem)	<i>Ficus microcarpa</i>	100	72	7,200
3		KhajoorDate Palm	<i>Phoenix dactylifera</i>	6	9,000	54,000
4	Palms/ Cycads	Sago Palm (Cycus)	<i>Cycas revoluta</i>	6	1,800	10,800
5		Green Veitchia Palm	<i>Veitchiamerrillii</i>	4	3,150	12,600
6	Shrubs	Safed Yucca	<i>Yucca elephantipes</i>	2	1,800	3,600
7		Furcarea	<i>Furcraeafoetida</i>	8	720	5,760
8		Texas Sage	<i>Leucophyllum frutescens</i>	80	40.5	3,240
9		Duranta (Green Inerme)	<i>Durantaerecta</i>	214	9	1,926
10		Euphorbia White	<i>Euphorbia milii</i> (or <i>lactea</i> )	7	90	630
11	Flowering Herbs	Gulabi Dianthus	<i>Dianthus chinensis</i>	200	18	3,600
12		Petunia	<i>Petunia hybrida</i>	400	18	7,200
13		Rain Lily (Safed Musli Lily)	<i>Zephyranthes spp.</i>	45	36	1,620
14		Spider Lily	<i>Hymenocallis littoralis</i>	300	36	10,800
15		Ruelia	<i>Ruellia brittoniana</i>	100	36	3,600
16	Groundcovers	Lal Badal (Alternanthera)	<i>Alternanthera ficoidea</i>	614	9 to 10.8	6,426
17		Sedum (Stonecrop Succulent)	<i>Sedum spp.</i>	28	90	2,520
18	Vertical Green Wall	Mixed Green Wall Species	<i>Syngonium, Money Plant, etc.</i>	72	700	50,400
<b>Total</b>				<b>2,267</b>		<b>1,86,372</b>

For Resonant Wealth Consultancy Pvt. Ltd.

  
Director

# Resonant Wealth Consultancy Pvt. Ltd.

Regd. Office: C-7, H-1, 1st Flr, IC Block, Shahid Chandrashekhar  
Affordable Awasiya Yojna, Industrial Estate, Kota-324003, Rajasthan  
Email id: info@resonant.in; Contact No. +91 9829881270  
(CIN: U01400RJ2012PTC037774)

<b>Other Expenses (Pots / Planters etc.)</b>		<b>1,45,335</b>
<b>Grand Total</b>		<b>3,31,707</b>
<b>Power Requirement</b>		Connected load for the unit is 220 KW
<b>Connected Load</b>	6198 kVA	Electricity bills of the month June 2025 is enclosed as <b>Annexure 3</b> .
<b>Demand Load</b>	3212 kVA	
<b>STP Capacity:</b>	350 KLD	350 KLD
<b>Technology</b>	<b>Phytorid Technology</b>	<b>MBBR Technology</b> (due to its compact design, higher treatment efficiency, lower maintenance needs, and greater operational reliability under variable load conditions common in residential complexes).
<b>Disposal of treated waste water</b>	Quantity: 300 KLD Landscaping: 10 KLD Disposal in Public Sewer: 290 KLD	Quantity: 300 KLD Landscaping: 10 KLD Disposal in Public Sewer: 290 KLD Agreement with UIT Kota has been made for disposal of excess treated water into public sewer vide dated 11.06.2025 enclosed as <b>Annexure 10</b> . STP log records has been enclosed as <b>Annexure 11</b> .
<b>Parking Requirement</b>	Required Parking: 731 ECU Proposed Parking: 731 ECU	Adequate parking space of 731 ECU is Provided as per approved in Environmental clearance.
<b>2</b>	Provide phase-wise timeline of all construction activities carried out on the project site between 2017, following the grant of Environmental Clearance, and 2022, when the construction was completed. In addition, share the project completion details as registered under RERA, along with the current actual status of the project on the ground.	The Environmental Clearance for the project was granted by SEIAA, Rajasthan on <b>23.06.2017</b> , prior to the start of construction. RERA Registration certificate issued for Phase 1 on dated 09.10.2017 and validity extension certificate on dated 03.06.2019. RERARegistration certificate issued for Phase 2 on dated 29.12.2017 and validity extension certificate on dated 26.03.2021. Completion Certificates has been issued for Phase 1(Block A) & Phase 2 (Block B & C) on dated 05.12.2019 & 04.04.2023 respectively.
		<b>Annexure 4:</b> RERA Registration Certificates of Phase 1 & 2. Completion Certificates of Phase 1 & 2

For Resonant Wealth Consultancy Pvt. Ltd.

  
Director

# Resonant Wealth Consultancy Pvt. Ltd.

Regd. Office: C-7, H-1, 1st Flr, IC Block, Shahid Chandrashekhar  
Affordable Awasiya Yojna, Industrial Estate, Kota-324003, Rajasthan  
Email id: info@resonant.in; Contact No. +91 9829881270  
(CIN: U01400RJ2012PTC037774)

Phase	Blocks	Estimated Completion as per RERA Submission	Actual Construction Schedule		Remark																														
			Start Date	End Date																															
I	A	31.12.2019	Jul-17	Dec-19																															
II	B & C	31.12.2022	Dec-21	April-23																															
3	Provide the details and current status of the application submitted to the National Board for Wildlife (NBWL), along with the contact information of the concerned NBWL official handling the case.	Proposal for NBWL clearance was submitted vide Proposal No. <b>FP/RJ/Others/5314/2020</b> dated <b>20.08.2020</b> . <b>Status:</b> Pending at NBWL authority. <b>Contact Person:</b> Sh. Anurag Kumar Bhatnagar (DCF, Kota) <b>Mobile:</b> 9782074776	Annexure 5: Copy of NBWL Application Annexure 6: DCF Distance Certificate																																
4	Please provide a detailed clarification of the unit configuration as per RERA records, including the number of EWS, LIG, 3BHK, and other unit types. Additionally, kindly indicate any changes in the configuration compared to what was approved in the Environmental Clearance, as well as the actual status on site.	As per the EC approval: <b>Total Units Proposed: 777</b> <b>Configuration:</b>	<table border="1" style="width: 100%; border-collapse: collapse; text-align: center;"> <thead> <tr> <th>S. N</th> <th>Particulars</th> <th>Block A</th> <th>Block B</th> <th>Block C</th> <th>Total</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>EWS</td> <td>63</td> <td>144</td> <td>44</td> <td>251</td> </tr> <tr> <td>2</td> <td>LIG</td> <td>18</td> <td>-</td> <td>22</td> <td>40</td> </tr> <tr> <td>3</td> <td>3BHK</td> <td>324</td> <td>162</td> <td>-</td> <td>486</td> </tr> <tr> <td colspan="2"><b>Total</b></td> <td><b>405</b></td> <td><b>306</b></td> <td><b>66</b></td> <td><b>777</b></td> </tr> </tbody> </table> <p>The project has been constructed on site in accordance with the configuration approved in the Environmental Clearance.</p>			S. N	Particulars	Block A	Block B	Block C	Total	1	EWS	63	144	44	251	2	LIG	18	-	22	40	3	3BHK	324	162	-	486	<b>Total</b>		<b>405</b>	<b>306</b>	<b>66</b>	<b>777</b>
S. N	Particulars	Block A	Block B	Block C	Total																														
1	EWS	63	144	44	251																														
2	LIG	18	-	22	40																														
3	3BHK	324	162	-	486																														
<b>Total</b>		<b>405</b>	<b>306</b>	<b>66</b>	<b>777</b>																														
6	Provide copies of all half-yearly Environmental Clearance compliance reports submitted to date.	Annexure 7: Copy of Last EC Compliance Report submitted to MoEFCC/IRO/SEIAA/RSPCB																																	
7	Provide detailed information on the expenditures incurred under CSR activities, as a budget of ₹97 lakhs was to be spent within 3 years for the following initiatives: 1. Conservation of the crocodilian species (Gharial) in the National Chambal Sanctuary. 2. Support for Rajkiye Balika Uchch Madhyamik Vidyalaya, Sakatpura. 3. Support for Shyam Hari Singhania Senior Secondary School, Udyog Nagar.	A CSR budget of ₹97 lakh was proposed in the EC for activities like: <ul style="list-style-type: none"> <li>• Gharial protection in Chambal Sanctuary.</li> <li>• Education infrastructure in Govt. schools.</li> <li>• Medical</li> <li>• Awareness Camp</li> <li>• Public Safety</li> </ul> <b>Details of activities and their related expenditure carried out under the CSR are as follows:</b>	Annexure 8: Copies of documents and Photographs showing CSR activities/expenditure.																																

For Resonant Wealth Consultancy Pvt. Ltd.

  
Director



(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

**NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION**

Project Name:	Landmark Paradise By Resonant Wealth Consultancy Pvt Ltd		
Project Address:	Khasra No.200/1,, Village –sakatpura, Tehsil-ladpura, District-kota, Rajasthan		
Town:	Kota	Block:	Ladpura
District:	Kota	State:	Rajasthan
Pin Code:			
Communication Address:	Resonant Wealth Consultancy Pvt Ltd., 69/331, V.t. Road, Mansrover, Jaipur, Sanganer, Jaipur, Rajasthan - 302020		
Address of CGWB Regional Office :	Central Ground Water Board Western Region, 6-a, Jhalana Doongri, Jaipur, Rajasthan - 302004		

1. <b>NOC No.:</b>	CGWA/NOC/INF/ORIG/2021/10478											
2. Application No.:	21-4/2378/RJ/INF/2017	3. Category: (GWRE 2017)	Semi Critical									
4. Project Status:	New Project	5. NOC Type:	New									
6. <b>Valid from:</b>	28/01/2021	7. <b>Valid up to:</b>	27/01/2026									
8. Ground Water Abstraction Permitted:												
	Fresh Water		Saline Water									
	Dewatering		Total									
	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day									
	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day									
	276.00	100740.00										
9. Details of ground water abstraction /Dewatering structures												
	<b>Total Existing No.:3</b>						<b>Total Proposed No.:0</b>					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	3	0	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
10. Ground Water Abstraction/Restoration Charges paid (Rs.):							1007400.00					
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism					
							Manual	DWLR**	DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	1						0	1	0			

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE

**Validity of this NOC shall be subject to compliance of the following conditions:**

**Mandatory conditions:**

- 1) Installation of digital water flow meter (conforming to BIS/ IS standards) having telemetry system in the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate through the web-portal.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines . Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) The firm shall submit the water audit report in case of water requirement is in excess of 100 m3/day through certified auditors within three months of completion of the same to CGWA.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

**General conditions:**

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.

**(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)**

## FORM - X

## RAJASTHAN STATE POLLUTION CONTROL BOARD

## REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : 7431

Report On : 04/07/2025

I hereby certify that I Ms Rinku Singhal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 17/06/2025 from KIRAN KUMARI VAISHNAV, JSO, Kota ,RSPCB Kota a sample of Waste Water of M/S Resonant Wealth Consultancy Pvt. Ltd , Plant - , , City- kota Tehsil- Ladpura , District- Kota Collected from Final Outlet of STP (370 KLD) Collected on 17/06/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 04/07/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	N total mg/L	8.50
2	pH	7.6
3	Total Suspended Solids mg/l	7
4	Chemical Oxygen Demand (COD) mg/l	36.3
5	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	7.4
6	Ammonical Nitrogen as N mg/l	3.48
7	Faecal Coliform (MPN Technique) /100 ml	84

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 04/07/2025

Ms Rinku Singhal

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Kota

SPL-2A, Road no. 6, Indrapasth Ind. Area, Kota

Phone: 0744-2490873

Signature valid

Digitally signed by Rinkoo Singhal  
Date: 2025.07.04 13:40:48 IST  
Reason: Self Attested  
Location:





Kota Development Authority

# कोटा विकास प्राधिकरण, कोटा

रावतभाटा रोड, सी.ए.डी. सर्किल, कोटा-324009 (राज.)

क्रमांक : एफ-9/अ.अ.सीवरेज/2025-26/43-45

दिनांक : 11/06/25

**Resonant Wealth Consultancy Pvt. Ltd.**  
**Trough Mr. Deepak Rajwansi.**  
**Group Housing Project Landmark Paradise,**  
**Khasra No. 200/1, Village Sakatpura, Teh-Ladpura Dist-Kota**

## “अनुमति-पत्र”

**विषय :- Request for grant of permission for discharge of Treated Sewerage water from STP installed at Landmark Paradise, Kota.**  
**महोदय,**

उपरोक्त विषयान्तर्गत लेख है कि आप द्वारा के0डी0ए0 क्षेत्राधिकार की सीवरेज लाईन में STP का पानी डालने की अनुमति चाही गई है। इस संबंध में लेख है आपकी ग्रुप हाउसिंग योजना Landmark Paradise, Khasra No. 200/1, Village Sakatpura, Teh-Ladpura Dist-Kota में निर्मित सीवरेज ट्रीटमेंट प्लांट के ट्रीटेड पानी को सीवरेज लाईन में डाला जाना है। जिसके संबंध में आपके द्वारा प्रस्तुत वाटर टेस्ट रिपोर्ट निर्धारित मानकों के अनुसार है।

अतः आपको ग्रुप हाउसिंग योजना Landmark Paradise में निर्मित सीवरेज ट्रीटमेंट प्लांट के ट्रीटेड पानी को सीवेज लाईन में डाले जाने की अनुमति निम्नलिखित शर्तों पर प्रदान की जाती है:-

1. आपको समय-समय पर वाटर टेस्ट रिपोर्ट उपलब्ध करानी होगी।
2. आपके द्वारा सीवरेज लाईन को यथा स्थिति/सुरक्षित रखना होगा।
3. किसी भी प्रकार का ठोस अपशिष्ट को का प्रवाह सीवरेज लाईन में ना किया जावे अन्यथा स्वरूप नियमानुसार राशि वसूल की जायेगी।
4. लाईन में ठोस अपशिष्ट का प्रवाह होने पर लाईन अवरूद्ध होने की स्थिति में सफाई आपको स्वयं के स्तर पर करवानी होगी।
5. वर्षाजल को सीवरेज लाईन में नहीं मिलाया जायेगा तथा वर्षाजल के निकास की पृथक से व्यवस्था करनी होगी।
6. अन्य शर्तें राज्य/केन्द्र सरकार द्वारा जारी दिशानिर्देशों के अनुसार होगी।

अतः उपरोक्त बिन्दुओं की पालना सुनिश्चित करने की शर्त पर आपको अनुमति जारी की जाती है।

सचिव

कोटा विकास प्राधिकरण, कोटा

क्रमांक : एफ-9/अ.अ.सीवरेज/2025-26/45-45

दिनांक : 11/06/25

प्रतिलिपी सूचनार्थ :-

1. श्रीमान आयुक्त नगर निगम कोटा-उत्तर, कोटा।
2. निदेशक अभियांत्रिकी, कोटा विकास प्राधिकरण, कोटा।

सचिव

कोटा विकास प्राधिकरण, कोटा

Date	Time	STP. Treated water flow meter reading	Remarks
			OK Recd
01-6-25	10:7	13369.04	OK Recd
02-6-25	10:15	13451.87	OK Recd
03-6-25	10:12	13536.55	OK Recd
04-6-25	10:3	13619.37	OK Recd
05-6-25	10:7	13707.28	OK Recd
06-6-25	10:00	13797.49	OK Recd
07-6-25	10:3	13889.87	OK Recd
08-6-25	10:11	13977.97	OK Recd
09-6-25	10:16	14063.33	OK Recd
10-6-25	10:9	14152.30	OK Recd
11-6-25	10:13	14245.23	OK Recd
12-6-25	10:4	14340.21	OK Recd
13-6-25	10:6	14432.39	OK Recd
14-6-25	10:12	14521.89	OK Recd
15-6-25	10:16	14606.79	OK Recd
16-6-25	10:10	14685.90	OK Recd
17-6-25	10:15	14770.50	OK Recd
18-6-25	10:10	14859.30	OK Recd
19-6-25	10:13	14950.45	OK Recd
20-6-25	10:7	15035.25	OK Recd
21-6-25	10:16	15115.38	OK Recd
22-6-25	10:5	15192.40	OK Recd
23-6-25	10:12	15270.45	OK Recd
24-6-25	10:15	15353.32	OK Recd
25-6-25	10:6	15437.40	OK Recd
26-6-25	10:11	15502.16	OK Recd
27-6-25	10:7	15574.11	OK Recd
28-6-25	10:12	15645.16	OK Recd
29-6-25	10:6	15720.10	OK Recd
30-6-25	10:15	15801.15	OK Recd

S.T.P Treated  
water ~~flow~~  
meter reading

Date \_\_\_/\_\_\_/\_\_\_

Date	time	Reading	Remarks
1-7-25	10:11	15885.17	OK Run
2-7-25	10:6	15965.14	OK Run
3-7-25	10:5	16037.18	OK Run
4-7-25	10:20	16115.10	OK Run
5-7-25	10:7	16197.6	OK Run
6-7-25	10:15	16281.10	OK Run
7-7-25	10:11	16365.6	OK Run
8-7-25	10:7	16448.10	OK Run
9-7-25	10:14	16532.13	OK Run



## कार्यालय उप वन संरक्षक (वन्यजीव) मुकन्दरा राष्ट्रीय उद्यान, कोटा

रावतमाटा रोड़, राजस्थान तकनीकी विश्वविद्यालय के सामने, कोटा (राज0) पिन-324010

Phone No. 0744-2470723

E-mail :- dcfmnp.kot.forest@rajasthan.gov.in

क्रमांक : एफ(89)तक.-II/WLC/उवस/मु.रा.उ./2020-21/2698

दिनांक : 12/03/21

निमित्त:-

RESONANT WEALTH CONSULTANCY PVT. LTD.

Flat No. 1276 Suwalka's Riddhi Siddhi Residency

Rajeev Gandhi Nagar Ext., Road No. 1, Kota

विषय :- Regarding authentication of distances of the Wildlife Sanctuaries and National Parks from the our Group Housing Project-Expansion "Landmark Paradise, Village-Sakatpura, District-Kota, (Rajasthan) Promoted by Resonant Wealth Consultancy Pvt. Ltd.

प्रसंग :- आपका पत्र दिनांक 10.03.2021 के क्रम में।

महोदय

उपरोक्त विषयान्तर्गत एवं प्रासांगिक पत्र के अनुसार लेख है कि आप द्वारा प्रेषित पत्र में अंकित जी.पी.एस. कोर्डिनेट्स N 25°11' 52.84" E 75°49' 28.80" को गूगल अर्थ पर देखे जाने पर मुकन्दरा हिल्स टाईगर रिजर्व/राष्ट्रीय चम्बल घड़ियाल अभ्यारण्य से 1.81 किमी० की दूरी पर स्थित है।

रिपोर्ट सूचनार्थ प्रेषित है।

(विजो जीय)

उप वन संरक्षक (वन्यजीव)  
मुकन्दरा राष्ट्रीय उद्यान कोटा



# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-5159699, 5159604 e-mail: [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

Annexure-IX

Regd. Post

No/F.14/Tech/Gen-35/RSPCB/MUID/1762

Date: 09/02/21

M/s Resonant Wealth Consultancy Pvt. Ltd  
Flat No.1276 Suwalkas Riddhi Siddhi Residency,  
Plot No. 1-4,Rajeev Gandhi Nagar Ext.,  
Road No. 1, Kota - 324005,Rajasthan  
(e mail i.d.- landmarkparadise2020@gmail.com)

18/12  
35/2  
RCC

18/12  
25/02/2021

Sub: Show cause notice for intended refusal of applications for consent to establish under the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 for your Project located at Khasra No, 200/1, Village- Sakatpura, Tehsil- Ladpura, District-Kota Rajasthan.

Ref: Your applications for CTE WA (Consent to Establish Air /Water) dated 07-Jul-2020.

1. Whereas the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And whereas the Water (Prevention & Control of Pollution) Act-1974 (Hereinafter called as the "Water Act") came in to force in whole of the State of Rajasthan w.e.f. 23.3.1974.
3. And whereas the said Air and Water Acts were enacted to provide for the prevention, control & abatement of Air pollution and for the maintaining and restoring the wholesomeness of water respectively.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air and water pollution.
5. And whereas M/s Resonant Wealth Consultancy Pvt. Ltd (here-in-after called as the "project proponent") is establishing Group housing project "Landmark Paradise" project located at Khasra No, 200/1, Village- Sakatpura, Tehsil- Ladpura, District-Kota, Rajasthan.
6. And whereas, project proponent has submitted application to the RSPCB for consent to establish which is under consideration.
7. And whereas, prior to issue of CTE, it is to be ascertained as to whether clearance from the National Board of Wildlife (NBWL) is required for your project located if located in near vicinity to protected area i.e., National Park (NP)/Wildlife Sanctuary (WLS)/Critical Tiger Habitat (CTH) etc. in line with the O.M. issued by the MOEF&CC, GOI vide letter dated 08/08/2019.
8. And whereas, location of project site in respect to protected area would be ascertained by the State Forest Department (as per MOEF&CC, GOI O.M. dated 24/06/2019).

Therefore, you are advised to get certificate indicating distance of your project from protected area i.e., National Park (NP)/Wildlife Sanctuary (WLS)/Critical Tiger Habitat (CTH) from forest department. You should submit application directly to the concern DCF office of Forest Department to get such certificate and submit acknowledgement / receipt to this office latest by 20/02/2021 failing which the applications for Consent to establish under reference may be refused without any further notice.



# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-5159699, 5159604 e-mail: [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

This bears approval of competent authority.

Yours Sincerely,

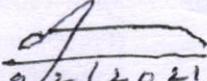
—SI—

(V.S. Brijvasi)

SEE & GIC (B&C Group)

Copy to: -

1. Regional Officer, RSPCB, Kota For information and pursue with project proponent for compliance.
2. Master file.

  
9/2/2021

SEE & GIC (B&C Group)

K-2664



## Rajasthan State Pollution Control Board

राजस्थान राज्य प्रदूषण नियंत्रण मंडल

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699, 5159600 e-mail : rpcb.muid@gmail.com

Reg.A.D

F.14/Tech-Kota (228)/RSPCB/MUID/672

Dated: 9-9-21

M/s Resonant Wealth Consultancy Pvt. Ltd.,  
Flat No. 1276, Suwalkas Ridhi Sidhi Residency,  
Plot No. 1-4, Rajeev Gandhi Ext. Road No.1, Kota.  
E-mail: landmarkparadise2020@gmail.com

29/9  
JCE(K)

Subject: Show cause notice for intended refusal of Consent to Establish & Consent to Operate applications under the Air and Water Act for Group Housing project Landmark Paradise located at Kh. No. 220/1, Village- Sakatpura, Tehsil- Ladpura, District- Kota.

Ref: 1. Application for Consent to Establish dated 07/07/2020.  
2. Application for Consent to Operate dated 17/07/2020.

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred from as the "Air Act") has come into force in whole of the country with effect from 16.05.1981.
2. And whereas the Water (Prevention & Control of Pollution) Act-1974 (Hereinafter called as the "Water Act") came in to force in whole of the State of Rajasthan w.e.f. 23.3.74.
3. And whereas the said Air Act & Water Act were enacted to provide for the prevention, control & abatement of Air pollution and for the maintaining and restoring the wholesomeness of Air & Water.
4. And whereas, the industry is being operated in the name and style of Group Housing Project Landmark Paradise, M/s Resonant Wealth Consultancy Pvt. Ltd., (hereby called as "industry") at Kh. No. 220/1, Village- Sakatpura, Tehsil- Ladpura, District- Kota.
5. And whereas, the referred applications of Consent to Establish & Consent to Operate has been examined and found incomplete as all the information/ documents required in accordance with the Check List issued by the Board has not been furnished with the applications. The check list is available on website of the State Board [www.environment.rajasthan.gov.in](http://www.environment.rajasthan.gov.in). The applications for Consent to Establish & Consent to Operate is incomplete w.r.t following points that:-
  - a. Certificate of distance from NP/WLS/CTH of the proposed project/NBWL Clearance from forest department has not been submitted.
  - b. Details of pollution control measures have not been submitted.
  - c. Approved Building Plan showing location of plant/constructed area, facility area and green belt and total built up area & total plot area has not been submitted.
  - d. Quantity of hazardous waste generation to ascertain applicability of Authorization under HWMR Rules, 2016 has not been submitted.
  - e. Plan & agreement for disposal of excess treated water has not been submitted.

1242  
29/9/21



**Rajasthan State Pollution Control Board**  
**राजस्थान राज्य प्रदूषण नियंत्रण मंडल**

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699, 5159600 e-mail : rpcb.muid@gmail.com

Reg.A.D

- f. Date of commissioning of the project has not been submitted in CTO application hence adequacy of fee of CTO can't be adjudged.
- g. Water balance has not been submitted for which CTO has been applied.
- h. Source of water is mentioned PHED supply in application whereas copy of CGWA application is submitted as source of water, this needs clarification.

6. And whereas, the above observations clearly shows that the submitted applications are incomplete.
7. And whereas, the applications which are incomplete are liable to be refused by the State Board.

In view of the above, this show cause notice is being issued as to why the applications for Consent to Establish & Consent to Operate under reference may not be refused. In case, if you wish to submit any objection/clarification to the above intended refusal of applications for consent to establish & consent to operate under reference, you may submit your reply along with the evidence based supporting documents to this office as well as a copy of it to the **Regional Office, Kota** within **15 days** from the date of issue of this notice failing which the applications for consent to establish & consent to operate under reference shall be refused without any further notice to you in the matter.

Yours Sincerely,

*sd/-*

(Amit Juyal)

SEE & GIC(MUID)

Copy to:

1. Regional Officer, RSPCB, Kota to submit the detailed inspection report of the unit, current status of project and comments for disposal of consent applications. Also submit the comments on the contents of the reply to be submit by the proponent at your office (if received), it is also requested to ensure delivery of this notice to the industry.
2. Master file.

49.9.21  
SEE & GIC (MUID)



## Rajasthan State Pollution Control Board

### राजस्थान राज्य प्रदूषण नियंत्रण मंडल

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699, 5159600 e-mail : rpcb.muid@gmail.com

Reg.A.D

F.14/Tech-Kota (228)/RSPCB/MUID/ 1842

Dated: 22/11/21

M/s Resonant Wealth Consultancy Pvt. Ltd.,  
Flat No. 1276, Suwalkas Ridhi Sidhi Residency,  
Plot No. 1-4, Rajeev Gandhi Ext. Road No.1, Kota.  
E-mail: landmarkparadise2020@gmail.com

July  
16/11  
JSE (K)

Subject: Final show cause notice for intended refusal of Consent to Establish & Consent to Operate applications under the Air and Water Act for Group Housing project Landmark Paradise located at Kh. No. 220/1, Village- Sakatpura, Tehsil- Ladpura, District- Kota.

Ref: 1. Application for Consent to Establish dated 07/07/2020.  
2. Application for Consent to Operate dated 17/07/2020.  
3. Show cause notice issued vide letter no. 671-673 dated 09/09/2021.

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred from as the "Air Act") has come into force in whole of the country with effect from 16.05.1981.
2. And whereas the Water (Prevention & Control of Pollution) Act-1974 (Hereinafter called as the "Water Act") came in to force in whole of the State of Rajasthan w.e.f. 23.3.74.
3. And whereas the said Air Act & Water Act were enacted to provide for the prevention, control & abatement of Air pollution and for the maintaining and restoring the wholesomeness of Air & Water.
4. And whereas, the industry is being operated in the name and style of Group Housing Project Landmark Paradise, **M/s Resonant Wealth Consultancy Pvt. Ltd.**, (hereby called as "industry") at Kh. No. 220/1, Village- Sakatpura, Tehsil- Ladpura, District- Kota.
5. And whereas, applications for CTE & CTO under Water Act, 1974 & Air Act, 1984 dated 07.07.2020 & 17.07.2020 has been submitted by the industry.
6. And whereas, the CTO application has been examined and deficiencies were communicated to industry vide office letter dated 09/09/2021.
7. And whereas, the industry has submitted the reply of said deficiency letter vide its letter received on 25/09/2021.
8. And whereas, the reply of the industry has been examined and found deficient w.r.t. following points:
  - a. **PP has not submitted the gap period fee Rs. 21,600 as CTO application is submitted after DOC of the project i.e. 22.12.2019.**

1534  
16/11/21

7



## Rajasthan State Pollution Control Board

राजस्थान राज्य प्रदूषण नियंत्रण मंडल

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

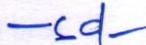
Phone :0141-5159699, 5159600 e-mail : rpcb.muid@gmail.com

Reg.A.D

- b. As Eco sensitive zone for National Chambal Gharial Sanctuary (from Garadia Mahadev to Jawahar Sagar dam) has yet not been notified and project is informed to be located at 1.81 km from NCGS, thus permission from Standing Committee of NBWL is required.
9. And whereas, the above observations clearly shows that the submitted applications are incomplete.
10. And whereas, the applications which are incomplete are liable to be refused by the State Board.

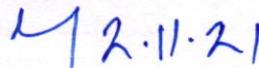
In view of the above, this final show cause notice is being issued as to why the applications for Consent to Establish & Consent to Operate under reference may not be refused. In case, if you wish to submit any objection/clarification to the above intended refusal of applications for consent to establish & consent to operate under reference, you may submit your reply along with the evidence based supporting documents to this office as well as a copy of it to the **Regional Office, Kota** within **15 days** from the date of issue of this notice failing which the applications for consent to establish & consent to operate under reference shall be refused without any further notice to you in the matter.

Yours Sincerely,

  
(Amit Juyal)  
SEE & GIC(MUID)

Copy to:

1. Regional Officer, RSPCB, Kota to submit the detailed inspection report of the unit, current status of project and comments for disposal of consent applications. Also submit the comments on the contents of the reply to be submit by the proponent at your office (if received), it is also requested to ensure delivery of this notice to the industry.
2. Master file.

  
2.11.21  
SEE & GIC (MUID)



RAJASTHAN STATE POLLUTION CONTROL BOARD  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-2716840 Fax: 0141-2716840



Registered

File No : F(Tech)/Kota(Ladpura)/6350(1)/2021-2022/5372-5374

Order No : 2021-2022/HBC/30 Dated 06/01/2022

Date: 06/01/2022

Unit Id : 106039

M/s Resonant Wealth Consultancy Pvt. Ltd

Flat No.1276 Suwalkas Riddhi Siddhi Residency, Plot No. 1-4, Rajeev Gandhi  
Nagar Ext., Road No. 1, Kota - 324 005, Rajasthan , kota

**Sub:** Refusal of Consent to Establish application under provisions of Air (Prevention & Control of Pollution) Act. 1981 and Water (Prevention & Control of Pollution) Act. 1974.

**Ref:** Your application No. 264093 dated 07/07/2020 for Consent to Establish received on dated 07/07/2020.

Sir,

Apropos above, it is to inform you that applications for Consent to Establish for **Group housing project Landmark Paradise** situated at **Khasra No, 200/1, Village- Sakatpura, Tehsil- Ladpura, District-Kota Rajasthan kota Tehsil:Ladpura District:Kota** under reference is hereby refused under the provisions of section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 and section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for the reasons that:

- 1 Reply submitted by proponent in compliance of final show cause notice intending refusal of CTE & CTO application dated 07.07.2020 and 17.07.2020 has been found to be inadequate/incomplete.
- 2 Proponent has failed to submit NBWL clearance from Standing Committee.
- 3 MOEF&CC has issued office memorandum dated 08.08.2019, a procedure for consideration of developmental activity/project located within 10 km of National Park/Wildlife Sanctuary wherein final ESZ notification is not notified (or) ESZ notification is in draft stage, prior clearance from Standing Committee of the National Board for Wildlife (SCNBWL) is mandatory.

It may be noted that the industry's fresh application for grant of Consent to Establish, submitted soon after the refusal, shall not be treated as complete application unless it is supported with evidence-based proof for addressal of the issues/ reasons for the refusal of earlier consent or application, and thus may again be refused without any further notice.

It is further to inform you that after refusal of Consent to Establish legally you can not Establish the plant.

Yours sincerely

SEE

Validity unknown

Digitally signed by Amit Juyal  
Date: 2022.01.06 15:55:48 IST  
Reason: Self Attested  
Location:





RAJASTHAN STATE POLLUTION CONTROL BOARD  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-2716840 Fax: 0141-2716840

Registered

File No : F(Tech)/Kota(Ladpura)/6350(1)/2021-2022/5372-5374

Order No: 2021-2022/HBC/30 Dated 06/01/2022

Date: 06/01/2022

Unit Id : 106039

Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Kota
- 2 Master File.

Group Incharge

Validity unknown

Digitally signed by Amit Juyal  
Date: 2022.01.06 15:55:48 IST  
Reason: Self Attested  
Location:





RAJASTHAN STATE POLLUTION CONTROL BOARD  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-2716840 Fax: 0141-2716840



Registered

File No : F(Tech)/Kota(Ladpura)/6350(1)/2021-2022/5375-5377

Order No : 2021-2022/HBC/31 Dated 06/01/2022

Date: 06/01/2022

Unit Id : 106039

M/s Resonant Wealth Consultancy Pvt. Ltd

Flat No.1276 Suwalkas Riddhi Siddhi Residency, Plot No. 1-4, Rajeev Gandhi  
Nagar Ext., Road No. 1, Kota - 324 005, Rajasthan, kota

**Sub:** Refusal of Consent to Operate application under provisions of Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974.

**Ref:** Your application No. 264142 dated 17/07/2020 for Consent to Operate received on dated 17/07/2020.

Sir,

Apropos above, it is to inform you that applications for Consent to Operate for **Group housing project Landmark Paradise** situated at **Khasra No, 200/1, Village- Sakatpura, Tehsil- Ladpura, District-Kota Rajasthan kota Tehsil:Ladpura District:Kota** under reference is hereby refused under the provisions of section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 and section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for the reasons that:

- 1 Reply submitted by proponent in compliance of final show cause notice intending refusal of CTE & CTO application dated 07.07.2020 and 17.07.2020 has been found to be inadequate/incomplete.
- 2 Proponent has failed to submit NBWL clearance from Standing Committee.
- 3 MOEF&CC has issued office memorandum dated 08.08.2019, a procedure for consideration of developmental activity/project located within 10 km of National Park/Wildlife Sanctuary wherein final ESZ notification is not notified (or) ESZ notification is in draft stage, prior clearance from Standing Committee of the National Board for Wildlife (SCNBWL) is mandatory.

It may be noted that the industry's fresh application for grant of Consent to Operate, submitted soon after the refusal, shall not be treated as complete application unless it is supported with evidence-based proof for addressal of the issues/ reasons for the refusal of earlier consent or application, and thus may again be refused without any further notice.

It is further to inform you that after refusal of Consent to Operate legally you can not Operate your plant.

Yours sincerely

SEE

Validity unknown

Digitally signed by Amit Juyal  
Date: 2022.01.06 15:56:19 IST  
Reason: Self Attested  
Location:





RAJASTHAN STATE POLLUTION CONTROL BOARD  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-2716840 Fax: 0141-2716840

Registered

File No : F(Tech)/Kota(Ladpura)/6350(1)/2021-2022/5375-5377

Order No: 2021-2022/HBC/31 Dated 06/01/2022

Date: 06/01/2022

Unit Id : 106039

Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Kota
- 2 Master File.

Group Incharge

Validity unknown

Digitally signed by Amit Juyal  
Date: 2022.01.06 15:56:19 IST  
Reason: Self Attested  
Location:



## Wild Life Report

Form for seeking recommendation of Standing Committee of NBWL/SBWL.

### **PART - I & II**

(To be filled up by User Agency)

#### A. General Details

##### A-1. Project Details

**(i). Forest Clearance Required?:** No

**(ii). Proposal No. :** FP/RJ/Others/5314/2020

**(iii). Name of Project:** Group Housing Project-Landmark Paradise

**(iv). Short narrative of the Project :** It's an cost-effective Group Housing Project providing a pleasant environment to live in.

**(v). State :** Rajasthan

**(vi). Category of the Project :** Others

**(vii). Shape of project land :** Non Linear

**(viii). Distance of the project from the boundary of the Protected Area (in km.):** 1.5

**(ix). Estimated cost of the Project(Rupees in lacs) :** 9700

**(x). Total period for which clearance is required (in year):** 99

**(xi). Total Project Area(in ha.):** 2.23743

**(xii). Project Area under Protected Area (in ha.):** 0

**(xiii). Project Area under Non-Protected Area (in ha.):** 2.237

**(xviii). Project Area inside Wildlife Sanctuaries(in ha.):** 0

**(xiv). Project Area outside Wildlife Sanctuaries(in ha.):** 2.237

**(xv). Project Area inside Conservation Reserve(in ha.): 0**

**(xvi). Project Area outside Conservation Reserve(in ha.): 0**

**(xvii). Project Area inside National Park(in ha.): 0**

**(xviii). Project Area outside National Park(in ha.): 0**

**(xix). Project Area inside Ecologically Sensitive Zone(in ha.): 0**

**(xx). Project Area outside Ecologically Sensitive Zone(in ha.): 0**

**A-2. Details of User Agency**

**(i). Name :** RESONANT WEALTH CONSULTANCY PVT LTD

**(ii). Address1 :** 69/331, V.T. Road, Mansarovar, Jaipur

**(iii). Address2 :** NIL

**(iv). State :** Rajasthan

**(v). District :** Jaipur

**(vi). Pin :** 302020

**(vii). Landmark :** NIL

**(viii). Email address :** resonantparadise2016@gmail.com

**(ix). Landline Telephone No. :** 4029115

**(x). Fax No. :** NIL

**(xi). Mobile No. :** 9782074776

**(xii). Website (if any) :** NIL

**(xiii). Legal status of User Agency :** Private

**A-3. Details of Person Making Application**

**(i). First Name:** Deepak

(ii). **Middle Name:** NIL

(iii). **Last Name:** Rajwanshi

(iv). **Gender:** Male

(v). **Designation:** Authorized Representative

(vi). **Address 1:** 69/331, V.T. Road, Mansarovar, Jaipur

(vii). **Address 2:** NIL

(viii). **State:** Rajasthan

(ix). **District:** Jaipur

(x). **Pin:** 302020

(xi). **Landmark:** NIL

(xii). **Email Address:** resonantparadise2016@gmail.com

(xiii). **Landline Telephone No.:** 4029115

(xiv). **Fax No.:** NIL

(xv). **Mobile No.:** 9782074776

(xvi). **Upload a copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency:** [Annexure copy of documents in support of the competence](#)

## B. Details of Land required for the Project

### B-1. Details of Protected Area

#### B-1.1 No. of Divisions involved in Protected Area

<b>Division wise details of land</b>			
<b>S.no</b>	<b>Division Name</b>	<b>Protected Area Name</b>	<b>Project Area under Protected Area</b>
1.	CCF KOTA	Group Housing Project-Landmark Paradise	0

B-1.2  
Details of Districts involved

District wise breakup			
S.no	District Name	Project Area under Protected Area(ha.)	Project Area under Non-Protected Area(ha.)

B-1.3 Component wise breakup

Component wise breakup			
S.no	Component	Project Area under Protected Area(ha.)	Project Area under Non-Protected Area(ha.)
1	Non-linear plot	0	2.237

C. Maps of protected area

Division 1. : CCF KOTA										
(i). Project Area under Protected Area (in ha.) : NIL										
(ii). Nature of the Project : Non Linear										
(a). No. of patches : One										
<table border="1"> <thead> <tr> <th colspan="3">Patch wise details</th> </tr> <tr> <th>Patch No.</th> <th>Area of Patch(in ha.)</th> <th>Kml File of Patches</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>0</td> <td>No Data</td> </tr> </tbody> </table>		Patch wise details			Patch No.	Area of Patch(in ha.)	Kml File of Patches	1.	0	No Data
Patch wise details										
Patch No.	Area of Patch(in ha.)	Kml File of Patches								
1.	0	No Data								
(iv). copy of Survey of India Toposheet indicating boundary of protected area: <a href="#">Annexure Survey of India Toposheet</a>										
(v). scanned copy of the Geo-referenced map of the protected area prepared by using DGPS or Total Station: <a href="#">Annexure scanned copy of the Geo-referenced map</a>										

D. Justification for locating the Project in protected area and details of alternates examined :

(i). copy of note containing justification for locating the Project in protected area: [Annexure Justification](#)

E. Employment likely to be generated

(i). Whether project is likely to generate employment ?: Yes

(a). Permanent/Regular Employment(Number of persons): 50

(b). Temporary Employment(Number of person-days): 200

F. Displacement of People due to the project, if any.

(i). Whether project involve displacement?: No

G. Status of Environmental clearance

(i). Whether the Project requires Clearance under the Environment (Protection) Act 1986 ? : Yes

(a). Status of the Environmental Clearance to the Project : EC obtained

(b).Environmental Clearance File No.: F1 (4)/SEIAA/SEAC/-Raj/Sectt/Project/Cat 8(a)B1(15159)/16-17

(c). copy of Environmental Clearance to the Project: [Annexure copy of Environmental Clearance to the Project](#)

(d). Date of grant of Environmental Clearance to the Project: 23 Jun 2017

H. Whether proposal is for investigation/survey.

(H- Details of the Bio diversity Impact Assessment report in case the proposal involves use of more than 2). 50 ha. NP/WLS.

(a).Copy of the Bio diversity Impact Assessment report: [Annexure Copy of Bio diversity Impact Assessment report](#)

(H- 3). Information on the projects undertaken by the proponent agency in the past in Protected Areas

(a).Upload file: [Annexure Information on the projects undertaken by the proponent agency in the past in Protected Areas](#)

(H- 4). Details regarding compliance of the conditions on each proposal

(a).Upload file: [Annexure Details regarding compliance of the conditions on each proposal](#)

(H-5).Whether any matter related to the project is sub judice in any court of law?: No

Documents		
S.No	Uploaded Additional Info. Files	Remarks
1	<a href="#">Additional Info.</a>	

Print page

□

# **RESONANT WEALTH CONSULTANCY PVT. LTD.**

Regd. Office: Flat No. 1276, Suwalka's Riddhi Siddhi Residency, Plot No. 1-4,  
Rajeev Gandhi Nagar Ext., Road No. 1, Kota - 324 005, Rajasthan  
Email id: [info@resonent.in](mailto:info@resonent.in); Contact No. +91 80032 12444  
(CIN: U01400RJ2012PTC037774)

Date: 16.06.2023

To,  
Regional Officer,  
Ministry of Environment & Forest,  
Regional Office, Central Region,  
Aranya Bhawan, Mahatma Gandhi Rd,  
Jhalana Institutional Area, Jawahar Nagar,  
Jaipur, Rajasthan 302004

**Sub:** Regarding compliance of the conditions laid in the Environmental Clearance issued for proposed Group Housing Project “**Landmark Paradise**”, coming up at Khasra No. 200/1, Village –Sakatpura, Tehsil- Ladpura, District-Kota, Rajasthan.

**Ref:** Environmental Clearance issued vide letter no. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.8(a)B1 (15159)/ 16-17 dated 23<sup>rd</sup> June 2017.

Sir,

In regards to the above, please find enclosed the Compliance Report (Oct 2022 to Mar 2023) to conditions laid in the Environmental Clearance for your kind perusal.

Thanking You

For Resonant Wealth Consultancy Pvt. Ltd.  
For Resonant Wealth Consultancy Pvt. Ltd.

(Jaya Singh Rathod)  
Director  
DIN No.: 05358463



Director

# **RESONANT WEALTH CONSULTANCY PVT. LTD.**

Regd. Office: Flat No. 1276, Suwalka's Riddhi Siddhi Residency, Plot No. 1-4,  
Rajeev Gandhi Nagar Ext., Road No. 1, Kota - 324 005, Rajasthan  
Email id: [info@resonant.in](mailto:info@resonant.in); Contact No. +91 80032 12444  
(CIN: U01400RJ2012PTC037774)

Date: 16.06.2023

To

The Member Secretary

State Level Environment Impact Assessment Authority, Rajasthan,

Room no. 11, Arawali Bhawan, Jhalana Institutional Area, Jaipur -302004

**Sub:** Regarding compliance of the conditions laid in the Environmental Clearance issued for proposed Group Housing Project “**Landmark Paradise**”, coming up at Khasra No. 200/1, Village –Sakatpura, Tehsil- Ladpura, District-Kota, Rajasthan.

**Ref:** Environmental Clearance issued vide letter no. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.8(a)B1 (15159)/ 16-17 dated 23<sup>rd</sup> June 2017.

Sir,

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Thanking You

For Resonant Wealth Consultancy Pvt. Ltd.

For Resonant Wealth Consultancy Pvt. Ltd.

(Jaya Singh Rathod)

Director

DIN No.: 05358463

 Director

# ***RESONANT WEALTH CONSULTANCY PVT. LTD.***

Regd. Office: Flat No. 1276, Suwalka's Riddhi Siddhi Residency, Plot No. 1-4,  
Rajeev Gandhi Nagar Ext., Road No. 1, Kota - 324 005, Rajasthan  
Email id: [info@resonant.in](mailto:info@resonant.in); Contact No. +91 80032 12444  
(CIN: U01400RJ2012PTC037774)

Date: 16.06.2023

To

**The Member Secretary**

**Rajasthan State Pollution Control Board,**

**4, Institutional Area, Jhalana Doongri,**

**Jaipur-302004, Rajasthan**

**Sub:** Regarding compliance of the conditions laid in the Environmental Clearance issued for proposed Group Housing Project "**Landmark Paradise**", coming up at Khasra No. 200/1, Village –Sakatpura, Tehsil- Ladpura, District-Kota, Rajasthan.

**Ref:** Environmental Clearance issued vide letter no. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.8(a)B1 (15159)/ 16-17 dated 23<sup>rd</sup> June 2017.

Sir,

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Thanking You

**For Resonant Wealth Consultancy Pvt. Ltd.**

**For Resonant Wealth Consultancy Pvt. Ltd.**

(Jaya Singh Rathod)

Director

DIN No.: 05358463

 Director

## INDEX

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# **Compliance to the conditions laid in the Environment Clearance**



**Gaurang Environmental Solutions Pvt. Ltd.**

**Report Ref : GESPL\_56/2023-2024/EC Compliance/94**

## COMPLIANCE REPORT TO THE CONDITIONS LAID IN THE ENVIRONMENTAL CLEARANCE

### PREAMBLE:

EIA follow up commonly referred to as Compliance reporting is the process of monitoring, evaluation and validation of the outcomes of EIA. It is followed by management and communication to the stakeholders. EIA Notification, 2006 (S. No. 1533) mandates the project management to submit the half yearly compliance in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned (Para 10, sub para (i) of said Notification).

Follow-up is internationally considered essential to determine the outcome of EIA through evaluating environmental performance of projects (Marshall et al., 2005; Morrison-Saunders et al., 2007). It is also termed as monitoring and auditing. EIA follow up relates to the construction as well as operational phase of the project. EIA follow-up is in place until the very end of the project’s life cycle. It plays an important role in tracking the environmental performance of the project.

EIA follow-up comprises of four elements {Art et al, 2010 (page 176)} which are as follows:

#### **1. Monitoring:**

Monitoring compares data that has been collected in the assessment with the standards, predictions and expectations outlined prior to the project’s commencement. Post project monitoring takes into consideration compliance to the guidelines set out and the effectiveness of the project. In some cases, multiple projects may be included in the monitoring process in order to compare effects and outcomes from various studies.

#### **2. Evaluation:**

Evaluation takes into account the findings of the project in relation to standards, pre-project predictions and expectations. It often includes scientific and technical policies.

#### **3. Management:**

Management is the act of responding to the issues which may arise from the monitoring and evaluation processes. The role of management is undertaken by the parties including the proponent and the regulator.

#### **4. Communication:** Communication is the act of informing project stakeholders and the

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general public about the results from the EIA follow-up. Again the proponent and the regulator may be involved in the communication process.

**PROJECT INTRODUCTION:**

The Group Housing project “Landmark Paradise” is situated at Khasra No.200/1, Village-Sakatpura, Tehsil- Ladpura, and District-Kota (Rajasthan) .The project is developed by Resonant Wealth Consultancy Pvt. Ltd. The total plot area of the project is 22,374.35sq.m and the built up area is 66,788.98 Sq. m. The project has been granted Environmental Clearance by State Environment Impact Assessment Authority, Rajasthan vide letter no.F1 (4)SEIAA/SEAC-Raj/Sectt/Project/Cat.8 (a) B1 (15159)/16-17 dated 23<sup>rd</sup> June 2017. Copy of Environmental Clearance is enclosed as **Annexure - I**.

**PROJECT DESCRIPTION:**

<b>Location</b>	:	Khasra No. 200/1, Village- Sakatpura, Tehsil- Ladpura, District- Kota (Rajasthan)					
<b>Plot Area</b>	:	22,374.35 sq.m					
<b>Built up Area</b>	:	66,788.98 sq. m					
<b>Capacity</b>	:	The Project will involve the construction of 3 Blocks with 17 towers Comprising of 777 nos.					
		<b>S. No.</b>	<b>Particulars</b>	<b>Block A</b>	<b>Block B</b>	<b>Block C</b>	<b>Total</b>
		1.	EWS	63	144	44	251
		2.	LIG	18	-	22	40
		3.	3 BHK	324	162	-	486
		<b>Total</b>		<b>405</b>	<b>306</b>	<b>66</b>	<b>777</b>
<b>Green Area</b>	:	2431.43 Sq.m (10.86%)					
<b>Water Demand</b>	:	Total Water Requirement : 404 KLD Fresh water : 276 KLD Treated water : 128 KLD Source : Ground Water					
<b>Connected load</b>	:	6198 kVA					
<b>Demand Load</b>	:	3212 kVA					
<b>STP</b>	:	STP Capacity : 350 KLD Technology : Phytorid Technology					

**OBJECTIVES:**

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- To analyze the outcomes of EIA studies.
- To monitor the environmental data that has been collected in the assessment with the standards, predictions and expectations outlined prior to the projects’ commencement.
- To evaluate taking into account the findings of the project in relation to standards, pre-project predictions and expectations.
- To establish the links between pre-project goals and targets and post project achievements.
- Control of project and environmental impacts.

### **METHODOLOGY:**

1. **Monitoring** – Collection of Environmental data (one day) post project scenario during operation phase. The parameters include:
  - a. Ambient Air Monitoring
  - b. Ambient Noise levels at the project boundary
  - c. Ground water analysis
  - d. Soil analysisOther related information was collected during site visits as well as compliance of the conditions were monitored and recorded during site visits.
2. **Evaluation** – the appraisal of the conformance with standards, predictions or expectations as well as the environmental performance of the activity.
3. **Management** – making decisions and taking appropriate action in response to issues arising from monitoring and evaluation activities.
4. **Communication** – informing the stakeholders about the results of EIA follow-up in order to provide feedback on project/plan implementation as well as feedback on EIA processes.

**AGENCY:**

The study has been carried out by **Gaurang Environmental Solutions Pvt. Ltd.**, Jaipur. The environmental parameters were recorded by **Noida Testing Laboratories** (NABL accredited and MoEF&CC recognized Environmental Laboratory). Copy of NABET Certificate is enclosed as **Annexure II**.

**PROJECT STATUS:**

Block A is in operational phase, Block B are under construction and Block C is established but not in operation. Photographs showing the same are enclosed as **Annexure- III**

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## COMPLIANCE OF THE CONDITIONS LAID IN THE ENVIRONMENTAL CLEARANCE

### PART A: SPECIFIC CONDITION

1. CONSTRUCTION PHASE											
S. No.	Condition in EC	Compliance status									
1.	Consent to Establish shall be obtained from RPCB Board before start of any construction work related to proposed project at the site.	The same is noted.									
2.	The PP shall obtain a “No objection certificate for height clearance for the envisaged level from the Airports Authority of India.	The same is not applicable.									
3.	No mobile tower shall be installed.	The same is noted & being complied. No mobile tower has been installed within the project premises.									
4.	As envisaged, the PP shall invest at least an amount Rs. 363.5Lacs as Capital Cost and Rs.20.5Lacs annual recurring cost for implementing various Environmental Protection Measures.	The same is being complied with. Approx.Rs.66,021.00/- has been spent on gardening as EMP for the period from Oct.’2022-March’2023. Details of EMP are as under :- <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th colspan="3">EMP Expenditure from Oct.’2022-March’2023.</th> </tr> <tr> <th>S. No.</th> <th>Particulars</th> <th>Amount (Rs.)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Green Belt (Gardening Exp.)</td> <td>66,021.00</td> </tr> </tbody> </table> Details showing the expenditure on EMP are enclosed as <b>Annexure IV.</b>	EMP Expenditure from Oct.’2022-March’2023.			S. No.	Particulars	Amount (Rs.)	1	Green Belt (Gardening Exp.)	66,021.00
EMP Expenditure from Oct.’2022-March’2023.											
S. No.	Particulars	Amount (Rs.)									
1	Green Belt (Gardening Exp.)	66,021.00									
5.	An amount of Rs. 97 Lacs spent over 3 years as Rs. 58 Lacs for 1st year, Rs. 24Lacs for 2nd Year and Rs. 15 Lacs for 3rd year should be spent under CSR as above. The expenditure of	The same is noted and will be complied with.									



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	these activities shall be reflected in the books of accounts when presented for auditing of accounts. The proposal should contain provision for toilets for girls in nearby schools. The proposal should contain provision for monthly medical camps, distribution of medicines and improvement in educational facilities in the nearby schools. The Detailed plan for CSR activities shall be submitted to RSPCB at the time of applying for “Consent to Establish”. From the 97 lacs to be spent as CSR in the 1 <sup>st</sup> year the PP shall spent an amount of Rs. 30 Lacs for the protection of crocodilian species <i>Gavialisgangeticus</i> (Gharial) in the National Chambal Sanctuary, Kota.	
6.	Green belt/Landscaping should be developed in 10.86 % (2431.43sq.m.) as proposed above.	The same is being complied with Green belt is being/will be developed in 2431.43sq.m. (10.86%) area. Photographs showing plantation at the project site is enclosed as <b>Annexure –V.</b>
7.	That the grant of this EC is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and compliance responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with	The content of para 7 are noted.



	the industry/unit/project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.	
8.	For conservation of electricity and to reduce energy losses the management shall ensure that the electrical voltage is stepped down from 33 KV to 11 KV and distributed at this level and finally brought to 440 volts.	The same is being complied with As per the suggestions of SEAC, electric voltage is being stepped down from 33 KV to 11 KV and distributed at this level and finally brought to 440 volts.
9.	The PP shall obtain approval of drawings of laying Electrical lines from the concerned SE of RRVPNL/JVVNL and comply with the provisions as per Terms and Conditions for supply of Electricity-2004 of JVVNL.	The same is being complied with. Latest Electricity bill is enclosed as <b>Annexure VI.</b>
10.	The PP shall fulfil the requirements of energy regulatory commission.	The same is noted and being followed.
11	All energy saving measures proposed by the PP should be implemented before the project is put into use.	The same will be complied with. Energy saving measures to be implemented are detailed as under: <ul style="list-style-type: none"> <li>• Total flat light load is/will be used to reduce energy requirement by 40% by use of LED lamps in place of fluorescent/incandescent lamps.</li> <li>• Roof top solar plant of capacity 150 KW is/will be installed for meeting the energy requirements of common areas</li> </ul>



		<p>and essential services.</p> <ul style="list-style-type: none"> <li>• Emphasis is given on low maintenance, low wattage and longer life in selection of chokes and lamps for all common area and external light fixtures.</li> </ul>
12.	A preventive action plan (as part of conceptual plan) for earthquake resistance buildings as per NBC code specifically for zone 3,4,5 should be submitted along with form 1, form 1A and conceptual plan to RSPCB at the time of applying for CTE.	<p>The same is noted.</p> <p>The same is not applicable as the project comes under the seismic zone II, as per the seismic zoning map of India given in IS: 1893 (Part 1)-2002, which is Low Damage Risk Zone.</p> <p>Although the certificate of Structural Safety for the same is enclosed as <b>Annexure - VII</b>.</p>
13.	Road width and bend should be adequate for easy movement of fire fighting vehicles.	<p>The same is noted and complied with.</p> <p>The Road width and bend given is adequate for the easy movement of fire fighting vehicles.</p>
14.	Proposals for provisions regarding accessibility to the various floors of the project and other related parts for Divyang people should be provided.	<p>The same is being complied with.</p> <p>Various facilities have been provided for Divyang people in the project site as follows.</p> <ul style="list-style-type: none"> <li>➤ Provisions of divyang parking facilities provided at the stilt floor.</li> <li>➤ Easy access to the main entrance of the building.</li> <li>➤ Proper signages have been marked to identify the location.</li> </ul>
15.	Details of all the points mentioned at point no. 9 under energy conservation of form no. IA would be explicitly taken care of.	<p>The same is noted and will be complied during operational phase.</p> <ul style="list-style-type: none"> <li>➤ Total flat light load have been reduced by 40% by use of LED lamps in place</li> </ul>

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		<p>of fluorescent /incandescent lamps.</p> <ul style="list-style-type: none"> <li>➤ Total landscape and street light load has been reduced by 20% by use of solar powered fixtures.</li> <li>➤ Total geyser load has been reduced by 10% by using solar power.</li> <li>➤ Lift load has been reduced by 23% use of VF drives.</li> <li>➤ All capacitors are provided with Harmonic Filters to avoid distortion in voltage.</li> <li>➤ Automatic Power Factor correction panel with capacitor has been used for common load &amp; Fixed Capacitor for transformer to minimize the losses.</li> </ul>
16.	<p>The PP shall ensure taking necessary steps on urgent basis to improve the living conditions of the labour at site. The proposed Budgetary provision of Rs. 13.59 Lacs shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as health facility, sanitation facility, fuel/preferably LPG along with safe drinking water, medical camps and toilets for women, crèche for infants. The housing may be in the form of temporary structures to be removed after the completion of the project details of the provisions should be submitted to RPCB at the time of obtaining CTE.</p>	<p>The same is being noted. Photographs of facilities provided to workers at site are enclosed as <b>Annexure VIII.</b></p>

17.	The PP will comply with the provisions as per the Building and other Construction Workers (Regulation of Employment & Conditions of Service) Act 1996.	The same is noted & is being/will be complied with.
18.	The STP should be so designed so that it can cater the minimal flow due to lesser occupancy in the project so as to bring the waste water quality as per the prescribed standards.	The same is being/will be complied with.
19.	The drains should be of adequate capacity and be lined till the final disposal points.	The same is being noted.
20.	As proposed the entire waste water during the construction phase should be discharged through the Septic Tank followed by soak pit and during post construction phases through an STP of capacity 350 KLD based on Phytoid Technology. The construction of the STP should be carried out simultaneously with that of the project and the STP should be functional before the project is put into use. The STP should have a separate hourly meter and energy meter.	The same is noted & is being/will be complied.
21.	The PP shall comply Construction & Demolition Waste Management Rules, 2016.	The same is being/will be complied with.
22.	All required sanitary and hygienic measures shall be in place before starting construction activities. The	The same is being complied with. All required sanitary and Hygienic measures are commissioned prior to the



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	safe disposal of waste water and solid waste generated during the construction phase shall be ensured.	<p>construction activities.</p> <ul style="list-style-type: none"> <li>• No stagnant water at the site which leads to unhygienic conditions</li> <li>• Provision of toilets and safe drinking water facilities.</li> <li>• Provision of proper disposal to solid waste.</li> <li>• Waste water during the construction phase was being diverted to soak pits followed by septic tanks.</li> </ul>
23.	All the labours engaged for construction shall be screened for health and adequately treated before engaging them to work at the site.	The same is noted.
24.	All the topsoil excavated during the construction shall be stored for use in horticulture and landscape development within the project site.	<p>The same is being complied with.</p> <p>The topsoil excavated during the construction has been stored and is being reused in plantation within the project site.</p>
25.	Disposal of muck during construction phase shall not create any adverse effect on the neighbouring communities and be disposed taking the necessary precaution for general safety and health aspects of the people, only in approved site with the approval of competent authority.	<p>The same is noted &amp; complied.</p> <p>It is ensured that muck during construction phase shall not create any adverse effect on the neighbouring communities and be disposed taking the necessary precaution for general safety and health aspects of the people, only in approved site with the approval of competent authority.</p>
26.	Soil and ground water samples will be tested to ascertain that, there is no threat to the ground water quality by leaching of heavy metals and other toxic contaminants.	<p>The same is being complied with</p> <p>Regular analysis of Soil and water is being done By Noida Testing Laboratories (NABL accredited and MoEF&amp;CC recognized Environmental Laboratory). Monitoring reports are enclosed as</p>



		<b>Annexure IX.</b>																
27.	Construction spoils, including bituminous material and other hazardous materials must not be allowed contaminant water courses at the dump sites for such material must be secured so that they do not leach in to the ground water.	The same is being complied with.																
28.	The diesel generator sets to be used during construction shall be low-sulphur-diesel type and shall conform to environment (protection) rules for air and noise emission standards.	<p>The same is being complied with.</p> <p>Low sulphur fuel (sulphur content: 0.05%) is used in the D.G sets at the time of power cuts &amp; failure.</p> <p>Photograph Showing D.G set is enclosed as <b>Annexure X.</b></p> <p>Monitoring reports are enclosed as <b>Annexure IX.</b></p> <p>Stack Monitoring Result is given as under:</p> <table border="1"> <thead> <tr> <th>S.N.</th> <th>Parameter</th> <th>Results (g/kw-hr)</th> <th>Emission limits</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Particulate Matter (PM)</td> <td>0.086</td> <td>0.2</td> </tr> <tr> <td>2.</td> <td>NOx + NMHC</td> <td>2.15</td> <td>&lt; 4.0</td> </tr> <tr> <td>3.</td> <td>Carbon monoxide(as CO)</td> <td>1.40</td> <td>&lt; 3.5</td> </tr> </tbody> </table>	S.N.	Parameter	Results (g/kw-hr)	Emission limits	1.	Particulate Matter (PM)	0.086	0.2	2.	NOx + NMHC	2.15	< 4.0	3.	Carbon monoxide(as CO)	1.40	< 3.5
S.N.	Parameter	Results (g/kw-hr)	Emission limits															
1.	Particulate Matter (PM)	0.086	0.2															
2.	NOx + NMHC	2.15	< 4.0															
3.	Carbon monoxide(as CO)	1.40	< 3.5															
29.	Vehicles hired for bringing construction material and labours to the site shall be in good conditions and shall conform to applicable air and noise emission standards and shall be operated during non-peak/approved hours.	<p>The same is being complied with.</p> <ul style="list-style-type: none"> <li>• Heavy vehicles carrying construction material are being and will be operated during night time to avoid traffic congestions especially during the peak hours.</li> <li>• PUC Certified vehicles are being deployed for construction works.</li> </ul>																
30.	Ambient noise levels shall conform to	All necessary measures have been adopted																



<p>residential standards both during day and night incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase.</p>	<p>to ensure that air &amp; noise levels conform to residential standards laid down by CPCB. The same are listed as under:</p> <ul style="list-style-type: none"> <li>• Unnecessary idling is being/will be avoided and idling limits are strictly being enforced.</li> <li>• Heavy vehicles carrying construction material are being and will be operated during night time to avoid traffic congestions especially during the peak hours.</li> <li>• Minimum use of DG set (only at the time of power cuts or failure).</li> <li>• Regular sprinkling to minimize the fugitive emissions.</li> <li>• PUC Certified vehicles are being used.</li> <li>• Construction machinery and vehicles is being/will undergo periodic maintenance to keep them in good working condition.</li> <li>• Feasibility of putting up acoustic enclosure / temporary barrier around areas with high noise levels will also be explored.</li> </ul>
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31.	Fly ash shall be used as building material in the construction as per the provision of fly ash notification of September 1999as amended from time to time.	<p>The same is being complied with AAC Blocks &amp; Fly ash have been used as building material as mentioned under: Fly ash bricks are being used as building material as mentioned under:</p> <table border="1" data-bbox="829 464 1385 680"> <thead> <tr> <th>S. No.</th> <th>Building Material</th> <th>Fly Ash content</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Portland Pozzolana Cement (PPC)</td> <td>15-35%</td> </tr> <tr> <td>2.</td> <td>Fly ash bricks</td> <td>60-80%</td> </tr> <tr> <td>3.</td> <td>AAC</td> <td>65-70%</td> </tr> </tbody> </table> <p>Photographs showing AAC blocks at the site are enclosed as <b>Annexure XI</b>.</p>	S. No.	Building Material	Fly Ash content	1.	Portland Pozzolana Cement (PPC)	15-35%	2.	Fly ash bricks	60-80%	3.	AAC	65-70%
S. No.	Building Material	Fly Ash content												
1.	Portland Pozzolana Cement (PPC)	15-35%												
2.	Fly ash bricks	60-80%												
3.	AAC	65-70%												
32.	NOC shall be obtained from National State Disaster Management authority, whenever applicable.	The same is not applicable.												
33.	Provisions for Storm water harvesting and its re-use as per CGWA and BIS standards for various applications should be implemented before the project is put into use.	<p>The same is noted. Storm water control and rain water harvesting is being/will be done as per the standards laid down by CGWA &amp; BIS.</p>												
34.	Guidelines issued by concerned Ministry for water scarce area may be followed.	<p>The same is being complied with. Water conservation measures during post construction phase are summarized as under:</p> <ul style="list-style-type: none"> <li>• Dual plumbing system has been proposed for the project to utilize the treated waste water for flushing (94KLD), landscaping (34KLD). This will help in reducing the fresh water demand by about 32%.</li> <li>• Dual flushing fixtures is being/will be used to allow different volumes of water for solid and liquid flushing</li> </ul>												



		<p>which will help in conserving the water demand for flushing significantly. Enclosed as <b>Annexure XIII</b>.</p> <ul style="list-style-type: none"> <li>• Landscape design &amp; management of irrigation systems is being/will be as to reduce water consumption.</li> <li>• Water meters are installed for the following:                             <ul style="list-style-type: none"> <li>• Potable water consumption</li> <li>• Landscape water consumption</li> <li>• Hot water consumption through solar systems, at building level.</li> <li>• Treated waste water consumption</li> </ul> </li> </ul>
35.	<p>Water demand during construction shall be reduced by the used of per-mixed concrete, curing agents and other best practices. In place of fresh water, effort should be made to use treated waste water from nearby areas.</p>	<p>The same is being complied with Best construction practices has been adopted to reduce the water demand for construction activities:</p> <ul style="list-style-type: none"> <li>• AAC has been used to reduce water demand during construction phase.</li> <li>• Use of polymer dispersion and air entraining agents to reduce the construction water demand.</li> <li>• Discouraging the washing of vehicles and equipment on the construction site. Workers are not allowed to wash their personal vehicles on site. Vehicles and equipment that regularly leave the construction site should be washed offsite.</li> </ul>
36.	<p>Total domestic water requirement shall not exceed 404 KLD (276KLD fresh &amp; 128 KLD recycled). The</p>	<p>The same is being complied with.                      Total water requirement for the project will not be exceed 404 KLD(276KLD fresh &amp;</p>

	necessary permission for water supply should be submitted to RSPCB at the time of applying for CTE. At the time of applying for CTE the PP should get it confirmed from RSPCB that no illegal bore well exists in the proposed site.	128 KLD treated waste water). NOC from CGWA has been obtained from the Office of Department of Water Resources, River Development & Ganga Rejuvenation Central Ground Water Authority vide letter no. 21-4/2378/RJ/INF/2017, which is valid from 28.01.2021 to 27.01.2026 for 276 KLD water abstraction. Copy of the same is enclosed as <b>Annexure XII.</b>
37.	Building plan shall be got approved from the competent Authority and the construction should be as per the approved building plan and as per applicable provisions in NBC.	The same is being complied with All the building plans are approved from the competent authority.The copy of map approval letter is enclosed as <b>Annexure–XIV.</b>
38.	The P.P shall ensure compliance of the order of the honourable Rajasthan High Court, Jodhpur, and D.B civil writ petition no. 1536 of 2003 in the matter of Abdul Rahman vs. State or Rajasthan and others.	The same is being noted.
39.	Adequate measures shall be taken to reduce air and noise pollution during construction keeping in mind CPCB	The same is being/will be complied with. The same are listed as under: <ul style="list-style-type: none"> <li>• Unnecessary idling is being/will be avoided and idling limits are strictly being enforced.</li> <li>• Heavy vehicles carrying construction material are being and will be operated during night time to avoid traffic congestions especially during the peak hours.</li> </ul>



		<ul style="list-style-type: none"> <li>• Minimum use of DG set (only at the time of power cuts or failure).</li> <li>• Regular sprinkling to minimize the fugitive emissions.</li> <li>• PUC Certified vehicles are being used.</li> <li>• Construction machinery and vehicles is being/will undergo periodic maintenance to keep them in good working condition.</li> <li>• Feasibility of putting up acoustic enclosure / temporary barrier around areas with high noise levels will also be explored.</li> </ul>									
40.	Fixtures for showers, toilet flushing and drinking shall be low flow either by use of aerators of pressure reducing devices or sensor based control.	The same is noted and complied. Photograph of the same is enclosed as <b>Annexure-XIII.</b>									
41.	Uses of glass may be reduced by up to 40% to reduce the electricity consumption and load in air-conditioning. If necessary, use high quality double glass with special reflecting coating windows.	The same is being noted.									
42.	Roofing should meet prescriptive requirement as per energy conservation building code by using appropriate thermal insulation material to fulfil requirement.	<p>The same is being complied with.</p> <p>Thermal characteristics of the roof assembly shall be as under:-</p> <p><b>Climate zone:</b> Hot and Dry*</p> <p><b>Building Type:</b> 24 hrs. used building</p> <table border="1"> <thead> <tr> <th>Particular</th> <th>Permissible</th> <th>Acheived</th> </tr> </thead> <tbody> <tr> <td>U value (W/m<sup>2</sup>/K)</td> <td>0.33</td> <td>0.31</td> </tr> <tr> <td>R value (m<sup>2</sup>K/W)</td> <td>3.0</td> <td>3.18</td> </tr> </tbody> </table> <p><i>*Source: ECBC CODE 2017</i></p>	Particular	Permissible	Acheived	U value (W/m <sup>2</sup> /K)	0.33	0.31	R value (m <sup>2</sup> K/W)	3.0	3.18
Particular	Permissible	Acheived									
U value (W/m <sup>2</sup> /K)	0.33	0.31									
R value (m <sup>2</sup> K/W)	3.0	3.18									

		<p>Following measures are being adopted to reduce the heat ingress into the building:</p> <ul style="list-style-type: none"> <li>The solar panels will be provided on the roof, which will help to reduce exposed area, thereby, reducing the heat gains inside the building.</li> </ul>									
43.	<p>Opaque walls shall meet prescriptive requirement as per Energy Conservation Building Code for all air conditioned spaces, whereas, for non-air-conditioned spaces, by use of appropriate thermal insulation material to fulfil the requirement.</p>	<p>The same is being complied with. Thermal characteristics of the wall assembly will be as under:-</p> <p><b>Climate zone:</b>Hotand dry*</p> <p><b>Building Type:</b> 24 hrs. used building</p> <table border="1"> <thead> <tr> <th>Particular</th> <th>Permissibile</th> <th>Acheived</th> </tr> </thead> <tbody> <tr> <td>U value (W/m<sup>2</sup>/K)</td> <td>0.40</td> <td>0.36</td> </tr> <tr> <td>R value (m<sup>2</sup>K/W)</td> <td>2.5</td> <td>2.57</td> </tr> </tbody> </table> <p>Thermal insulation will be provided at the walls as well as roof to minimize the heat gains inside the building. Following measures hasbeen adopted to reduce the heat ingress inside the building:</p> <ul style="list-style-type: none"> <li>Recessed windows and Covered balconies to limit direct heat gains.</li> <li>Use of fly ash and AAC based cement having lower U &amp; R values.</li> </ul>	Particular	Permissibile	Acheived	U value (W/m <sup>2</sup> /K)	0.40	0.36	R value (m <sup>2</sup> K/W)	2.5	2.57
Particular	Permissibile	Acheived									
U value (W/m <sup>2</sup> /K)	0.40	0.36									
R value (m <sup>2</sup> K/W)	2.5	2.57									
44.	<p>Provision of Solar water heating/chilling/street lighting etc. shall be explored and implemented.</p>	<p>The same is being/will be complied with.</p> <p>The solar provision installation is yet to be done.</p> <p>Solar energy is used for water heating and common area lighting purposes.</p>									
45.	<p>A first aid Room should be provided at the project site, both, during Construction and operation phase of</p>	<p>The same is being/ will be complied with.</p>									

	the project.	
46.	Any Hazardous waste generated during construction phase shall be disposed of as per applicable rules and norms with necessary authorization of the RPCB.	The same is noted and is not applicable.
47.	The approval of the competent authority shall be obtained for structural safety of the building due to earthquake, adequacy of fire fighting equipment’s, etc. As per national building code 2005 including protection measures from lighting etc.	The same is being/will be Complied with The entire building has been designed as per the provisions of National Building Code-2016for structural safety of the building against any possible earthquakes. The structure stability certificate is enclosed as <b>Annexure – VII.</b> Photograph showing fire safety equipment’s installed at site is enclosed as <b>Annexure – XV.</b>
48.	Regular supervision of the above and other measures for monitoring shall be in place throughout the construction phase, so as to avoid nuisance to the surroundings.	The contents of para 48 are noted and is being /will be complied with.
49.	During construction phase and post construction/operation phase of the project, the proponent shall be responsible for implementation of EIA/EMP. Commitment of proponent in this regard shall be submitted to RPCB at the time of applying CTE.	The contents of para 49 are noted and is being /will be complied with.
50.	The project proponent shall fulfil in letter and spirit, all the commitments given/submitted to the SEAC office.	The content of para 50 are noted and is being/will be complied with.
<b>II. OPERATION PHASE</b>		



1.	An independent expert shall certify the installation of the sewage treatment plant and a report in this regards shall be submitted to the RPCB, before the project is commissioned for operation. Discharge of treated sewage shall conform to the norm, standards of the Rajasthan state pollution control board.	The project is partly in operation phase & same will be complied before complete project comes in operation
2.	Adequate measure shall be taken to prevent odour from solid waste processing and STP.	<p>The same is noted</p> <p>Adequate measures is being/will be taken to prevent odour problem from STP and solid waste management during operational phase. Preventive measures is being/will be followed:</p> <ul style="list-style-type: none"> <li>• Adequate dissolved oxygen concentration will be maintained in wastewater.</li> <li>• Sufficient velocity (not turbulence) will be provided to ensure complete mixing, thus preventing organic solids deposition.</li> <li>• Sludge accumulations will be prevented in tanks or excessive sludge aging through proper mixing, withdrawal rates, and process control parameters.</li> <li>• Uniform organic loading will be ensured for biological processes.</li> <li>• The municipal solid waste generated will be sent to Municipal Corporation site/facility for disposal.</li> </ul>
3.	Proper system of channelizing excess storm water shall be provided.	<p>The same is noted.</p> <p>The storm water system has been designed</p>



		<p>to accommodate the peak intensity of rainfall. However, the excess storm water (in case of heavy downpour) has been//will be channelized to the Govt. drains.</p> <p>Surface run off from the roof top and the paved areas is being/will be channelized through RWH after pre-treatment to remove oil &amp; grease and ensure the quality of water.</p> <p>For good design of rainwater harvesting, following points are to be kept under consideration:</p> <ul style="list-style-type: none"> <li>• Ideal location with good ground slope.</li> <li>• The location has adequate subsurface permeability of the aquifer to accommodate maximum recharge of rainwater through injection well.</li> <li>• Rate of filtration should exceed average rainfall intensity.</li> <li>• Clogging of filtration media should be cleaned periodically.</li> <li>• Ground water pollution does not take place.</li> </ul>
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Details of rain water harvesting structures will be as under:-

Design Parameters	
Average annual rainfall	758mm
Peak intensity of rainfall	40 mm/hr
Details of structures	
Number of structures	6
Capacity of each structure	27 cu. m.
Annual recharge (max)	12596 cu. m.

4.	Rain water harvesting (RWH) for roof top run-off and surface run-off as	The same is being/will be complied with Rain water harvesting (RWH) system for
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	planned shall be implemented. Before recharging the surface run-off, pre-treatment must be done to remove suspended matter, oil and grease. The rain water harvesting plan shall be as per GoI manual.	roof top run-off and surface run-off has been designed and implemented as per the submitted plan & GoI manual. Surface run off from the roof top and the paved areas have been/will be channelized through storm water network after pre-treatment to remove suspended matter, oil & grease to ensure the quality of water.
5.	The proposals on the energy conservations measures confirming to energy conservation norms finalized by bureau of Energy efficiency shall be implemented.	The same is noted and is being/will be followed. Measures conforming to the energy conservation norms of BEE incorporating the details about the building materials & technology, R& U factors, etc. are as follows:- <ul style="list-style-type: none"> <li>• AAC blocks and fly ash bricks are being used as building material.</li> <li>• Solar panels will be installed on roof to reduce exposed area.</li> <li>• Recessed windows and Covered balconies to limit direct heat gains.</li> </ul>
6.	The power factor shall be maintained near unity.	The same is noted. Power factor is/will be maintained. This has been reduced electrical power distribution losses in the installation. Automatic Power Factor correction panel with capacitor is/will be used for Common Load & Fixed Capacitor for Transformer to minimize the losses. The electricity bills are enclosed a <b>Annexure VI.</b>
7.	Application of solar energy shall be	The same is being complied with.



	incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system for fully solar system for a portion of the apartments shall be provided.	Solar energy incorporated for the following:- <ul style="list-style-type: none"> <li>• External lighting</li> <li>• Landscaped lighting</li> <li>• Solar PV (on terrace and designated areas)</li> <li>• Hot water requirements</li> </ul>
8.	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking shall be fully internalized and no public space shall be utilized.	The same is being noted.
9.	Regular and periodic mock up drills shall be undertaken by the fire department at least once in a year.	The same is being noted.
10.	The DG sets to be operated with stack height as per EP Act, 1986 along with acoustic enclosure.	The same is being noted. D.G. set with effective stack height (5.0 m) above the roof of the D.G. set as per the norms of CPCB.
11.	Incremental pollution loads on the ambient air quality noise and water quality shall be periodically monitored after commissioning of the project and report to be submitted to RPCB.	The same is being complied with. Monitoring reports are enclosed as <b>Annexure IX.</b>
12.	The solid waste generated shall be properly collected & segregated before disposal to the city municipal facility. The in-vessel bio conservation technique may be used for composting the organic waste.	The same is noted. All the waste generated from different areas is being collected and treated as per the Solid Waste Management Rules 2016. Photographs showing the dustbins provided at site for collection and segregation of



		enclosed as <b>Annexure - XVI.</b>																						
13.	Any hazardous waste including biomedical waste shall be disposed of as per applicable Rules & norms with necessary approvals of the Rajasthan State Pollution control Board.	The same is noted and is not applicable.																						
14.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day or night noise standards prescribed for residential land use. The open space inside the plot shall be suitably landscaped and covered with vegetation of indigenous variety.	The same is being complied with. An area 2431.43 Sq. m. about (10.86%) is being/ will be provided under plantation. Photographs showing the same are enclosed as <b>Annexure- V.</b>																						
15.	Trees and shrubs of local species shall be planted to allow habitat for birds with appropriate distance from the boundary.	The same is being/will be complied with. List of trees to be planted as under :- <table border="1" data-bbox="846 1031 1369 1570"> <thead> <tr> <th>Plants Name</th> <th>No. of Trees</th> </tr> </thead> <tbody> <tr> <td>Karanj</td> <td>25</td> </tr> <tr> <td>Kachnar</td> <td>27</td> </tr> <tr> <td>Amaltash</td> <td>39</td> </tr> <tr> <td>Gulmohar</td> <td>27</td> </tr> <tr> <td>Neem</td> <td>24</td> </tr> <tr> <td>Lemon Bottle Brush</td> <td>59</td> </tr> <tr> <td>Indian Coral Trees</td> <td>26</td> </tr> <tr> <td>Ashok</td> <td>36</td> </tr> <tr> <td>Champa</td> <td>22</td> </tr> <tr> <td><b>Total</b></td> <td><b>285</b></td> </tr> </tbody> </table>	Plants Name	No. of Trees	Karanj	25	Kachnar	27	Amaltash	39	Gulmohar	27	Neem	24	Lemon Bottle Brush	59	Indian Coral Trees	26	Ashok	36	Champa	22	<b>Total</b>	<b>285</b>
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16.	The SEIAA, Rajasthan reserves the right to add new conditions, modify/annual any condition and/or to revoke the clearance if implementation of any of the aforesaid condition/other stipulations	The same is noted. Regular compliances are being/will be submitted to the concerned authority.																						



	imposed by competent authorities is not satisfactory. Six monthly compliance status report of the project along with implementation of environmental measures shall be submitted to MoEF, Regional Office, Lucknow, SEIAA, Rajasthan & RPCB, Jaipur.	
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**PART B: GENERAL CONDITION**

1.	The environment safeguards contained in Form 1-A shall be implemented in letter and spirit.	The contents of para 1 are noted and is being/will be complied.
2.	Six monthly monitoring reports shall be submitted to SEIAA, Rajasthan and Rajasthan State Pollution Control Board.	The same are being/will be submitted to the concerned authority. Latest Monitoring reports are enclosed as <b>Annexure IX.</b>
3.	Officials of the RPCB, who would be monitoring the implementation of environmental safeguard, shall be given full corporation facilities and document/data by the PP during their inspection. A complete set of the entire document submitted to SEIAA Rajasthan shall be forwarded to DoE, Rajasthan and Rajasthan State Pollution Control Board.	The contents of para3 are noted
4.	In case of any changes in the scope of the project, the PP requires a fresh appraisal by SEIAA/SEAC, Rajasthan.	The contents of para 4 are noted



5.	The SEIAA/SEAC, Rajasthan reserves the right to add additional safeguard measures subsequently, if found necessary and to take action including revoking of the environmental clearance under the provisions of the Environment (Protection) Act-1986 to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.	The content of para 5 are noted
6.	All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives Fire Department, Civil Aviation Department, Forest Conservation Act 1980, and Wildlife Protection Act 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority.	All the required statutory clearances have been obtained from concerned authorities. The copy of Fire NOC dated 20.05.2017 is enclosed as <b>Annexure XVII.</b> Distance certificate have been obtained from Mukundra Hills Tiger Reserve /National Chambal Gharial Project dated17.03.2021. Copy of the same is enclosed as <b>Annexure XIX.</b>
7.	The PP shall ensure advertising in at least two local newspapers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA. Rajasthan and the Rajasthan state pollution control board and may also be seen on the website of the board www.rpcb.nic.in. The advertisement shall be made in 7 days from the date of issue of the	The same is complied with. Advertisements were published in two local newspapers:- <b>1.Rashtradoot, Kota:28/6/2017</b> <b>2. DeshkiDharti,Kota:28/06/2017</b> Copy of the newspapers is enclosed as <b>Annexure – XVIII.</b>

	environment clearance and a copy shell also be forwarded to the SEIAA, Rajasthan and regional office JAIPUR(s) of the board.	
8.	These stipulations would also be enforced amongst the others under the provisions of Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification’06.	The contents of para (8) are noted.
9.	Under the provisions of Environmental (Protection) Act, 1986, legal action shall be initiated against the proponent, if it is found that construction of the project had been started without obtaining environmental clearance	The contents of para (9) are noted.
10.	The environmental clearance is subject to the specific condition that the PP shall obtain prior clearance from forestry and wild life angle including clearance from standing committee of the National Board Wildlife if applicable. It is further categorically stated that grant of EC does not imply that forestry and wildlife clearance shall be granted to the project and that their proposals for forestry and wildlife clearance will be considered by the respective	The contents of para (10) are noted.



**Gaurang Environmental Solutions Pvt. Ltd.**

**Report Ref : GESPL\_56/2023-2024/EC Compliance/94**

	<p>authorities on their proposals for Decision taken. The investment made in the project. If any, based on environment clearance so granted. In anticipation of the clearance from forestry and wildlife angle shall be entirely at the cost and risk of the project proponent and Authority of Ministry of Environment &amp; forests shall not be responsible in this regard in any number.</p>	
11.	<p>The PP shall obtain prior clearance from forestry and wild life angle including clearance from standing committee of the National Board Wildlife if applicable as project is situated within 10 km. of Sanctuary. It is further categorically stated that grant of EC does not necessary implies that forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and Wildlife Clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance from forestry and wildlife angle shall be entirely at the cost risk of the PP and MOEF shall not be responsible in this regard in any manner.</p>	<p>The contents of Para (11) are noted and complied. Distance certificate have been obtained from Mukundra Hills Tiger Reserve /National Chambal Gharial Project dated 17.03.2021. Copy of the same is enclosed as <b>Annexure XIX</b>.</p>



**For Resonant Wealth Consultancy Pvt. Ltd**

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# ANNEXURES



Gaurang Environmental Solutions Pvt. Ltd.

Report Ref : GESPL\_56/2023-2024/EC Compliance/94

# ANNEXURE I

## Copy of Environmental Clearance



Gaurang Environmental Solutions Pvt. Ltd.

Report Ref : GESPL\_56/2023-2024/EC Compliance/94

**State Level Environment Impact Assessment Authority, Rajasthan**

4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-2705633, 2711329 Ext. 361

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/ Cat.8(a)B1 (15159)/ 16-17 Jaipur, Dated:

**23 JUN 2017**

M/s. Resonant Wealth Consultancy Pvt. Ltd.,  
69/331, V.T. Road, Mansrover,  
Jaipur, Rajasthan.

Sub: Environmental Clearance for proposed expansion of Group Housing Project "Landmark Paradise" Coming At Khasra no. 200/1, Village-Sakatpura, Tehsil-Ladpura, Dist.-Kota, Rajasthan.

This has reference to your application dated 29.09.2016 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 05.01.2017 and 01.03.17.

**2. Brief details of the Project:**

1.	Category/ Item no. (in Schedule):	Cat.8(a)B2																																													
2.	Location of Project	Khasra No. 200/1, village –Sakatpura, Tehsil-Ladpura, District-Kota, Rajasthan																																													
3.	Project Details	<p><b>As under:</b></p> <table border="1"> <thead> <tr> <th rowspan="2">S. N.</th> <th rowspan="2">Particulars</th> <th colspan="3">Details</th> </tr> <tr> <th>Existing</th> <th>Proposed</th> <th>Total</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Total plot area</td> <td colspan="3">22,374.35 sq. m.</td> </tr> <tr> <td>2.</td> <td>Built up Area</td> <td>5753.02 sq.m</td> <td>61,035.96sq. m</td> <td>66,788.98sq. m.</td> </tr> <tr> <td>4.</td> <td>Permissible F.A.R.</td> <td colspan="3">(2.25) 50,342.28sq.m.</td> </tr> <tr> <td>5.</td> <td>Utilized F.A.R.</td> <td colspan="3">(1.98) 44,185.37 sq. m.</td> </tr> <tr> <td>6.</td> <td>Permissible Ground Coverage</td> <td colspan="3">35 % (7831.02 sq.m.)</td> </tr> <tr> <td>7.</td> <td>Utilized Ground Coverage</td> <td colspan="3">27.72% (6202.16 sq.m.)</td> </tr> <tr> <td>8.</td> <td>Permissible height</td> <td>-</td> <td>-</td> <td>-</td> </tr> </tbody> </table>			S. N.	Particulars	Details			Existing	Proposed	Total	1.	Total plot area	22,374.35 sq. m.			2.	Built up Area	5753.02 sq.m	61,035.96sq. m	66,788.98sq. m.	4.	Permissible F.A.R.	(2.25) 50,342.28sq.m.			5.	Utilized F.A.R.	(1.98) 44,185.37 sq. m.			6.	Permissible Ground Coverage	35 % (7831.02 sq.m.)			7.	Utilized Ground Coverage	27.72% (6202.16 sq.m.)			8.	Permissible height	-	-	-
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8.	Permissible height	-	-	-																																											

9.	Achieved height	Block A & B : 30 m Block C : 27 m
10.	Proposed Green Area	2431.43 (10.86 %)
11.	Total No. of Flat (1 BHK, 2 BHK etc.)	The project will involve the construction of 3 blocks with 17 towers comprising of 777 nos. dwelling units (EWS: 251 nos., LIG: 40 nos., 3 BHK: 486 nos.).

Details are as under:-

S.No	Particulars	Block A	Block B	Block C	Total
1.	EWS	63	144	44	251
2.	LIG	18	-	22	40
3.	3BHK	324	162	-	486
	Total	405	306	66	777

12.	Other facilities like swimming pool, club etc.	Commercial area (1465.14 sq.m.), society office (282.24 sq.m.), club house (592.24 sq. m.) etc.
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4. Parking

Parking details are as under:-

Required Parking : 731 ECU

Proposed Parking : 731 ECU

S. No.	Details	Cars	Two wheelers	Total ECU
1.	Open area	298	526 (175 ECU)	473
2.	Stilt	156	305 (102 ECU)	258
	<b>Total</b>	<b>454</b>	<b>831 (277 ECU)</b>	<b>731</b>

5. Project Cost:

Rs. 97 crores

6. Water Requirement per day & Source

Water demand are as under:-

Total Water requirement : 404 KLD

Fresh Water : 276 KLD

Recycled Water : 128 KLD

Source : Municipal water supply/Ground water supply

7. Fuel & Energy:-

As under:

Source of supply	33 kV JVVNL GSS	
Electrical Load	Connected load	6198 KW
	Maximum demand	3212 KW
Transformer	Number	2 nos.
	Capacity	2000 kVA, 33/0.433 kV each

	<b>DG Sets</b>	Number	1
		Capacity	500 kVA
		Fuel Used	HSD (sulphur content: 0.05%)
		Fuel Consumption	80 l/hr

8.	Environment Management Plan with budgetary provision.	As under:			
		<b>S.No.</b>	<b>Particulars</b>	<b>Capital Cost</b>	<b>Annual recurring cost</b>
		1.	Acoustic enclosures & stack attached to DG sets	2 lacs	1 lac
		2.	STP	35 lacs	5 lac
		3.	Rain water harvesting	15 lacs	1 lac
		4.	Solid waste management	2.5 lacs	5 lac
		5.	Pollution monitoring	2 lacs	0.5 lac
		6.	Fire fighting & emergency handling	100 lacs	3 lac
		7.	Green Belt	7 lacs	3 lac
		9.	Dual Plumbing & Dual Flushing	100 lacs	--
		10.	Solar water system & solar module	100 lacs	2 lac
<b>TOTAL</b>		<b>363.5 lacs</b>	<b>20.5 lac</b>		

9.	CSR Activities	As under :			
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S. No.	Facilities to be provided	Activities to be done by PP	Total Expenditure (Rs in lac)		
			I Year	II Year	III Year
1.	National Chambal Sanctuary	For the protection of crocodilian species <i>Gavialis gangeticus</i> (Gharial)	30	-	-
2.	Education 1.(Rajkiye balika Ucch Madhyamik Vidhyalya,S akatpura)  2. Shyam Hari Singhaniya Sr. Sec. School, Udhyog Nagar)	1. Construction of class rooms. 2. Repair and maintenance of existing classrooms including electrification work 3. Construction of staff rooms 4. Setting up of water coolers and its maintenance 5. Tables & Chairs, Almirah etc and sport utilities in the schools 6. Green belt development/ Plantation in school premises. 7. Setting up of solar powered computer lab in the school 8. Repair of the roof including water proofing works 9. Library rooms and donation of books 10. Construction of toilets (4 Nos/ school)	20	10	10

3.	Medical	1. Giving surgical equipments 2. Giving ambulance and its maintenance 3. Health check up & medical camps for the nearby people especially employees and other labourers around the project area 4. Providing basic medicines	5	5	5
4.	Awareness camps	1. Road safety awareness camp once a year (3 years) 2. Cleanliness camps under Swachh Bharat Abhiyan scheme and providing dust collection bins in the locality in consultation with Kota Municipal Corporation	3	3	-
5.	Safety	1. Construction of Police Chowki for safety of students	-	6	-
<b>Total</b>			<b>58 lacs</b>	<b>24 lacs</b>	<b>15</b>
Rs 97 lac under the Corporate Social Responsibility (CSR) will be spent in 3 years.					

10. STP  
STP capacity : 350 KLD  
Technology : Phytoid Technology

11. Green Belt/  
Plantation area and % of total area in sq. mts.  
Total landscape area : 10.86 % (2431.43 sq. m.)

12. Budgetary Breakup for Labour  
Rs.13.59 Lacs

S. No	Health and Safety Issues	Health and Safety plan	Budget
1.	Accommodation/ Shelter	Temporary housing facilities for construction workers	32 nos x 8000 = 2.56 Lacs
2.	Sanitation facility	Separate Temporary toilet facilities for construction workers	5 nos x 2500 each = 0.125lacs
3.	Safe drinking water	Clean drinking water will be sufficiently made available at suitable points.	2.0 lacs
4.	Fuel for cooking	Provision of cooking fuel for the labourers	5.0 lacs
5.	First Aid Facility	A first aid room with equipped First-aid boxes and cupboards will be accessible during the hours of working in the construction phase. Conveyance arrangements to hospitals or dispensaries from the construction site will be readily made	0.5 lacs

		in unforeseen circumstances.	
6.	Medical Examination	An initial examination of every person employed in the construction activity (peak construction 200 workers) will be done. The periodic medical examination will be arranged over a various phases of construction. A regular health test and analysis will be done.	2.4 lacs
7.	Education for their children	Basic education for labourer's children will be provided at the site.	0.50 lacs
8.	Crèche & recreation facility	Crèche & recreation facilities will be provided at the site	0.50 lacs
	<b>Total</b>		<b>13.59 lacs</b>

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC Rajasthan hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

#### **PART A: SPECIFIC CONDITIONS**

##### **I. CONSTRUCTION PHASE**

1. Consent to Establish" shall be obtained from RPCB before start of any construction work related to proposed project at the site.
2. The PP shall obtain a "No objection certificate for height clearance for the envisaged level from the Airports Authority of India.
3. No Mobile tower shall be installed.
4. As envisaged, the P.P. shall invest at least an amount of Rs. 363.5 Lacs as capital cost(before the project is put into use) and Rs. 20.5 Lacs as annual recurring cost for implementing various environmental protection measures.
5. An amount of Rs. INR Rs 97 Lacs splitover for 3years as Rs.58 Lacs for first year, Rs.24 Lacs for second year and Rs.15 Lacs for third year should be spent under CSR as above. The expenditure on these activities shall be reflected in the books of account when presented for auditing of accounts. The proposal should contain provision for toilets for girls in nearby schools. The proposal should contain provision for monthly medical camps, distribution of medicines and improvement in educational facilities in the nearby schools. The Detailed action plan of CSR activities shall be submitted by the PP to RSPCB at the time of applying for "Consent to Establish". From the 97 Lacs to be spent as CSR in the first year the PP shall spent an amount of Rs. 30 Lacs for the protection of crocodilian species *Gavialis gangeticus* (Gharial) in the National Chambal Sanctuary,Kota.
6. Green belt/Landscaping should be developed in 10.86 % (2431.43 sq. m.), as proposed.
7. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.



8. For conservation of electricity and to reduce energy losses the management shall ensure that the electrical voltage is stepped down from 33 KV to 11 KV and distributed at this level and finally brought to 440 volts.
9. The PP shall obtain approval of drawings of laying electrical lines from the concerned SE of RRVPNL/ JVVNL and comply with the provisions as per Terms and Conditions for Supply of Electricity-2004 of JVVNL.
10. The PP shall full fill the requirements of energy regulatory commission.
11. All energy saving measures proposed by the PP should be implemented before the project is put into use.
12. A preventive action plan ( as part of conceptual plan) for earthquake resistance buildings as per NBC code specifically for zone 3,4,5 should submitted along with the form 1, form 1A and conceptual plan to RSPCB at the time of applying for CTE.
13. Road width and bend should be adequate for easy movement of fire fighting vehicles.
14. Proposals for provisions regarding accessibility to the various floors of the project and other related parts for Divyang people should be provided.
15. Details of all the points mentioned at point no. 9 under energy conservation of form no. IA would be explicitly taken care of.
16. The P.P. shall ensure taking necessary steps on urgent basis to improve the living conditions of the labour at site. The proposed Budgetary provision of Rs. 13.59 Lacs shall be made for the housing of construction labor within the site with all necessary infrastructure and facilities such as health facility, sanitation facility, fuel/preferably LPG for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants. The housing may be in the form of temporary structures to be removed after the completion of the project. Details of provisions should be submitted to RPCB at the time of obtaining CTE.
17. The PP will comply with the provisions as per the Building and Other Construction Workers (Regulation of Employment & Condition of Service) Act 1996.
18. The STP should be so designed so that it can cater the minimal flow due to lesser occupancy in the project so as to bring the waste water quality as per the prescribed standards.
19. The drains should be of adequate capacity and be lined till the final disposal points.
20. As proposed, the entire waste water during the construction phase should be discharged through the Septic tank followed by soak pit and during post construction phases through STP of capacity 350 Kld of Phytoid Technology. The construction of the STP should be carried out simultaneously with that of the project and the STP should be functional before the project is put into use. The STP should have a separate hourly meter and energy meter.
21. The PP shall comply Construction & Demolition Waste Management Rules, 2016.
22. All required sanitary and hygienic measures shall be in place before starting construction activities. The safe disposal of waste water and solid waste generated during the Construction phase shall be ensured.
23. All the laborers engaged for construction shall be screened for health and adequately treated before engaging them to work at the site.
24. All the topsoil excavated during the construction shall be stored for use in horticulture/landscape development within the project site.
25. Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking necessary precautions for general safety and health aspects of the people, only at approved sites with the approval of competent authority.
26. Soil and ground water samples will be tested to ascertain that there is no threat to the ground water quality by leaching of heavy metals and other toxic contaminants.
27. Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such material must be secured so that they do not leach into the ground water.
28. The diesel generator sets to be used during and post construction phase shall be of low-sulphur-diesel type and shall conform to Environment (Protection) Rules for air and noise emission standards.
29. Vehicles hired for bringing construction material and laborers to the site shall be in good conditions and shall conform to applicable air and noise emission standards and shall be operated during non-peak/approved hours.

30. Ambient noise levels shall conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase.
31. Fly ash shall be used as building material in the construction as per the provisions of Fly Ash notification of September, 1999 as amended from time to time.
32. NOC shall be obtained from National State Disaster Management Authority, wherever applicable.
33. Provision for storm water harvesting and its re-use as per CGWA and BIS standards for various applications should be implemented before the project is put into use.
34. Guidelines issued by concerned Ministry for water scarce areas may be followed.
35. Water demand during construction shall be reduced by the use of pre-mixed concrete, curing agents and other best practices. In place of fresh water, effort should be made to use treated waste water from nearby areas.
36. Total domestic water requirement shall not exceed 404 KLD (Fresh Water: 276 KLD, Recycled Water: 128 KLD), as proposed. The necessary permission of water supply should be submitted to RSPCB at the time of applying for CTE. At the time of applying for CTE the PP should get it confirmed from RSPCB that no illegal bore well exists in the proposed site.
37. Building Plan should be got approved from the competent Authority and the construction should be as per the approved building plan and as per applicable provisions in NBC.
38. The P.P. should ensure compliance of the order of the Hon'ble Rajasthan High Court, Jodhpur, in D. B. Civil writ petition no. 1536 of 2003 in the matter of Abdul Rahman vs. State of Rajasthan and others.
39. Adequate measures shall be taken to reduce air and noise pollution during construction as per CPCB norms.
40. Fixtures for showers, toilet flushing and drinking shall be of low flow either by use of aerators of pressure reducing devices or sensor based control.
41. Use of glass may be reduced by up to 40% to reduce the electricity consumption and load in air-conditioning. If necessary, use high quality double glass with special reflective coating windows.
42. Roofing should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
43. Opaque walls shall meet prescriptive requirement as per Energy Conservation Building Code for all air-conditioned spaces, whereas, for non- air-conditioned spaces, by use of appropriate thermal insulation material to fulfill the requirement.
44. Provision of solar water heating /chilling/street lighting etc shall be explored and implemented.
45. A First Aid Room should be provided at the project site, both, during construction and operation phase of the project.
46. Any hazardous waste generated during construction phase shall be disposed of as per applicable rules and norms with necessary authorization of the RPCB.
47. The approval of the competent authority shall be obtained for structural safety of the building due to earthquake, adequacy of firefighting equipment, etc. as per National Building Code 2005 including protection measures from lightening etc.
48. Regular supervision of the above and other measures for monitoring shall be in place throughout the construction phase, so as to avoid nuisance to the surroundings.
49. During construction phase and Post construction / operation phase of the project, the project proponent shall be responsible for implementation of EIA/EMP. Commitment of proponent in this regard shall be submitted to RPCB at the time of applying for CTE.
50. The project proponent shall fulfill in letter and spirit, all the commitments given/submitted to the SEAC office.

## **II. OPERATION PHASE**

1. An independent expert shall certify the installation of the Sewage Treatment Plants (STP) and a report in this regard shall be submitted to the RPCB, before the project is commissioned for operation. Discharge of treated sewage shall conform to the norms & standards of the Rajasthan State Pollution Control Board.
2. Adequate measures shall be taken to prevent odor from solid waste processing and STP.
3. Proper system of channelizing excess storm water shall be provided.

4. Rain Water harvesting (RWH) for roof top run-off and surface run-off, as planned shall be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The Rain Water Harvesting plan shall be as per GoI manual.
5. The proposals on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy Efficiency shall be implemented.
6. The power factor shall be maintained near unity.
7. Application of solar energy shall be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar system for a portion of the apartments shall be provided.
8. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking shall be fully internalized and no public space shall be utilized.
9. Regular and periodic mock drills shall be undertaken by the fire department at least once in a year.
10. The D. G. sets to be operated with stack height as per EP Act, 1986 along with acoustic enclosure.
11. Incremental pollution loads on the ambient air quality noise and water quality shall be periodically monitored after commissioning of the project and report to be submitted to RPCB.
12. The solid waste generated shall be properly collected & segregated before disposal to the City Municipal Facility. The in-vessel bio-conversion technique may be used for composting the organic waste.
13. Any hazardous waste including biomedical waste shall be disposed of as per applicable Rules & norms with necessary approvals of the Rajasthan State Pollution Control Board.
14. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The proposed open space inside the plot shall be suitably landscaped and covered with vegetation of indigenous variety.
15. Trees and shrubs of local species shall be planted to allow habitat for birds with appropriate distance from the boundary.
16. The SEIAA, Rajasthan reserve the right to add new conditions, modify/ annual any condition and/or to revoke the clearance if implementation of any of the aforesaid condition/other stipulations imposed by competent authorities is not satisfactory. Six monthly compliance status report of the project along with implementation of environmental measures shall be submitted to MoEF, Regional Office, Lucknow, SEIAA, Rajasthan & RPCB, Jaipur.

## **B GENERAL CONDITIONS**

1. The environmental safeguards contained in Form 1-A shall be implemented in letter and spirit.
2. Six monthly monitoring reports shall be submitted to SEIAA, Rajasthan and Rajasthan State Pollution Control Board.
3. Officials of the RPCB, who would be monitoring the implementation of environmental safeguards, shall be given full cooperation facilities and documents/data by the PP during their inspection. A complete set of all the documents submitted to SEIAA, Rajasthan shall be forwarded to the DoE, Rajasthan and Rajasthan State Pollution Control Board.
4. In case of any change(s) in the scope of the project, the PP requires a fresh appraisal by SEIAA/SEAC, Rajasthan.
5. The SEIAA/SEAC, Rajasthan reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environmental clearance under the provisions of the Environment (Protection) Act-1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
6. All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority.
7. The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA, Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at [www.rpcb.nic.in](http://www.rpcb.nic.in). The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA, Rajasthan and Regional Office, Jaipur(S) of the Board.
8. These stipulations would also be enforced amongst the others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification' 06.

*Lu*

9. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the proponent, if it is found that construction of the project had been started without obtaining environmental clearance.
10. The Environmental Clearance is subject to the specific condition that the PP shall obtain prior clearance from forestry and wild life angle including clearance from Standing Committee of the National Board Wild Life if applicable. It is further categorically stated that grant of EC does not imply that forestry and wild life clearance shall be granted to the project and that their proposals for forestry and wild life clearance will be considered by the respective authorities on their merits and Decision taken. The investment made in the project, if any, based on environment clearance so granted, in anticipation of the clearance from forestry and wildlife angle shall be entirely at the cost and risk of the project proponent and Authority or Ministry of Environment & Forests shall not be responsible in this regard in any manner.
11. The PP shall obtain prior clearance form forestry and wild life angle including clearance from standing committee of National Board of Wild Life as applicable as project is situated within 10 Km. of sanctuary. It is further categorically stated that grant of EC does not necessary implies that forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and Wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance form forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF shall not be responsible in this regard in any manner.

  
**(Rajesh Kumar Grover)**  
**Member Secretary,**  
**SEIAA, Rajasthan.**

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/ Cat.8(a)B1 (15159)/ 16-17

**Copy to following for information and necessary action:**

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-1 10003.
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Smt. Alka Kala, Chairperson, SEIAA, Rajasthan, 69-A, Bajaj Nagar Enclave, Jaipur
4. Sh. Sankatha Prasad, (IFS Retd.), 250, Gomes Defence Colony, Vaishali Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5<sup>th</sup> Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Environment Management Plan- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
9. Programmer, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this environmental clearance on the website.

  
**M.S. SEIAA (Rajasthan)**

# ANNEXURE II

## NABET Certificate



Gaurang Environmental Solutions Pvt. Ltd.

Report Ref : GESPL\_56/2023-2024/EC Compliance/94



## National Accreditation Board for Education and Training



### Certificate of Accreditation

**Gaurang Environmental Solutions Pvt. Ltd., Jaipur**

**102, SNG Shree Ratna Apartments, Near Tambi Petrol Pump, Jhotwara Road, Banipark, Jaipur,  
Rajasthan-302016**

The organization is accredited as **Category-'A'** under the QCI-NABET Scheme for Accreditation of EIA Consultant Organizations, Version 3: for preparing EIA-EMP reports in the following Sectors –

S. No.	Sector Description	Sector (as per)		Cat.
		NABET	MoEFCC	
1.	Mining of minerals including opencast / underground mining	1	1 (a) (i)	A
2.	Offshore and onshore oil and gas exploration, development & production	2	1 (b)	A
3.	Thermal power plants	4	1 (d)	B
4.	Mineral beneficiation	7	2 (b)	A
5.	Metallurgical industries (ferrous & non-ferrous)	8	3 (a)	A
6.	Cement Plants	9	3 (b)	A
7.	Chemical fertilizers	16	5 (a)	A
8.	Synthetic organic chemicals industry	21	5 (f)	A
9.	Distilleries	22	5 (g)	A
10.	Isolated storage & handling of hazardous chemicals	28	-	B
11.	Airports	29	7 (a)	A
12.	Industrial estates/ parks/ complexes/areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes	31	7 (c)	A
13.	Common hazardous waste treatment, storage and disposal facilities	32	7 (d)	A
14.	Bio-medical waste treatment facilities	32A	7 (da)	B
15.	Ports, harbours, break waters and dredging	33	7 (e)	A
16.	Highways,	34	7 (f)	B
17.	Common Effluent Treatment Plants (CETPs)	36	7 (h)	B
18.	Common Municipal Solid Waste Management Facility (CMSWMF)	37	7 (i)	B
19.	Building and construction projects	38	8 (a)	B
20.	Townships and Area development projects	39	8 (b)	B

**Note: Names of approved EIA Coordinators and Functional Area Experts are mentioned in RAAC minutes dated Dec 24, 2020 and supplementary assessment minutes dated April 6, 2021, posted on QCI-NABET website.**

The Accreditation shall remain in force subject to continued compliance to the terms and conditions mentioned in QCI-NABET's letter of accreditation bearing no. QCI/NABET/ENV/ACO/21/1612 dated Feb 01, 2021. The accreditation needs to be renewed before the expiry date Gaurang Environmental Solutions Pvt. Ltd following due process of assessment.



**Sr. Director, NABET**  
Dated: July 16, 2021

**Certificate No.**  
NABET/EIA/2023/RA 0192 (Rev.02)

**Valid till**  
Dec 07, 2023

# ANNEXURE III

## Current Site Photographs



Project : Group Housing Project “Landmark Paradise”

Promoter : Resonant Wealth Consultancy Pvt. Ltd.

Compliance Report of the conditions laid in the

Environmental Clearance Oct’ 2022 to March’ 2023

## CURRENT SITE PHOTOGRAPHS



### **BLOCK - A**



Gaurang Environmental Solutions Pvt. Ltd.

Report Ref: GESPL\_56/2023-2024/EC Compliance/94

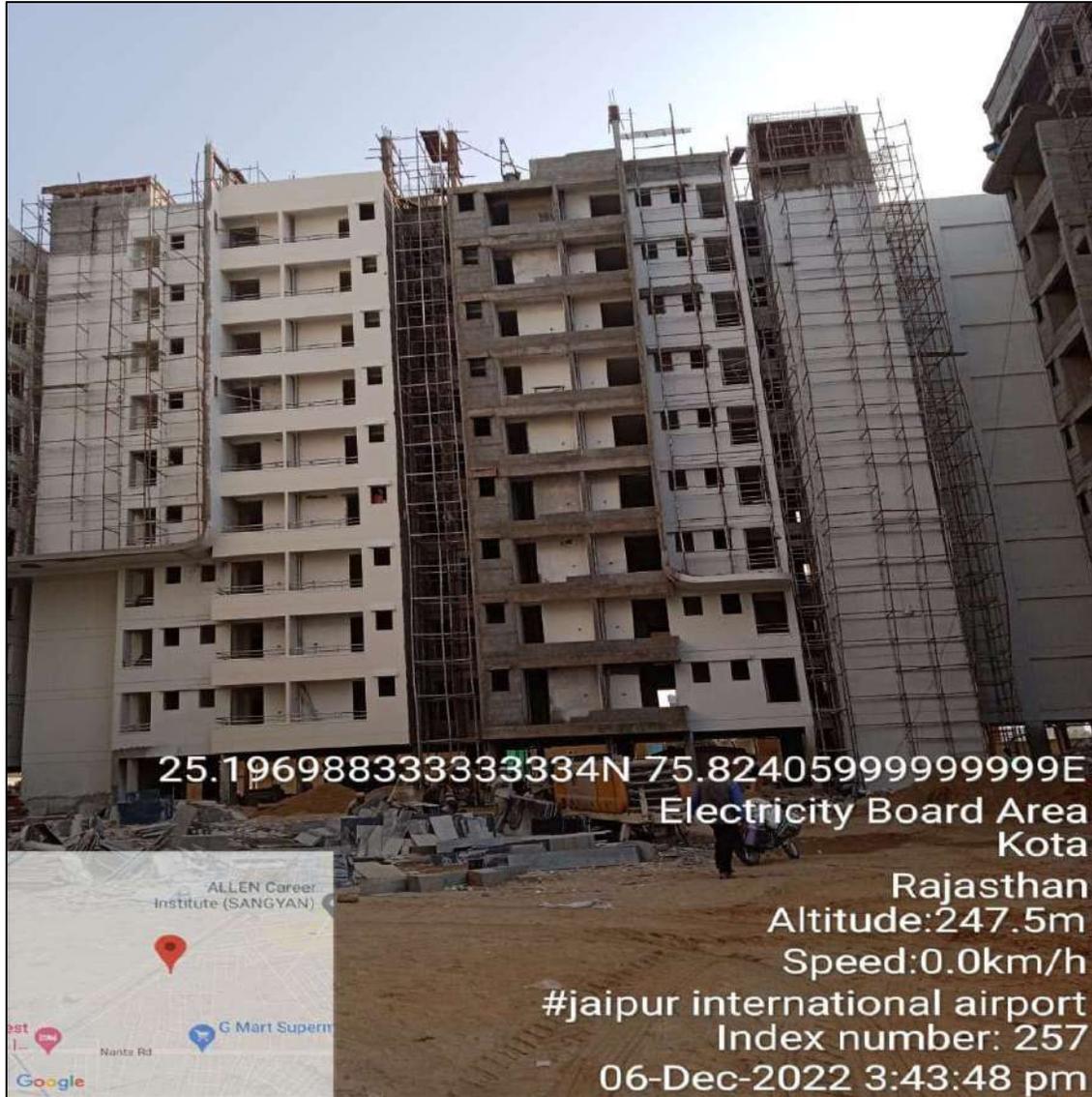
Project : Group Housing Project “Landmark Paradise”

Promoter : Resonant Wealth Consultancy Pvt. Ltd.

Compliance Report of the conditions laid in the

Environmental Clearance Oct’ 2022 to March’ 2023

## CURRENT SITE PHOTOGRAPHS



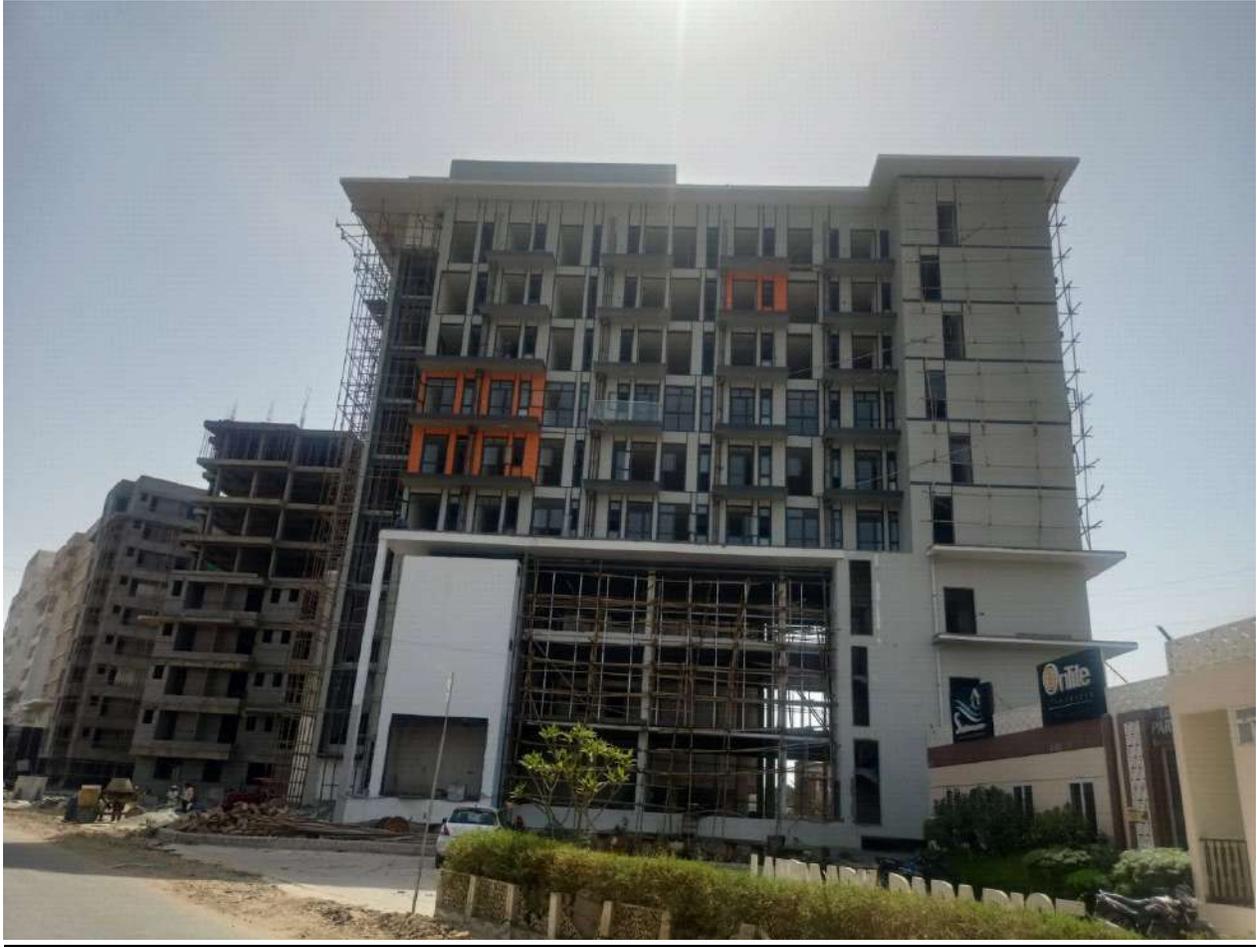
### **BLOCK - B**



Gaurang Environmental Solutions Pvt. Ltd.

Report Ref: GESPL\_56/2023-2024/EC Compliance/94

## **CURRENT SITE PHOTOGRAPHS**



**BLOCK-C**

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# ANNEXURE IV

## Details of expenses in the period from Oct.' 2022 - March' 2023



**ENVIRONMENTAL CLEARANCE EXPENSES DETAILS**

	<b>Expeses</b>	<b>Environment Exp.</b>	<b>ESR Expenses</b>	<b>Budgetary Expenses</b>
Fee to Gaurang	-	60,000.00		
Water Charges ( water can)				-
Electricity bill for Labour				61,894.00
Dress,Shoes & Sweet for Staff				12,028.80
Paid to Jeevan Sambhal for Free Food distribution			-	
CGWA Charges	2,01,480.00			
Paid to KRT Cheritable Trust for Govt. School Class room Construction			-	
Rain water harvesting	-		-	
Fire fighting & emergency	-			
Sanitation (Cleening and Tipper exp)			-	
Dual Plumbing & Dual Flushing	-			
Green Belt (Garding Exp.)	66,021.00		-	
	<b>2,67,501.00</b>	<b>60,000.00</b>	-	<b>73,922.80</b>

# ANNEXURE V

## Photographs showing Green Area



## **PHOTOGRAPHS SHOWING GREEN BELT**



Gaurang Environmental Solutions Pvt. Ltd.

Report Ref : GESPL\_56/2023-2024/EC Compliance/94

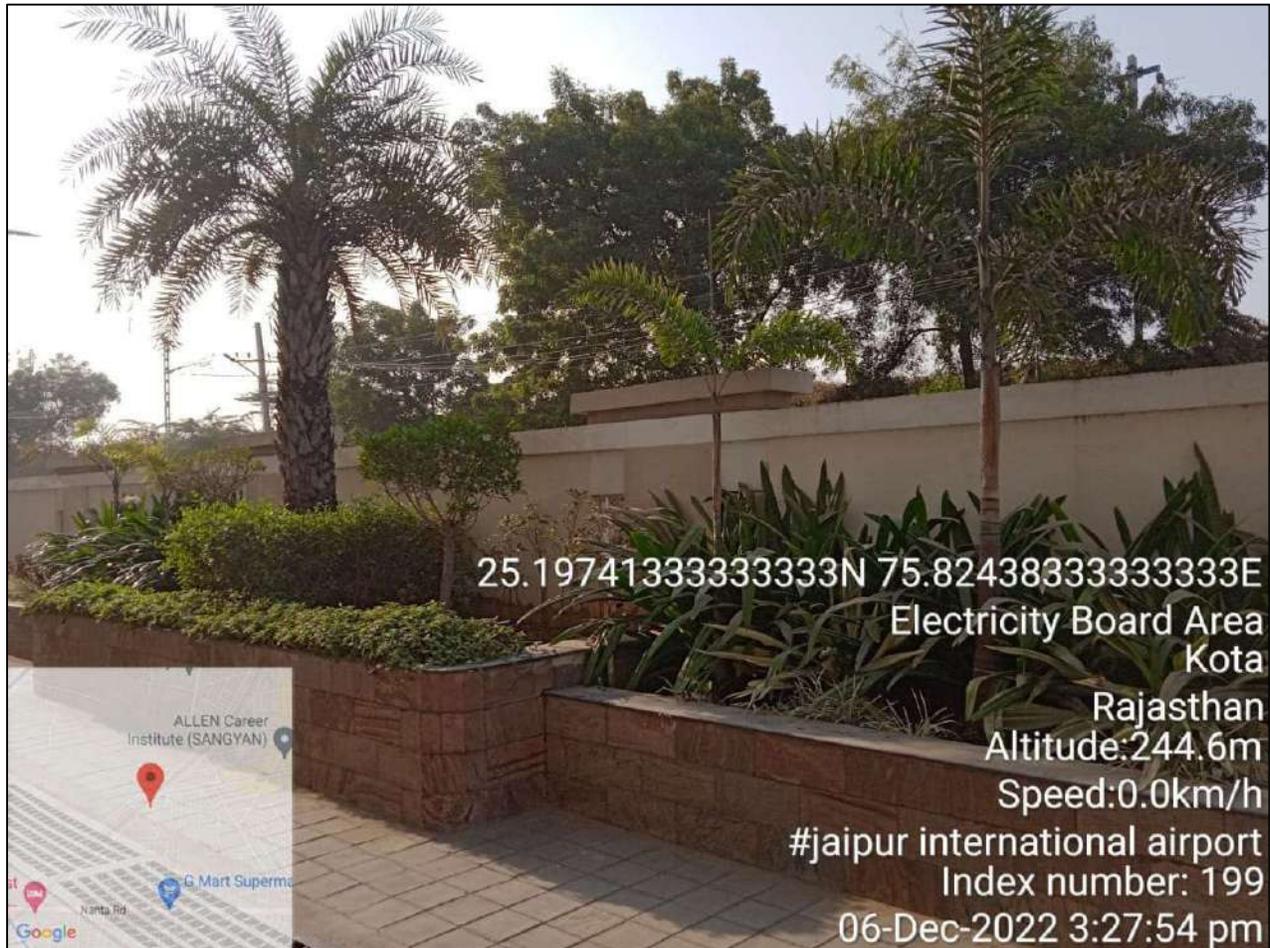
## PHOTOGRAPHS SHOWING GREEN BELT



Gaurang Environmental Solutions Pvt. Ltd.

Report Ref : GESPL\_56/2023-2024/EC Compliance/94

## **PHOTOGRAPHS SHOWING GREEN BELT**



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Gaurang Environmental Solutions Pvt. Ltd.

Report Ref : GESPL\_56/2023-2024/EC Compliance/94

# ANNEXURE VI

## Copy of Electricity Bill



<b>KNO 2107 3602 6106</b> MS RESONANT WEALTH CONSULTANCY PVT LTD KHASARA NO 72 VILLAGE SAKATPURA KOTA 324008 SAKATPURA KOTA  Mob : 7231884888 E-mail : KOTARAJ678@GMAIL.COM	<b>Bill Month</b> OCT-2022	<b>Sub-division :</b> AEN(B5,KOTA)
	<b>Due Date</b> 17-10-2022	<b>Bill No. :</b> 21073600001871524
	<b>Units</b> 3760	<b>Bill Date :</b> 07-10-2022
		<b>Service / Bill Status :</b> Regular / Regular
		<b>Bill Period :</b> 3.0000

<b>Previous Payable (₹)</b> 12505	<b>Payment Made (₹)</b> (20/09/2022) (-) 12505	<b>Arrears (₹)</b> (=) 0	<b>Current Bill (₹)</b> (+) 4222.12	<b>Total Payable by Due Date (₹)</b> 4222	<b>Current LPS (₹)</b> 78.91	<b>Payable after Due Date (₹)</b> 4301
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Electricity Bill Details			Amount (₹)
Energy Charge			28527.00
Unit	Rate (₹)	Total (₹)	
150	4.75	712.50	
300	6.50	1950.00	
450	7.35	3307.50	
600	7.65	4590.00	
2260	7.95	17967.00	
Fixed / Demand Charges			1200.00
Fuel Surcharge*			631.40
Electricity Duty			1504.00
Urban Cess			564.00
Power Factor Surcharge (+)(-)			-542.01
<b>Sub-Total</b>			<b>31884.39</b>
Sundry Adjustment			-0.28
Previous Provisional Bill Adjustment			-25411.99
Govt. Subsidy Adjustment			-2250
<b>Current Bill</b>			<b>4222.12</b>

 			
Binder / Account No:	8504/0001	Tariff Category	DOMESTIC
Sanctioned Load	70.00 KW	Tariff Code	1100XA
Connected Load	70.00 KW	Locality	URBAN
Contract Demand KVA	50	Meter Phase / Type	3 / KWH,KVAH,KVA
Avg. Monthly Cnsp (PFY)	1811	Supply Voltage	400 V
Security Deposit (₹)	14700.00	Metering Voltage	400 V
Consumer PAN		Meter Status	OK
Billing Demand	37.5	Meter Security (₹)	650.00
Feeder Code	11F1007299	Power Factor	0.979
DT Code		Solar Generation	
Pole Code		Route Sequence	1

**Bank details for Payment through RTGS / NEFT**  
**Beneficiary / IFSC Code : KEDL / ICIC0000104**  
**Account Number : KOTA210736026106**

Sundry Adjustment Code & Description	Amount (Rs.)
122 SMALL COIN	-0.28

\*FS:FY21-22Q4 @0.07p/u 1/60 Instl=631.40;

Meter No	Unit	Current Reading	Current Reading Date	Previous Reading	Previous Reading Date	Reading Difference	MF	Trans. Loss	Unit   MD
KT118143	KWH	9204.00	01-10-2022	9016.00	01-07-2022	188	20.0	0	3760
KT118143	KVAH	9858.00	01-10-2022	9666.00	01-07-2022	192	20.0	0	3840
KT118143	KVA	0.2200	01-10-2022		01-07-2022		20.0	0.0000	4.4000

Last 12 months Consumption	Oct-21	Nov-21	Dec-21	Jan-22	Feb-22	Mar-22	Apr-22	May-22	Jun-22	Jul-22	Aug-22	Sep-22
	1580	960	900	2020	3960	2920	2140	1900	1380	1240	1686	1571

Assistant Revenue Officer of sub-division B5 (Mob: 9116155201) is your Customer Account Manager. This is computer generated invoice no signature required (E&OE)

विज्ञापन के लिए सम्पर्क करें [kedl@rpsg.in](mailto:kedl@rpsg.in)

**कृपया ध्यान दें**

राजस्थान विद्युत विनियामक आयोग के आदेशानुसार आपको अपना मोबाईल नं. एवं ईमेल आईडी रजिस्टर (अपडेट) करना है। कृपया नीचे दर्शाये गये रिक्त स्थानों में अपना मोबाईल नं. और ईमेल आईडी लिखकर हमारे बिल भुगतान केन्द्र/ग्राहक सेवा केन्द्र/ऊपर दर्शाये गये व्हाट्सएप नंबर पर भेजें।

के. नंबर  नाम

मोबाईल नं.  ईमेल आईडी

**KNO 2107 3602 6106**

MS RESONANT WEALTH CONSULTANCY PVT LTD  
KHASARA NO 72 VILLAGE SAKATPURA KOTA 324008  
SAKATPURA KOTA

Mob : 7231884888

E-mail : KOTARAJ678@GMAIL.COM

**Bill Month**

**NOV-2022**

**Due Date**

**14-11-2022**

**Units**

**1060**

**Sub-division :**

AEN(B5,KOTA)

**Bill No. :**

21073600001898981

**Bill Date :**

05-11-2022

**Service / Bill Status :**

Regular / Regular

**Bill Period :**

1.0000

**Previous Payable (₹)**

4222.01

**Payment Made (₹)**

(08/10/2022)  
(-) 4222

**Arrears (₹)**

(=) 0.01

**Current Bill (₹)**

(+) 9464.61

**Total Payable by**

**Due Date (₹)**  
9465

**Current LPS (₹)**

177.63

**Payable after**

**Due Date (₹)**  
9642

**Electricity Bill Details**

**Amount (₹)**

Unit	Rate (₹)	Total (₹)
50	4.75	237.50
100	6.50	650.00
150	7.35	1102.50
200	7.65	1530.00
560	7.95	4452.00
Energy Charge		7972.00
Fixed / Demand Charges		400.00
Fuel Surcharge*		1355.90
Electricity Duty		424.00
Urban Cess		159.00
Power Factor Surcharge (+)(-)		-51.82



Binder / Account No:	8504/0001	Tariff Category	DOMESTIC
Sanctioned Load	70.00 KW	Tariff Code	1100XA
Connected Load	70.00 KW	Locality	URBAN
Contract Demand KVA	50	Meter Phase / Type	3 / KWH,KVAH,KVA
Avg. Monthly Cnsp (PFY)	1811	Supply Voltage	400 V
Security Deposit (₹)	14700.00	Metering Voltage	400 V
Consumer PAN		Meter Status	OK
Billing Demand	37.5	Meter Security (₹)	650.00
Feeder Code	11F1007299	Power Factor	0.963
DT Code		Solar Generation	
Pole Code		Route Sequence	1

**Bank details for Payment through RTGS / NEFT**

**Beneficiary / IFSC Code : KEDL / ICIC0000104**

**Account Number : KOTA210736026106**

**Sundry Adjustment Code & Description**

**Amount (Rs.)**

122 SMALL COIN	0.12
141 Prompt Payment Incentive 0.15%	-44.59

**Sub-Total 10259.08**

Sundry Adjustment -44.47

Govt. Subsidy Adjustment -750

**Current Bill 9464.61**

\*FS:FY21-22Q2 @0.21p/u 1/2 Instl=724.50; \*FS:FY21-22Q4 @0.07p/u 2/60  
Instl=631.40;

Meter No	Unit	Current Reading	Current Reading Date	Previous Reading	Previous Reading Date	Reading Difference	MF	Trans. Loss	Unit   MD
KT118143	KWH	9257.00	01-11-2022	9204.00	01-10-2022	53	20.0	0	1060
KT118143	KVAH	9913.00	01-11-2022	9858.00	01-10-2022	55	20.0	0	1100
KT118143	KVA	0.1900	01-11-2022		01-10-2022		20.0	0.0000	3.8000

Last 12 months	Nov-21	Dec-21	Jan-22	Feb-22	Mar-22	Apr-22	May-22	Jun-22	Jul-22	Aug-22	Sep-22	Oct-22
Consumption	960	900	2020	3960	2920	2140	1900	1380	1240	1686	1571	3760

Assistant Revenue Officer of sub-division B5 (Mob: 9116155201) is your Customer Account Manager.

This is computer generated invoice no signature required (E&OE)

विज्ञापन के लिए सम्पर्क करें [kedl@rpsg.in](mailto:kedl@rpsg.in)

**कृपया ध्यान दें**

राजस्थान विद्युत विनियामक आयोग के आदेशानुसार आपको अपना मोबाईल नं. एवं ईमेल आईडी रजिस्टर (अपडेट) करना है। कृपया नीचे दर्शाये गये रिक्त स्थानों में अपना मोबाईल नं. और ईमेल आईडी लिखकर हमारे बिल भुगतान केन्द्र/ग्राहक सेवा केन्द्र/ऊपर दर्शाये गये व्हाट्सएप नंबर पर भेजें।

के. नंबर

नाम

मोबाईल नं.

ईमेल आईडी

**KNO 2107 3602 6106**

MS RESONANT WEALTH CONSULTANCY PVT LTD  
KHASARA NO 72 VILLAGE SAKATPURA KOTA 324008  
SAKATPURA KOTA

Mob : 7231884888

E-mail : KOTARAJ678@GMAIL.COM

**Bill Month**

**DEC-2022**

**Due Date**

**15-12-2022**

**Units**

**1060**

**Sub-division :**

AEN(B5,KOTA)

**Bill No. :**

21073600001929614

**Bill Date :**

06-12-2022

**Service / Bill Status :**

Regular / Regular

**Bill Period :**

1.0000

**Previous Payable (₹)**

9465

**Payment Made (₹)**

(07/11/2022)  
(-) 9465

**Arrears (₹)**

(=) 0

**Current Bill (₹)**

(+) 9380.55

**Total Payable by**

**Due Date (₹)**  
9381

**Current LPS (₹)**

175.95

**Payable after**

**Due Date (₹)**  
9557

**Electricity Bill Details**

**Amount (₹)**

Unit	Rate (₹)	Total (₹)
50	4.75	237.50
100	6.50	650.00
150	7.35	1102.50
200	7.65	1530.00
560	7.95	4452.00
Fixed / Demand Charges		400.00
Fuel Surcharge*		1355.90
Electricity Duty		424.00
Urban Cess		159.00
Power Factor Surcharge (+)(-)		-167.41



Binder / Account No:	8504/0001	Tariff Category	DOMESTIC
Sanctioned Load	70.00 KW	Tariff Code	1100XA
Connected Load	70.00 KW	Locality	URBAN
Contract Demand KVA	50	Meter Phase / Type	3 / KWH,KVAH,KVA
Avg. Monthly Cnsp (PFY)	1811	Supply Voltage	400 V
Security Deposit (₹)	14700.00	Metering Voltage	400 V
Consumer PAN		Meter Status	OK
Billing Demand	37.5	Meter Security (₹)	650.00
Feeder Code	11F1007299	Power Factor	0.981
DT Code		Solar Generation	
Pole Code		Route Sequence	1

**Bank details for Payment through RTGS / NEFT**

**Beneficiary / IFSC Code : KEDL / ICIC0000104**

**Account Number : KOTA210736026106**

**Sundry Adjustment Code & Description**

**Amount (Rs.)**

122 SMALL COIN	-0.38
141 Prompt Payment Incentive 0.15%	-12.56

**Sub-Total 10143.49**

Sundry Adjustment -12.94

Govt. Subsidy Adjustment -750

**Current Bill 9380.55**

\*FS:FY21-22Q2 @0.21p/u 2/2 Instl=724.50; \*FS:FY21-22Q4 @0.07p/u 3/60  
Instl=631.40;

Meter No	Unit	Current Reading	Current Reading Date	Previous Reading	Previous Reading Date	Reading Difference	MF	Trans. Loss	Unit   MD
KT118143	KWH	9310.00	01-12-2022	9257.00	01-11-2022	53	20.0	0	1060
KT118143	KVAH	9967.00	01-12-2022	9913.00	01-11-2022	54	20.0	0	1080
KT118143	KVA	0.1900	01-12-2022		01-11-2022		20.0	0.0000	3.8000

Last 12 months	Dec-21	Jan-22	Feb-22	Mar-22	Apr-22	May-22	Jun-22	Jul-22	Aug-22	Sep-22	Oct-22	Nov-22
Consumption	900	2020	3960	2920	2140	1900	1380	1240	1686	1571	3760	1060

Assistant Revenue Officer of sub-division B5 (Mob: 9116155201) is your Customer Account Manager.

This is computer generated invoice no signature required (E&OE)

विज्ञापन के लिए सम्पर्क करें kedl@rpsg.in

**कृपया ध्यान दें**

राजस्थान विद्युत विनियामक आयोग के आदेशानुसार आपको अपना मोबाईल नं. एवं ईमेल आईडी रजिस्टर (अपडेट) करना है। कृपया नीचे दर्शाये गये रिक्त स्थानों में अपना मोबाईल नं. और ईमेल आईडी लिखकर हमारे बिल भुगतान केन्द्र/ग्राहक सेवा केन्द्र/ऊपर दर्शाये गये व्हाट्सएप नंबर पर भेजें।

के. नंबर

नाम

मोबाईल नं.

ईमेल आईडी

**KNO 2107 3602 6106**

MS RESONANT WEALTH CONSULTANCY PVT LTD  
KHASARA NO 72 VILLAGE SAKATPURA KOTA 324008  
SAKATPURA KOTA

Mob : 7231884888

E-mail : KOTARAJ678@GMAIL.COM

**Bill Month**

**JAN-2023**

**Due Date**

**13-01-2023**

**Units**

**1160**

**Sub-division :**

AEN(B5,KOTA)

**Bill No. :**

21073600001956326

**Bill Date :**

04-01-2023

**Service / Bill Status :**

Regular / Regular

**Bill Period :**

1.0000

**Previous Payable (₹)**

9381

**Payment Made (₹)**

(10/12/2022)  
(-) 9381

**Arrears (₹)**

(=) 0

**Current Bill (₹)**

(+) 9484.31

**Total Payable by**

**Due Date (₹)**

9484

**Current LPS (₹)**

176.93

**Payable after**

**Due Date (₹)**

9661

**Electricity Bill Details**

**Amount (₹)**

Unit	Rate (₹)	Total (₹)
50	4.75	237.50
100	6.50	650.00
150	7.35	1102.50
200	7.65	1530.00
660	7.95	5247.00
Fixed / Demand Charges		400.00
Fuel Surcharge*		631.40
Electricity Duty		464.00
Urban Cess		174.00
Power Factor Surcharge (+)(-)		-201.64



Binder / Account No:	8504/0001	Tariff Category	DOMESTIC
Sanctioned Load	70.00 KW	Tariff Code	1100XA
Connected Load	70.00 KW	Locality	URBAN
Contract Demand KVA	50	Meter Phase / Type	3 / KWH,KVAH,KVA
Avg. Monthly Cnsp (PFY)	1811	Supply Voltage	400 V
Security Deposit (₹)	14700.00	Metering Voltage	400 V
Consumer PAN		Meter Status	OK
Billing Demand	37.5	Meter Security (₹)	650.00
Feeder Code	11F1007299	Power Factor	0.983
DT Code		Solar Generation	
Pole Code		Route Sequence	1

**Bank details for Payment through RTGS / NEFT**

**Beneficiary / IFSC Code : KEDL / ICIC0000104**

**Account Number : KOTA210736026106**

**Sundry Adjustment Code & Description**

**Amount (Rs.)**

122 SMALL COIN	-0.45
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**Sub-Total 10234.76**

Sundry Adjustment -0.45

Govt. Subsidy Adjustment -750

**Current Bill 9484.31**

\*FS:FY21-22Q4 @0.07p/u 4/60 Instl=631.40;

Meter No	Unit	Current Reading	Current Reading Date	Previous Reading	Previous Reading Date	Reading Difference	MF	Trans. Loss	Unit   MD
KT118143	KWH	9368.00	01-01-2023	9310.00	01-12-2022	58	20.0	0	1160
KT118143	KVAH	10026.00	01-01-2023	9967.00	01-12-2022	59	20.0	0	1180
KT118143	KVA	0.2200	01-01-2023		01-12-2022		20.0	0.0000	4.4000

Last 12 months Consumption	Jan-22	Feb-22	Mar-22	Apr-22	May-22	Jun-22	Jul-22	Aug-22	Sep-22	Oct-22	Nov-22	Dec-22
	2020	3960	2920	2140	1900	1380	1240	1686	1571	3760	1060	1060

Assistant Revenue Officer of sub-division B5 (Mob: 9116155201) is your Customer Account Manager.

This is computer generated invoice no signature required (E&OE)

विज्ञापन के लिए सम्पर्क करें kedl@rpsg.in

**कृपया ध्यान दें**

राजस्थान विद्युत विनियामक आयोग के आदेशानुसार आपको अपना मोबाईल नं. एवं ईमेल आईडी रजिस्टर (अपडेट) करना है। कृपया नीचे दर्शाये गये रिक्त स्थानों में अपना मोबाईल नं. और ईमेल आईडी लिखकर हमारे बिल भुगतान केन्द्र/ग्राहक सेवा केन्द्र/ऊपर दर्शाये गये व्हाट्सएप नंबर पर भेजें।

के. नंबर

नाम

मोबाईल नं.

ईमेल आईडी

**KNO 2107 3602 6106**

MS RESONANT WEALTH CONSULTANCY PVT LTD  
KHASARA NO 72 VILLAGE SAKATPURA KOTA 324008  
SAKATPURA KOTA

Mob : 7231884888

E-mail : KOTARAJ678@GMAIL.COM

**Bill Month**

**FEB-2023**

**Due Date**

**17-02-2023**

**Units**

**1060**

**Sub-division :**

AEN(B5,KOTA)

**Bill No. :**

21073600001990395

**Bill Date :**

08-02-2023

**Service / Bill Status :**

Regular / Regular

**Bill Period :**

1.0000

Previous Payable (₹)	Payment Made (₹) (10/01/2023)	Arrears (₹)	Current Bill (₹)	Adjustment Amt (₹)	Total Payable by Due Date (₹)	Current LPS (₹)	Payable after Due Date (₹)
9484	(-) 9484	(=) 0	(+) 9534.58	-749.69	8785	164.04	8949

**Electricity Bill Details**

Unit	Rate (₹)	Total (₹)
50	4.75	237.50
100	6.50	650.00
150	7.35	1102.50
200	7.65	1530.00
560	7.95	4452.00
Energy Charge		7972.00
Fixed / Demand Charges		400.00
Fuel Surcharge*		631.40
Electricity Duty		424.00
Urban Cess		159.00
Power Factor Surcharge (+)(-)		-51.82



Binder / Account No:	8504/0001	Tariff Category	DOMESTIC
Sanctioned Load	70.00 KW	Tariff Code	1100XA
Connected Load	70.00 KW	Locality	URBAN
Contract Demand KVA	50	Meter Phase / Type	3 / KWH,KVAH,KVA
Avg. Monthly Cnsp (PFY)	1811	Supply Voltage	400 V
Security Deposit (₹)	14700.00	Metering Voltage	400 V
Consumer PAN		Meter Status	OK
Billing Demand	37.5	Meter Security (₹)	650.00
Feeder Code	11F1007299	Power Factor	0.963
DT Code		Solar Generation	
Pole Code		Route Sequence	1

**Bank details for Payment through RTGS / NEFT**

**Beneficiary / IFSC Code : KEDL / ICIC0000104**

**Account Number : KOTA210736026106**

**Sundry Adjustment Code & Description**

Sundry Adjustment Code & Description	Amount (Rs.)
122 SMALL COIN	0.31

**Current Bill 9534.58**

Sundry Adjustment 0.31

Govt. Subsidy Adjustment -750

**Total Adjustment -749.69**

\*FS:FY21-22Q4 @0.07p/u 5/60 Instl=631.40;

Meter No	Unit	Current Reading	Current Reading Date	Previous Reading	Previous Reading Date	Reading Difference	MF	Trans. Loss	Unit   MD
KT118143	KWH	9421.00	01-02-2023	9368.00	01-01-2023	53	20.0	0	1060
KT118143	KVAH	10081.00	01-02-2023	10026.00	01-01-2023	55	20.0	0	1100
KT118143	KVA	0.1600	01-02-2023		01-01-2023		20.0	0.0000	3.2000

Last 12 months Consumption	Feb-22	Mar-22	Apr-22	May-22	Jun-22	Jul-22	Aug-22	Sep-22	Oct-22	Nov-22	Dec-22	Jan-23
	3960	2920	2140	1900	1380	1240	1686	1571	3760	1060	1060	1160

Assistant Revenue Officer of sub-division B5 (Mob: 9116155201) is your Customer Account Manager.

This is computer generated invoice no signature required (E&OE)

विज्ञापन के लिए सम्पर्क करें [kedl@rpsg.in](mailto:kedl@rpsg.in)

**कृपया ध्यान दें**

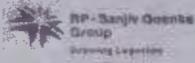
राजस्थान विद्युत विनियामक आयोग के आदेशानुसार आपको अपना मोबाईल नं. एवं ईमेल आईडी रजिस्टर (अपडेट) करना है। कृपया नीचे दर्शाये गये रिक्त स्थानों में अपना मोबाईल नं. और ईमेल आईडी लिखकर हमारे बिल भुगतान केन्द्र/ग्राहक सेवा केन्द्र/ऊपर दर्शाये गये व्हाट्सएप नंबर पर भेजें।

के. नंबर

नाम

मोबाईल नं.

ईमेल आईडी



PAN: AARCS531HP  
GST: 08AARCS531HP1ZH

### Kota Electricity Distribution Limited

(A Distribution Franchisee of JVN NL)  
https://cescrjasthan.co.in



Email: kedl@rpsg.in  
CIN: U40100WB2012PLC181283

Helpline 0141-3532000 7230044001, 7230044002

<b>KNO 2107 3602 6106</b> MS RESONANT WEALTH CONSULTANNCY PVT LTD KHASARA NO 72 VILLAGE SAKATPURA KOTA 324008 SAKATPURA KOTA Mob: 7231884888 E-mail: KOTARAJ678@GMAIL.COM	Bill Month <b>MAR-2023</b> Due Date <b>15-03-2023</b> Units <b>1500</b>	Sub-division : AEN(B5,KOTA) Bill No. : 2107360002016992 Bill Date : 05-03-2023 Service / Bill Status : Regular / Regular Bill Period : 1.0000
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Previous Payable (₹)	Payment Made (₹) (13/02/2023) (-) 8785	Arrears (₹) (=) 0	Current Bill (₹) (+) 13165.82	Adjustment Amt (₹) -750.11	Total Payable by Due Date (₹) 12416	Current LPS (₹) 231.81	Payable after Due Date (₹) 12648
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Electricity Bill Details			Amount (₹)
Energy Charge			11470.00
Unit	Rate (₹)	Total (₹)	
50	4.75	237.50	
100	6.50	650.00	
150	7.35	1102.50	
200	7.65	1530.00	
1000	7.95	7950.00	
Fixed / Demand Charges			400.00
Fuel Surcharge*			631.40
Electricity Duty			600.00
Urban Cess			225.00
Power Factor Surcharge (+)/(-)			-160.58



Binder / Account No.	8504/0001	Tariff Category	DOMESTIC
Sanctioned Load	70.00 KW	Tariff Code	1100XA
Connected Load	70.00 KW	Locality	URBAN
General Demand KVA	50	Meter Phase / Type	3 / KWH,KVAH,KVA
Avg. Monthly Crsp (PFY)	1811	Supply Voltage	400 V
Security Deposit (₹)	14700.00	Metering Voltage	400 V
Consumer PAN		Meter Status	OK
Billing Demand	37.5	Meter Security (₹)	650.00
Feeder Code	11F1007299	Power Factor	0.974
DT Code		Single Connections	
Phase Code		Route Frequency	

**Bank details for Payment through RTGS / NEFT**  
**Beneficiary / IFSC Code : KEDL / ICIC0000104**  
**Account Number : KOTA210736026106**

Sundry Adjustment Code & Description	Amount (Rs.)
122 SMALL COIN	-0.11
<b>Current Bill</b>	<b>13165.82</b>
Sundry Adjustment	-0.11
Govt. Subsidy Adjustment	-750
<b>Total Adjustment</b>	<b>-750.11</b>

\*FS: FY21-22Q4 @0.07p/s 6/60 Instl=631.40.

Meter No	Unit	Current Reading	Current Reading Date	Previous Reading	Previous Reading Date	Reading Difference	MF	Trans. Loss	Unit (MD)
KT118143	KWH	9496.00	01-03-2023	9421.00	01-02-2023	75	20.0	0	1500
KT118143	KVAH	10158.00	01-03-2023	10081.00	01-02-2023	77	20.0	0	1540
KT118143	KVA	0.5700	01-03-2023		01-02-2023		20.0	0.0000	11.4000

Last 12 months	Mar-22	Apr-22	May-22	Jun-22	Jul-22	Aug-22	Sept-22	Oct-22	Nov-22	Dec-22	Jan-23	Feb-23
Consumption	2920	2140	1900	1380	1240	1686	1571	3760	1060	1060	1160	1060

Assistant Revenue Officer of sub-division B5 (Mob: 9116155201) is your Customer Account Manager.

This is computer generated invoice no signature required (EAOE)

विज्ञापन के लिए सम्पर्क करें [kedl@rpsg.in](mailto:kedl@rpsg.in)

**कृपया ध्यान दें**

राजस्थान विद्युत विनियामक आयोग के आदेशानुसार आपको अपना मोबाईल नं. एवं ईमेल आईडी रजिस्टर (अपडेट) करना है। कृपया नीचे दशादि मये रिक्त स्थानों में अपना मोबाईल नं. और ईमेल आईडी लिखकर हमारे बिल भुगतान केन्द्र/ग्राहक सेवा केन्द्र/ऊपर दशादि मये व्हाट्सएप नंबर पर भेजें।

के. नंबर

103

मोबाईल नं

ईमेल आईडी

# ANNEXURE VII

## Copy of Structure Stability Certificate



Gaurang Environmental Solutions Pvt. Ltd.

Report Ref : GESPL\_56/2023-2024/EC Compliance/94



# Lahoty Associates

ARCHITECTS & ENGINEERS

596, Nav Jyoti Press Road, Chawani Chauraha, KOTA-7 (RAJ), INDIA.  
Tel. (0744) 2360860, 2360840 (G). Mob. 94141 86040  
Fax: 91-744-2360840. E-mail: lahoty99@rediffmail.com

## CERTIFICATE OF UNDERTAKING FOR COMPLIANCE OF THE PROVISION OF N.B.C PART-IV FOR EARTHQUAKE SAFETY

Plot No - KHASARA No:200/1  
Scheme - LANDMARK CITY, KUNARI, KOTA  
Area of the plot - 22374.35 sq.mts.  
Proposed height of the building - 30 mts.

1. Certified the building plans submitted for approval satisfy the safety requirement as stipulated under building regulation no. 14.7 and the information given therein is factually correct to the best of our knowledge and understanding.
2. It is also certified that the structural design including safety from earthquake shall be duly incorporated in the design of the building and these provision shall be adhered to during the construction.

Signature of Owner .....

Name & address .....

Signature of Structural Engineer.....

*B. Lahoty*  
**B. LAHOTY**  
 B.E. (CIVIL), M.I.E. (Arch Div.)  
 Chartered Engineer

Name & address.....

Registration.....

Signature of Architect.....

*Piyush Lahoty*  
**PIYUSH LAHOTY**  
 B. ARCH  
 REGD. NO. CA/2010/47838  
 596, CHAWANI ROAD  
 KOTA-324007 (RAJ.)

Name & address.....

Registration No.....

# **ANNEXURE VIII**

## **Copy of Facilities to labour**



## Photograph showing Facilities provided to labour



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Gaurang Environmental Solutions Pvt. Ltd.

Report Ref : GESPL\_56/2023-2024/EC Compliance/94

# ANNEXURE IX

## Monitoring Reports



Gaurang Environmental Solutions Pvt. Ltd.

Report Ref : GESPL\_56/2023-2024/EC Compliance/94



Analyzing for an Assured  
Future

# NOIDA TESTING LABORATORIES

(An ISO : 9001 : 2008, 14001 : 2004 & OHSAS : 18001 : 2007 Certified & NABL Accredited Laboratory)

MoEF & CC (Ministry of Environment, Forest & Climate Change) Recognized Laboratory.

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

## TEST CERTIFICATE

<b>Test Report of</b>	<b>Report Code</b>	<b>Date of Issue</b>
<b>Ambient Air Quality Analysis</b>	<b>AAQ-040223-01</b>	<b>10/02/2023</b>

**Issued To:** M/s Resonant Wealth Consultancy Pvt. Ltd.  
**Project Name:** Group Housing Project "Landmark Paradise"  
**Address:** Khasra No. 200/1, village –Sakatpura, Tehsil-Ladpura, District-Kota (Rajasthan)

### Sampling & Analysis Data

Sample Drawn By : Laboratory  
 Date of Sampling : 03/02/2023  
 Sample Description : Ambient Air  
 Sampling Plan & Procedure : SOP-AAQ/08  
 Analysis Duration : 04/02/2023 to 10/02/2023  
 Sampling Location : Near Project Site  
 Average Flow Rate of SPM (m<sup>3</sup>/min.) : 1.12  
 Average Flow Rate of Gases (lpm) : 1.0  
 Sampling Instrument Used : RDS (PM<sub>10</sub>) FPS (PM<sub>2.5</sub>) With Gaseous Attachment  
 Weather Condition : Clear

### TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Suspended Particulate Matter (SPM)	IS:5182 Part-IV	389.60	µg /m <sup>3</sup>	500.0
2.	Particulate Matter (PM <sub>10</sub> )	IS:5182 Part-XXIII	78.54	µg /m <sup>3</sup>	100.0
3.	Particulate Matter (PM <sub>2.5</sub> )	IS:5182 Part-XXIV	42.18	µg /m <sup>3</sup>	60.0
4.	Sulphur dioxide	IS:5182 Part-II	9.36	µg /m <sup>3</sup>	80.0
5.	Nitrogen dioxide	IS:5182 Part-VI	18.20	µg /m <sup>3</sup>	80

### Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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## TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Water	W-040223-03	10/02/2023

**Issued To:** M/s Resonant Wealth Consultancy Pvt. Ltd.  
**Project Name :** Group Housing Project "Landmark Paradise"  
**Address:** Khasra No. 200/1, village –Sakatpura, Tehsil-Ladpura, District-Kota (Rajasthan)

### SAMPLING & ANALYSIS DATA

Sample Drawn By : Laboratory  
 Sample Received Date : 03/02/2023  
 Sample Quantity : 2.0 Lt.  
 Analysis Duration : 04/02/2023 to 10/02/2023  
 Sampling Location : Near Project Site  
 Sample Description : Water

### RESULTS

Essential test as per IS:10500-2012

S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	7.40	-	6.0 – 9.0	-
2.	Colour	IS:3025(Part-4)	<5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	-
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO <sub>3</sub> )	IS:3025(Part-21)	415.2	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	264.0	mg/l	250	1000
8.	Calcium (as Ca)	IS: 3025 (P- 40)	127.0	mg/l	75	200
9.	Iron (as Fe)	IS:3025(Part-52)	0.214	mg/l	1	No Relaxation
10.	Nitrate (as NO <sub>3</sub> )	IS: 3025 (P- 34)	16.80	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	1245.0	mg/l	500	2000
12.	Alkalinity (as Ca CO <sub>3</sub> )	IS: 3025 (P- 23)	380.0	mg/l	200	600
13.	Sulphate (as SO <sub>4</sub> )	IS: 3025 (P- 24)	178.0	mg/l	200	400

### MICROBIOLOGICAL REQUIREMENT

#### RESULTS

S.No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	<i>Escherichia coli</i>	IS-15185	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-15185	Absent	Absent/100ml

#### Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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## TEST CERTIFICATE

<b>Test Report of</b>	<b>Report Code</b>	<b>Date of Issue</b>
<b>Soil Quality</b>	<b>SQ-040223-04</b>	<b>10/02/2023</b>

**Issued To:** M/s Resonant Wealth Consultancy Pvt. Ltd.  
**Project Name :** Group Housing Project "Landmark Paradise"  
**Address:** Khasra No. 200/1, village –Sakatpura, Tehsil-Ladpura, District-Kota (Rajasthan)

### Sampling & Analysis Data

Sample Received On : 03/02/2023  
 Sample Drawn By : Laboratory (NTL)  
 Sample Description : Soil Sample Collected Near Project Site  
 Analysis Duration : 04/02/2023 to 10/02/2023

Sl. No.	Parameters	Results	Test Method	
1.	pH	7.86	IS:2720(Part-26)	
2.	Conductivity ( $\mu\text{mhos/cm}$ )	450.0	IS:2720(Part-21)	
3.	Sodium (as Na)(mg/kg)	210.0	STP/SOIL	
4.	Water holding capacity (%)	32.60	STP/SOIL	
5.	Potassium (as K) (mg/kg)	156.8	STP/SOIL	
6.	Texture	Sand (% by mass)	68.00	STP/SOIL
		Clay (% by mass)	17.00	STP/SOIL
		Silt (% by mass)	15.00	STP/SOIL
7.	Calcium (as Ca)(mg/kg)	489.0	STP/SOIL	
8.	Magnesium (as Mg) (mg/kg)	216.0	STP/SOIL	
9.	SAR	0.85	STP/SOIL	
10.	CEC (meq/100gm)	2.64	STP/SOIL	
11.	Available Phosphorus (as P),(mg/kg)	14.20	STP/SOIL	
12.	Organic carbon (%)	0.65	STP/SOIL	
13.	Porosity (% by mass)	42.80	STP/SOIL	
14.	Permeability (cm/hr)	1.75	STP/SOIL	
15.	Bulk Density ( $\text{kg/cm}^3$ )	1.38	STP/SOIL	
16.	TKN%	0.025	STP/SOIL	

### Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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## TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Stack Emission	ST-040223-05	10/02/2023

**Issued To:** M/s Resonant Wealth Consultancy Pvt. Ltd.  
**Project Name :** Group Housing Project "Landmark Paradise"  
**Address:** Khasra No. 200/1, village –Sakatpura, Tehsil-Ladpura, District-Kota (Rajasthan)

### SAMPLING & ANALYSIS DATA

Sample drawn on : 03/02/2023  
 Sample Drawn By : NTL  
 Sample description : Stack Emission  
 Sampling Time : 30 minutes  
 Sampling Plan & Procedure : SOP/SE/09  
 Analysis Duration : 04/02/2023 to 10/02/2023  
 Stack Temperature (°C) : 148  
 Source of Emission : **Stack Attached to DG**  
 Capacity : **500 KVA**  
 Type of Fuel used : HSD  
 Operating Load : Normal  
 Type of Stack : Metal circular  
 Average Velocity of Flue Emission (m/s) : 8.2  
 Pollution Control, If any : Acoustic Enclosure, Through Stack Height

### TEST RESULT

S.N.	Parameter	Test Method	Results	Units	Emission limits
1.	Particulate Matter (PM)	IS:11255(Part-1 )	0.086	g/kw-hr	0.2
2.	NOx + NMHC	IS:11255(Part-7) + HC-FID	2.15	g/kw-hr	< 4.0
3.	Carbon monoxide(as CO)	USEPA Method No.10	1.40	g/kw-hr	< 3.5

#### Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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## TEST CERTIFICATE

<b>Test Report of</b>	<b>Report Code</b>	<b>Date of Issue</b>
<b>Waste Water</b>	<b>WW-040223-06</b>	<b>10/02/2023</b>

**Issued To:** M/s Resonant Wealth Consultancy Pvt. Ltd.  
**Project Name :** Group Housing Project "Landmark Paradise"  
**Address:** Khasra No. 200/1, village –Sakatpura, Tehsil-Ladpura, District-Kota (Rajasthan)

### SAMPLING & ANALYSIS DATA

Sample Drawn On : 03/02/2023  
Sample Collected By : NTL  
Sample Description : **STP Outlet**  
Sample Quantity/Packing detail : 2 lt/Plastic Cane  
Weather Conditions : Normal  
Analysis Duration : 04/02/2023 to 10/02/2023

### TEST RESULTS

S. No.	Parameter	Test Method	Results	Units	Limits as per CPCB norms
1.	pH	IS:3025(Part-11):1983	7.54	-	5.5-9.0
2.	Total Suspended Solid	IS:3025(Part-17):1984	12.0	mg/l	100.0
3.	Chemical Oxygen demand (as O <sub>2</sub> )	APHA 5220 B:2005	47.0	mg/l	250
4.	Biological Oxygen demand (as O <sub>2</sub> )	IS:3025(Part-44):1993	8.5	mg/l	30
5.	Oil & grease	IS:3025(Part-39):1984	<1.0	mg/l	10

**Remarks:** Test parameters coming in under limit, prescribe limits are given by MoEF/Central Pollution Control Board.

#### Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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## TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Waste Water	WW-040223-07	10/02/2023

Issued To: M/s Resonant Wealth Consultancy Pvt. Ltd.  
 Project Name : Group Housing Project "Landmark Paradise"  
 Address: Khasra No. 200/1, village –Sakatpura, Tehsil-Ladpura, District-Kota (Rajasthan)

### SAMPLING & ANALYSIS DATA

Sample Drawn On : 03/02/2023  
 Sample Collected By : NTL  
 Sample Description : STP Inlet  
 Sample Quantity/Packing detail : 2 lt/Plastic Cane  
 Weather Conditions : Normal  
 Analysis Duration : 04/02/2023 to 10/02/2023

### TEST RESULTS

S. No.	Parameter	Test Method	Results	Units
1.	pH	IS:3025(Part-11):1983	7.85	-
2.	Total Suspended Solid	IS:3025(Part-17):1984	196.0	mg/l
3.	Chemical Oxygen demand (as O <sub>2</sub> )	APHA 5220 B:2005	540.0	mg/l
4.	Biological Oxygen demand (as O <sub>2</sub> )	IS:3025(Part-44):1993	228.0	mg/l
5.	Oil & grease	IS:3025(Part-39):1984	2.5	mg/l

#### Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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## TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
D. G. Noise	N-040223-08	10/02/2023

**Issued To:** M/s Resonant Wealth Consultancy Pvt. Ltd.  
**Project Name :** Group Housing Project "Landmark Paradise"  
**Address:** Khasra No. 200/1, village –Sakatpura, Tehsil-Ladpura, District-Kota (Rajasthan)

### SAMPLING & ANALYSIS DATA

Sample Drawn On : 03/02/2023  
 Sample Drawn By : NTL  
 Sample Received On : 04/02/2023  
 Sample description : **DG Noise (500 KVA)**  
 Sampling Location : Near DG Set  
 Sampling Time : Short Term Monitoring

### TEST RESULT

Location	Noise Level Cum, Leq db(A)	Protocol Followed	Limit as per CPCB Norms
<b>A. When D.G. Set was in operation</b>			
<b>1. Open D.G. window</b>			
a. 0.5 m Distance away from the DG set engine	102.1	IS:4758/IS:11446	75 db (A) at 1.0 meter distance from close DG set
b. 1.0 m Distance away from the DG set engine	100.8		
<b>2. Close D.G. window</b>			
a. 0.5 m Distance away from the DG set engine	71.5		
b. 1.0 m Distance away from the DG set engine	<b>70.6</b>		

#### Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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National Accreditation Board for  
Testing and Calibration Laboratories

**CERTIFICATE OF ACCREDITATION**

**NOIDA TESTING LABORATORIES**

has been assessed and accredited in accordance with the standard

**ISO/IEC 17025:2017**

**"General Requirements for the Competence of Testing &  
Calibration Laboratories"**

for its facilities at

GT - 20, SECTOR - 117, NOIDA, GAUTAM BUDDHA NAGAR, UTTAR PRADESH, INDIA

in the field of

**TESTING**

Certificate Number: TC-6814

Issue Date: 03/12/2021

Valid Until: 02/12/2023

This certificate remains valid for the Scope of Accreditation as specified in the annexure subject to continued satisfactory compliance to the above standard & the relevant requirements of NABL.

(To see the scope of accreditation of this laboratory, you may also visit NABL website [www.nabl-india.org](http://www.nabl-india.org))

Name of Legal Identity : Noida Testing Laboratories

Signed for and on behalf of NABL



N. Venkateswaran  
Chief Executive Officer

# ANNEXURE X

## Photographs showing D.G. Installed at site with stack



### Photograph showing D.G. stack height



Gaurang Environmental Solutions Pvt. Ltd.

Report Ref : GESPL\_56/2023-2024/EC Compliance/94

### Photograph showing D.G. stack height



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Gaurang Environmental Solutions Pvt. Ltd.

Report Ref : GESPL\_56/2023-2024/EC Compliance/94

# ANNEXURE XI

## Photographs showing AAC blocks used for construction



**PHOTOGRAPHS SHOWING AAC BLOCKS USED AT SITE**



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# ANNEXURE XII

## Copy of CGWA NOC



Gaurang Environmental Solutions Pvt. Ltd.

Report Ref : GESPL\_56/2023-2024/EC Compliance/94



भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
केन्द्रीय भूमि जल प्राधिकरण  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources,  
River Development & Ganga Rejuvenation  
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

**NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION**

Project Name:	Landmark Paradise By Resonant Wealth Consultancy Pvt Ltd		
Project Address:	Khasra No.200/1,, Village –sakatpura, Tehsil-ladpura, District-kota, Rajasthan		
Town:	Kota	Block:	Ladpura
District:	Kota	State:	Rajasthan
Pin Code:			
Communication Address:	Resonant Wealth Consultancy Pvt Ltd., 69/331, V.t. Road, Mansrover, Jaipur, Sanganer, Jaipur, Rajasthan - 302020		
Address of CGWB Regional Office :	Central Ground Water Board Western Region, 6-a, Jhalana Doongri, Jaipur, Rajasthan - 302004		

1. <b>NOC No.:</b>	CGWA/NOC/INF/ORIG/2021/10478											
2. Application No.:	21-4/2378/RJ/INF/2017	3. Category: (GWRE 2017)	Semi Critical									
4. Project Status:	New Project	5. NOC Type:	New									
6. <b>Valid from:</b>	28/01/2021	7. <b>Valid up to:</b>	27/01/2026									
8. Ground Water Abstraction Permitted:												
	Fresh Water		Saline Water	Dewatering		Total						
	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year				
	276.00	100740.00										
9. Details of ground water abstraction /Dewatering structures												
	<b>Total Existing No.:3</b>						<b>Total Proposed No.:0</b>					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	3	0	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
10. Ground Water Abstraction/Restoration Charges paid (Rs.):							1007400.00					
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism					
							Manual	DWLR**	DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	1						0	1	0			

(Compliance Conditions given overleaf)

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18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE

**Validity of this NOC shall be subject to compliance of the following conditions:**

**Mandatory conditions:**

- 1) Installation of digital water flow meter (conforming to BIS/ IS standards) having telemetry system in the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate through the web-portal.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines . Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) The firm shall submit the water audit report in case of water requirement is in excess of 100 m3/day through certified auditors within three months of completion of the same to CGWA.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

**General conditions:**

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.

**(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)**

# ANNEXURE XIII

## Photographs showing Dual flushing fixtures



**PHOTOGRAPHS SHOWING DUAL FLUSHING  
FIXTURES**



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Gaurang Environmental Solutions Pvt. Ltd.

Report Ref : GESPL\_56/2023-2024/EC Compliance/94

# ANNEXURE XIV

## Copy of Map Approval Letter



Gaurang Environmental Solutions Pvt. Ltd.

Report Ref : GESPL\_56/2023-2024/EC Compliance/94



## कार्यालय नगर विकास न्यास, कोटा

क्रमांक :- एफ 7/एस0टी0पी0/2015/2560-61

दिनांक :- 22/12/2015

निमित्त :-

रेसोनेन्ट वेल्थ कन्सल्टेन्सी जर्ने मु. आम श्री दीपक राजवंशी

2-A-8, तलवण्डी, कोटा

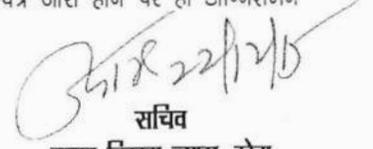
विषय :- खसरा नं0 200/1 ग्राम सकतपुरा (ग्रुप हाउसिंग भूखण्ड ) के मानचित्र स्वीकृति के सम्बन्ध में।

उपरोक्त विषयान्तर्गत लेख है कि आपके द्वारा भवन निर्माण स्वीकृति हेतु प्रस्तुत मानचित्रों के परीक्षण उपरांत प्रस्तुत प्रस्ताव पर भवन निर्माण समिति की बैठक दिनांक 9-11-2015 में लिये गए निर्णय के क्रम में निम्न शर्तों के साथ भवन मानचित्र स्वीकृत किये जाते हैं :-

1. यह स्वीकृति राजस्थान भवन विनियम 2013(संशोधित) तथा अन्य सुसंगत विधिक प्रावधानों के अध्याधीन रहेगी तथा इसके प्रावधानों से सुसंगत होने की सीमा तक ही मान्य रहेगी।
2. राजस्थान भवन विनियम 2013(संशोधित) तथा अन्य सुसंगत विधिक प्रावधानों की अपेक्षाओं के अनुरूप भवन निर्माण करने की जिम्मेदारी भवन निर्माण अनुज्ञाधारी की रहेगी। स्वीकृति में किसी भी प्रकार की त्रुटि, भूल एवं लोप को विनियम के प्रावधानों में छूट के रूप में नहीं लिया जा सकेगा। विनियम एवं अन्य सुसंगत विधिक प्रावधानों के अनुसार निर्माण कराने का दायित्व अनुज्ञाधारी का रहेगा। भवन निर्माण स्वीकृति नगर नियोजन शाखा द्वारा प्रकरण का परीक्षण करने पर प्रस्तावानुसार हुई है तथापि यदि स्वीकृति में विनियम एवम् अन्य सुसंगत विधिक प्रावधानों के अनुसार कोई त्रुटि, भूल एवं लोप है, तो भवन निर्माण अनुज्ञाधारी का दायित्व रहेगा कि उस बारे में न्यास कार्यालय का ध्यान आकर्षित करे। त्रुटि, भूल एवं लोप के आधार पर निर्माण मान्य नहीं होगा।
3. प्रस्तुत मानचित्र के अनुसार स्ट्रिक्ट + 9 मंजिल की स्वीकृति चाही गई है। न्यास की नगर नियोजन शाखा द्वारा आपके प्रस्ताव के उपरांत प्रस्तुत प्रस्तावानुसार कार्यालय आदेश क्रमांक 431-442 दिनांक 27/04/06 व 710-717 दिनांक 21-09-2010 के अनुसार इस समय स्ट्रिक्ट + प्रथम तल (अधिकतम 8.0 मी. में से) की स्वीकृति भवन विनियम 2013(संशोधित) एवं अन्य सुसंगत प्रावधानों से सुसंगत होने की सीमा तक ही जारी की जा रही है। यह स्वीकृति भवन विनियम 2013(संशोधित) एवं अन्य सुसंगत विधिक प्रावधानों से सुसंगत होने की सीमा तक ही मान्य रहेगी।
4. प्रथम चरण का निर्माण पूर्ण होने पर जांच उपरांत निर्माण स्वीकृत मानचित्र के अनुसार पाये जाने पर द्वितीय चरण में स्ट्रिक्ट + 27 मी. ऊंचाई की स्वीकृति जारी की जावेगी।
5. भवन विनियम 2013 एवं अन्य सुसंगत विधिक प्रावधानों के विरुद्ध निर्माण किये जाने पर "राजस्थान नगर सुधार अधिनियम 1959 की धारा 91 के अन्तर्गत अवैध निर्माण को न्यास द्वारा ध्वस्त किया जा सकेगा, जिसकी समस्त जिम्मेदारी आपकी स्वयं की होगी तथा उक्त कार्यवाही पर किया गया समस्त व्यय आपको ही वहन करना होगा।
6. पार्किंग सम्बन्धी पर्याप्त व्यवस्था मानचित्र में स्ट्रिक्ट तल पर दर्शाये अनुसार की जानी होगी तथा आप द्वारा प्रस्तुत शपथ-पत्र अनुसार पार्किंग क्षेत्र को अन्य उपयोग में नहीं लिया जावेगा।
7. पार्किंग, लिफ्ट इत्यादी सुविधा क्षेत्र के रख-रखाव की व्यवस्था आपको सुनिश्चित करनी होगी।
8. पार्किंग क्षेत्र में कोई निर्माण कार्य नहीं किया जावेगा, न ही इसका बेचान किया जावेगा। इसे पार्किंग हेतु खुला रखा जावेगा। अन्यथा न्यास आपके खर्चे पर बिना पूर्व सूचना पार्किंग क्षेत्र में किये गए निर्माण को ध्वस्त करने के लिये स्वतंत्र होगा।
9. भवन निर्माण के स्ट्रक्चरल डिजाईन की जिम्मेदारी आपके द्वारा नियुक्त वास्तुविद् की होगी। निम्न हस्ताक्षरकर्ता/न्यास किसी भी स्थिति में इसके लिये उत्तरदायी नहीं होगा। निर्माण कार्य अधिकृत वास्तुविद्/अभियन्ता की देख-रेख में करवाया जाना होगा। निर्माण कार्य पूर्ण होने पर सम्बन्धित वास्तुविद् द्वारा प्रमाण-पत्र प्रस्तुत करना होगा एवं दिये गए अण्डरटेकिंग के अनुसार भूकम्प से सुरक्षा हेतु आवश्यक व्यवस्था की जानी होगी।
10. 15 मीटर से अधिक ऊंचाई की स्वीकृति अग्निशमन की अनापत्ति प्राप्त होने के पश्चात् जारी की जावेगी।
11. यह स्वीकृति भवन निर्माण के लिये दी जा रही है। किसी भी न्यायालय अथवा वाद में इसे भूखण्ड स्वामित्व साक्ष्य के रूप में प्रस्तुत नहीं किया जा सकेगा।
12. निर्माण पश्चात् भवन को उपयोग में लेने से पूर्व नगर निगम से स्थाई अनापत्ति प्रमाण-पत्र प्राप्त कर न्यास से अधिवास प्रमाण-पत्र प्राप्त करना होगा।
13. मानचित्र में दर्शाये अनुसार भूमिगत जलस्तर बढ़ाने हेतु रेनवाटर हारवेस्टिंग व्यवस्था का निर्माण आवश्यक रूप से किया जाना होगा।
14. अनुज्ञा प्राप्ति के दो वर्ष के भीतर अथवा कार्य प्रारंभ करने के छः माह के अन्दर जो भी काम हो, अनुज्ञाधारी को भवन निर्माण कार्य प्रारंभ करने के आशय की सूचना न्यास को देनी होगी।

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15. प्लिनथ लेवल पर निर्माण के पश्चात् न्यास को सूचित करना होगा। न्यास के वरिष्ठ नगर नियोजक द्वारा नियुक्त उप/सहायक नगर नियोजक द्वारा मौके पर निर्माण की जांच उपरान्त प्लिनथ का निर्माण स्वीकृत मानचित्र एवं भवन विनियम 2013(संशोधित) एवं विधिक अन्य सुसंगत प्रावधानों के अनुसार पाये जाने पर पत्र जारी करने के उपरान्त आगामी निर्माण भवन विनियम 2013 एवं अन्य सुसंगत विधिक प्रावधानों अनुसार किया जा सकेगा।
16. स्वीकृत मानचित्र में दर्शाये अनुसार इन्फोरमल कॉमर्शियल का प्रावधान रखना होगा।
17. पर्यावरण की दृष्टि से मानचित्र में दर्शाये अनुसार पेड़ लगाने होंगे। भूखण्ड पर प्रत्येक 100 वर्गमीटर क्षेत्र के लिये कम से कम एक वृक्ष के अनुपात में 6 मीटर से अधिक उंचाई ग्रहण करने वाले वृक्ष लगाने होंगे एवं मानचित्र में दर्शाये अनुसार हरियाली क्षेत्र का आवश्यक रूप से विकास किया जाना होगा।
18. भवन की संरचना, डिजाईन नियमानुसार/विहित अनुसार भूकम्परोधी होना आवश्यक है। इस सम्बन्ध में स्ट्रक्चरल इंजिनियर से प्रमाण-पत्र प्रस्तुत करना होगा।
19. 20,000 वर्गमीटर से अधिक निर्माण क्षेत्रफल की स्वीकृति पर्यावरण विभाग की अनापत्ति प्राप्त होने के पश्चात् जारी की जावेगी।
20. समय-समय पर राज्य सरकार/न्यास द्वारा जारी नियमों/आदेशों की पालना करनी होगी।
21. राज्य सरकार के पत्र क्रमांक प.10(154)न.वि.वि./3/80 दिनांक 04-11-2008 की पालना की जानी होगी।
22. मानचित्र में दर्शाये गए अनुसार सौर उर्जा का प्रावधान किया जाना होगा।
23. आवेदक मोके पर विहित अनुसार सूचना प्रदर्शित करेगा एवं अभिलेख रखेगा तथा इस स्वीकृति पत्र की प्रति भी रखेगा।
24. सॉलिड वेस्ट डिस्पोजल के लिए प्रत्येक 30 फ्लेट्स/निवास इकाईयों अथवा उसके अंश पर 2 कचरापात्र का प्रावधान आवश्यक होगा, जिसमें एक पात्र 0.67 क्यूबिक मीटर का नॉन बायोडिग्रेडेबल तथा 1.33 क्यूबिक मीटर का दूसरा पात्र बायोडिग्रेडेबल अपशिष्ट हेतु होगा। इन्हें भूतल पर ऐसे स्थान पर रखा जावेगा जहाँ से सफाई कर्मचारी द्वारा आसानी से उठाया जा सके।
25. वर्तमान में सेस हेतु राशि अनुमानित तौर पर ली गई है। यह सेस अधिनियम एवं नियम तथा इस सम्बन्ध में जारी विधिक दिशा-निर्देशों के अनुसार होगी, जिस हेतु आवेदक को अन्तर राशि जमा करानी होगी। आवेदक को सेस अधिनियम एवं नियम तथा इस सम्बन्ध में जारी सुसंगत विधिक प्रावधानों एवं आदेशों के अनुसार समय-समय पर समुचित अधिकारी को सूचना भी प्रस्तुत करनी होगी।
26. उपरोक्त शर्तों की पालना करने तथा भवन में आवश्यक प्रावधान किये जाने पर एवं अधिवास प्रमाण-पत्र जारी होने पर ही अग्निशमन धरोहर राशि, अन्य अमानत राशि की बैंक गारंटी लौटाई जावेगी।



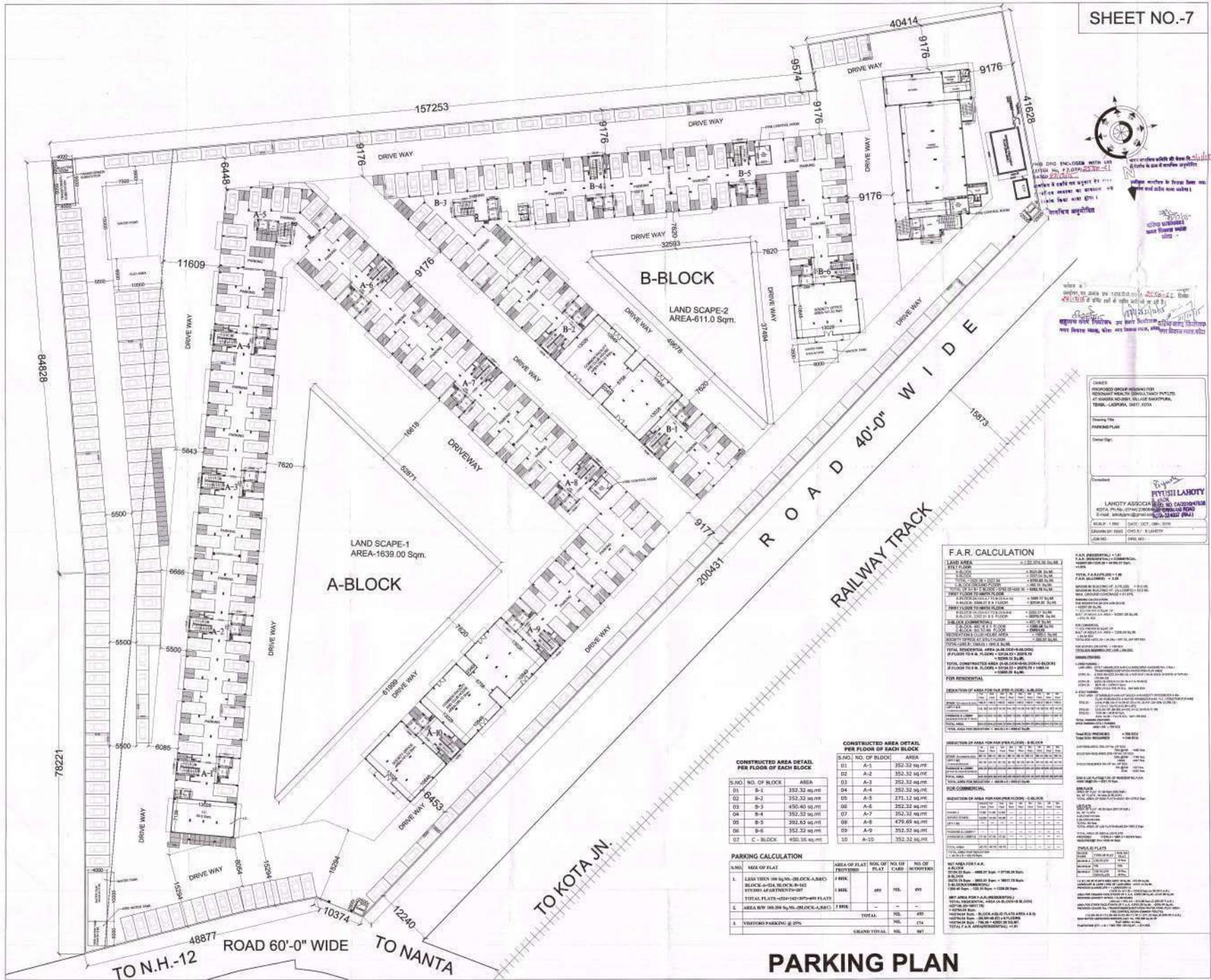
**सचिव**  
**नगर विकास न्यास, कोटा**  
दिनांक :- /12/2015

क्रमांक :- एफ 7/एस0टी0पी9/2015/

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु :-

1. अतिमुख्य अभियंता, नगर विकास न्यास, कोटा।
2. उप सचिव I/II/III, नगर विकास न्यास, कोटा
3. वरिष्ठ नगर नियोजक, नगर विकास न्यास, कोटा
4. संयुक्त श्रम आयुक्त, कलेक्ट्रेट परिसर, कोटा को सूचनार्थ।
5. मुख्य लेखाधिकारी, नगर विकास न्यास, कोटा
6. अधिशाषी अभियन्ता I/II/III/IV को प्रेषित कर लेख है कि सम्बन्धित कनिष्ठ अभियंता को भी समय-समय पर जांच हेतु निर्देशित करे।
7. उप नगर नियोजक, नगर विकास न्यास, कोटा
8. सहायक नगर नियोजक, नगर विकास न्यास, कोटा
9. तहसीलदार प्रथम/द्वितीय/तृतीय, नगर विकास न्यास, कोटा
10. वरिष्ठ विधि अधिकारी, नगर विकास न्यास, कोटा
11. ड्राईंग शाखा को रिकार्ड हेतु।

**वरिष्ठ नगर नियोजक**  
**नगर विकास न्यास, कोटा**



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DATE: 15/08/2024  
 DRAWN BY: P. S. LALOTHY  
 CHECKED BY: P. S. LALOTHY  
 SCALE: AS SHOWN

DESIGNER: P. S. LALOTHY ARCHITECTS  
 P. S. LALOTHY ARCHITECTS  
 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000.

F.A.R. CALCULATION

LAND AREA	AREA
1. LAND AREA	122,000.00 SQ.M.
2. FLOOR AREA	122,000.00 SQ.M.
3. TOTAL FLOOR AREA	122,000.00 SQ.M.
4. TOTAL FLOOR AREA	122,000.00 SQ.M.
5. TOTAL FLOOR AREA	122,000.00 SQ.M.
6. TOTAL FLOOR AREA	122,000.00 SQ.M.
7. TOTAL FLOOR AREA	122,000.00 SQ.M.
8. TOTAL FLOOR AREA	122,000.00 SQ.M.
9. TOTAL FLOOR AREA	122,000.00 SQ.M.
10. TOTAL FLOOR AREA	122,000.00 SQ.M.
11. TOTAL FLOOR AREA	122,000.00 SQ.M.
12. TOTAL FLOOR AREA	122,000.00 SQ.M.
13. TOTAL FLOOR AREA	122,000.00 SQ.M.
14. TOTAL FLOOR AREA	122,000.00 SQ.M.
15. TOTAL FLOOR AREA	122,000.00 SQ.M.
16. TOTAL FLOOR AREA	122,000.00 SQ.M.
17. TOTAL FLOOR AREA	122,000.00 SQ.M.
18. TOTAL FLOOR AREA	122,000.00 SQ.M.
19. TOTAL FLOOR AREA	122,000.00 SQ.M.
20. TOTAL FLOOR AREA	122,000.00 SQ.M.
21. TOTAL FLOOR AREA	122,000.00 SQ.M.
22. TOTAL FLOOR AREA	122,000.00 SQ.M.
23. TOTAL FLOOR AREA	122,000.00 SQ.M.
24. TOTAL FLOOR AREA	122,000.00 SQ.M.
25. TOTAL FLOOR AREA	122,000.00 SQ.M.
26. TOTAL FLOOR AREA	122,000.00 SQ.M.
27. TOTAL FLOOR AREA	122,000.00 SQ.M.
28. TOTAL FLOOR AREA	122,000.00 SQ.M.
29. TOTAL FLOOR AREA	122,000.00 SQ.M.
30. TOTAL FLOOR AREA	122,000.00 SQ.M.
31. TOTAL FLOOR AREA	122,000.00 SQ.M.
32. TOTAL FLOOR AREA	122,000.00 SQ.M.
33. TOTAL FLOOR AREA	122,000.00 SQ.M.
34. TOTAL FLOOR AREA	122,000.00 SQ.M.
35. TOTAL FLOOR AREA	122,000.00 SQ.M.
36. TOTAL FLOOR AREA	122,000.00 SQ.M.
37. TOTAL FLOOR AREA	122,000.00 SQ.M.
38. TOTAL FLOOR AREA	122,000.00 SQ.M.
39. TOTAL FLOOR AREA	122,000.00 SQ.M.
40. TOTAL FLOOR AREA	122,000.00 SQ.M.
41. TOTAL FLOOR AREA	122,000.00 SQ.M.
42. TOTAL FLOOR AREA	122,000.00 SQ.M.
43. TOTAL FLOOR AREA	122,000.00 SQ.M.
44. TOTAL FLOOR AREA	122,000.00 SQ.M.
45. TOTAL FLOOR AREA	122,000.00 SQ.M.
46. TOTAL FLOOR AREA	122,000.00 SQ.M.
47. TOTAL FLOOR AREA	122,000.00 SQ.M.
48. TOTAL FLOOR AREA	122,000.00 SQ.M.
49. TOTAL FLOOR AREA	122,000.00 SQ.M.
50. TOTAL FLOOR AREA	122,000.00 SQ.M.
51. TOTAL FLOOR AREA	122,000.00 SQ.M.
52. TOTAL FLOOR AREA	122,000.00 SQ.M.
53. TOTAL FLOOR AREA	122,000.00 SQ.M.
54. TOTAL FLOOR AREA	122,000.00 SQ.M.
55. TOTAL FLOOR AREA	122,000.00 SQ.M.
56. TOTAL FLOOR AREA	122,000.00 SQ.M.
57. TOTAL FLOOR AREA	122,000.00 SQ.M.
58. TOTAL FLOOR AREA	122,000.00 SQ.M.
59. TOTAL FLOOR AREA	122,000.00 SQ.M.
60. TOTAL FLOOR AREA	122,000.00 SQ.M.
61. TOTAL FLOOR AREA	122,000.00 SQ.M.
62. TOTAL FLOOR AREA	122,000.00 SQ.M.
63. TOTAL FLOOR AREA	122,000.00 SQ.M.
64. TOTAL FLOOR AREA	122,000.00 SQ.M.
65. TOTAL FLOOR AREA	122,000.00 SQ.M.
66. TOTAL FLOOR AREA	122,000.00 SQ.M.
67. TOTAL FLOOR AREA	122,000.00 SQ.M.
68. TOTAL FLOOR AREA	122,000.00 SQ.M.
69. TOTAL FLOOR AREA	122,000.00 SQ.M.
70. TOTAL FLOOR AREA	122,000.00 SQ.M.
71. TOTAL FLOOR AREA	122,000.00 SQ.M.
72. TOTAL FLOOR AREA	122,000.00 SQ.M.
73. TOTAL FLOOR AREA	122,000.00 SQ.M.
74. TOTAL FLOOR AREA	122,000.00 SQ.M.
75. TOTAL FLOOR AREA	122,000.00 SQ.M.
76. TOTAL FLOOR AREA	122,000.00 SQ.M.
77. TOTAL FLOOR AREA	122,000.00 SQ.M.
78. TOTAL FLOOR AREA	122,000.00 SQ.M.
79. TOTAL FLOOR AREA	122,000.00 SQ.M.
80. TOTAL FLOOR AREA	122,000.00 SQ.M.
81. TOTAL FLOOR AREA	122,000.00 SQ.M.
82. TOTAL FLOOR AREA	122,000.00 SQ.M.
83. TOTAL FLOOR AREA	122,000.00 SQ.M.
84. TOTAL FLOOR AREA	122,000.00 SQ.M.
85. TOTAL FLOOR AREA	122,000.00 SQ.M.
86. TOTAL FLOOR AREA	122,000.00 SQ.M.
87. TOTAL FLOOR AREA	122,000.00 SQ.M.
88. TOTAL FLOOR AREA	122,000.00 SQ.M.
89. TOTAL FLOOR AREA	122,000.00 SQ.M.
90. TOTAL FLOOR AREA	122,000.00 SQ.M.
91. TOTAL FLOOR AREA	122,000.00 SQ.M.
92. TOTAL FLOOR AREA	122,000.00 SQ.M.
93. TOTAL FLOOR AREA	122,000.00 SQ.M.
94. TOTAL FLOOR AREA	122,000.00 SQ.M.
95. TOTAL FLOOR AREA	122,000.00 SQ.M.
96. TOTAL FLOOR AREA	122,000.00 SQ.M.
97. TOTAL FLOOR AREA	122,000.00 SQ.M.
98. TOTAL FLOOR AREA	122,000.00 SQ.M.
99. TOTAL FLOOR AREA	122,000.00 SQ.M.
100. TOTAL FLOOR AREA	122,000.00 SQ.M.

CONSTRUCTED AREA DETAIL PER FLOOR OF EACH BLOCK

S.NO.	NO. OF BLOCK	AREA
01	A-1	352.32 sq.m.
02	A-2	352.32 sq.m.
03	A-3	352.32 sq.m.
04	A-4	352.32 sq.m.
05	A-5	271.12 sq.m.
06	A-6	352.32 sq.m.
07	A-7	352.32 sq.m.
08	A-8	479.69 sq.m.
09	A-9	352.32 sq.m.
10	A-10	352.32 sq.m.

PARKING CALCULATION

S.NO.	AREA OF FLAT	AREA OF FLAT (SQR. FT.)	NO. OF FLAT	NO. OF PARKING
1.	LESS THAN 100 SQ.M. - BLOCK-A, B, C, D, E, F, G, H, I, J, K, L, M, N, O, P, Q, R, S, T, U, V, W, X, Y, Z	100	100	100
2.	100 TO 200 SQ.M. - BLOCK-A, B, C, D, E, F, G, H, I, J, K, L, M, N, O, P, Q, R, S, T, U, V, W, X, Y, Z	200	200	200
3.	200 TO 300 SQ.M. - BLOCK-A, B, C, D, E, F, G, H, I, J, K, L, M, N, O, P, Q, R, S, T, U, V, W, X, Y, Z	300	300	300
4.	300 TO 400 SQ.M. - BLOCK-A, B, C, D, E, F, G, H, I, J, K, L, M, N, O, P, Q, R, S, T, U, V, W, X, Y, Z	400	400	400
5.	400 TO 500 SQ.M. - BLOCK-A, B, C, D, E, F, G, H, I, J, K, L, M, N, O, P, Q, R, S, T, U, V, W, X, Y, Z	500	500	500
6.	500 TO 600 SQ.M. - BLOCK-A, B, C, D, E, F, G, H, I, J, K, L, M, N, O, P, Q, R, S, T, U, V, W, X, Y, Z	600	600	600
7.	600 TO 700 SQ.M. - BLOCK-A, B, C, D, E, F, G, H, I, J, K, L, M, N, O, P, Q, R, S, T, U, V, W, X, Y, Z	700	700	700
8.	700 TO 800 SQ.M. - BLOCK-A, B, C, D, E, F, G, H, I, J, K, L, M, N, O, P, Q, R, S, T, U, V, W, X, Y, Z	800	800	800
9.	800 TO 900 SQ.M. - BLOCK-A, B, C, D, E, F, G, H, I, J, K, L, M, N, O, P, Q, R, S, T, U, V, W, X, Y, Z	900	900	900
10.	900 TO 1000 SQ.M. - BLOCK-A, B, C, D, E, F, G, H, I, J, K, L, M, N, O, P, Q, R, S, T, U, V, W, X, Y, Z	1000	1000	1000
TOTAL				
1.	STREET PARKING @ 25%			
TOTAL				

PARKING PLAN

# ANNEXURE XV

## Photographs showing fire safety equipment's used at site



## PHOTOGRAPHS OF FIRE SAFETY EQUIPMENTS INSTALLED AT SITE



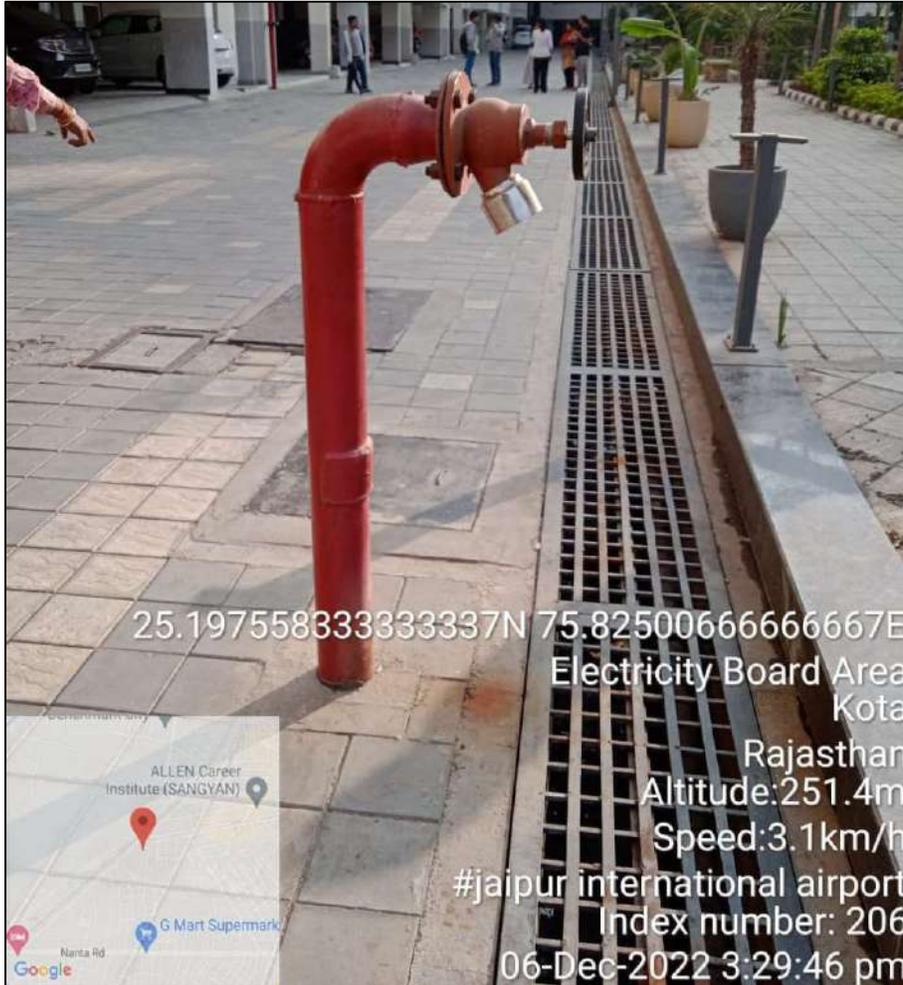
**FIRE EXTINGUISHER**



Gaurang Environmental Solutions Pvt. Ltd.

Report Ref : GESPL\_56/2023-2024/EC Compliance/94

## PHOTOGRAPHS OF FIRE SAFETY EQUIPMENTS INSTALLED AT SITE



**FIRE HYDRANT VALVE**



Gaurang Environmental Solutions Pvt. Ltd.

Report Ref : GESPL\_56/2023-2024/EC Compliance/94

## PHOTOGRAPHS OF FIRE SAFETY EQUIPMENTS INSTALLED AT SITE



**FIRE FIGHTING NOZZEL**

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Gaurang Environmental Solutions Pvt. Ltd.

Report Ref : GESPL\_56/2023-2024/EC Compliance/94

# ANNEXURE XVI

## Photograph showing provision for dustbin at site



## PHOTOGRAPHS SHOWING DUSTIBINS AT SITE



Gaurang Environmental Solutions Pvt. Ltd.

Report Ref : GESPL\_56/2023-2024/EC Compliance/94

## PHOTOGRAPHS SHOWING DUSTIBINS AT SITE



25.19741333333333N 75.82441833333334E

Electricity Board/Area  
Kota

Rajasthan

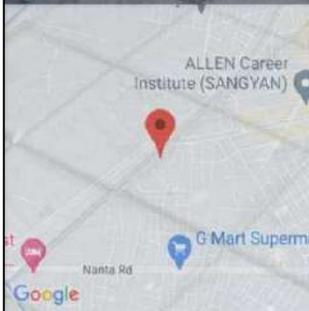
Altitude:244.7m

Speed:1.6km/h

#jaipur international airport

Index number: 198

06-Dec-2022 3:27:46 pm



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Gaurang Environmental Solutions Pvt. Ltd.

Report Ref : GESPL\_56/2023-2024/EC Compliance/94

# ANNEXURE XVII

## Copy of Fire NOC



Gaurang Environmental Solutions Pvt. Ltd.

Report Ref : GESPL\_56/2023-2024/EC Compliance/94



# कार्यालय मुख्य अग्निशमन अधिकारी, नगर निगम, कोटा

दूरभाष नं० 0744-2472355, 2472216

आपातकालीन नं० 101 0744-2392201

ईमेल: cfokota101@gmail.com,



Smart Kota

स्वच्छ व हरित भारत

क्रमांक :-ननिको/फायर/2017/ 276

दिनांक :- 20/5/17

प्रेषित :-

श्रीमान सचिव महोदय,  
नगर विकास न्यास कोटा।

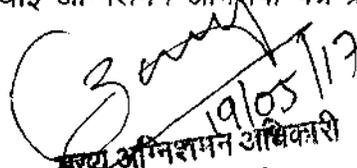
**विषय:-** खसरा नं० 200/1 वाके ग्राम सकतपुरा तह० लाडपुरा कोटा (रिजोर्नेट वेल्थ कंसल्टेंसी प्रा० लि०) द्वारा रिहायशी फ्लेटों के निर्माण हेतु अग्निशमन की अस्थाई अभिशंषा पत्र बाबत।

**प्रसंग:-** प्रार्थना पत्र क्रमांक NIL दिनांक 28.08.2016 के क्रम में।

उपरोक्त विषय में लेख है कि नवनीत कौर पुत्री श्री जगतार निवासी ग्राम मेहके तह० निहालसिंह वाला, जिला मोगा पंजाब जर्ज्ये मु० आम श्री दीपक राजवंशी, 2-ए-8 तंलवडी कोटा ने दिनांक 28.08.2016 को इस विभाग में प्रार्थना पत्र प्रस्तुत कर निवेदन किया है खसरा नं० 200/1 वाके ग्राम सकतपुरा तह० लाडपुरा कोटा (रिजोर्नेट वेल्थ कंसल्टेंसी प्रा० लि०) द्वारा रिहायशी फ्लेटों के संलग्न नक्शें अनुसार निर्माण करवाना चाहते हैं, अतः अग्निशमन की दृष्टि से उन्हें अनापत्ति प्रमाण-पत्र दिया जाए। इस क्रम में मौका निरीक्षण किया गया एवं अग्निशमन की दृष्टि से इमारत निर्माण की अस्थाई अभिशंषा की जाती है, नवनीत कौर पुत्री श्री जगतार निवासी ग्राम मेहके तह० निहालसिंह वाला, जिला मोगा पंजाब जर्ज्ये मु० आम श्री दीपक राजवंशी, 2-ए-8 तंलवडी कोटा को निम्न शर्तों का पालना करनी होगी :-

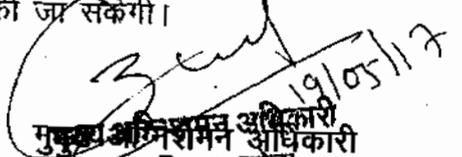
1. भवन/इमारत का निर्माण नगर विकास न्यास/रीको/नगर निगम कोटा की स्वीकृति के अनुसार प्रचलित नियमों के तहत करवाया जाना होगा।
2. भवन/इमारत में फायर हाइड्रेंट, ब्रेट-राइजर सिस्टम मय होज रील, होज-पाइप आदि, आपातकालीन बचाव की सीढियां, स्प्रिंकलर सिस्टम, पम्प रूम, स्मोक डिटेक्टर, फायर एलार्म सिस्टम, आग बुझाने के लिये ओवर हेड एवं अण्डर ग्राउण्ड रिजर्व वाटर टैंक मोड्यूलर, पोर्टेबल फायर एक्सटिंग्यूशर आदि नेशनल बिल्डिंग कोड ऑफ इण्डिया के अनुसार स्थापित किये जाने होंगे।
3. भवन/इमारत के चारों ओर अग्निशमन वाहन की सरलता से पहुंच हेतु पर्याप्त खुला स्थान नियमानुसार उपलब्ध करवाया जाना होगा।
4. भवन की अधिकतम ऊंचाई 30 मीटर से अधिक स्वीकृत नहीं की जावे।
5. निर्माण किये जाने वाले भवन के चारों ओर एरियल हाईड्रोलिक लेडर प्लेट फार्म को प्रभावित स्थान तक पहुंचने हेतु व चारों तरफ घुमने व कार्य करने के लिए खाली स्थान (गलीयारा) रखना होगा।
6. आपातकालीन स्थिति में सूचना तुरन्त अग्निशमन केन्द्र पहुंचे इसके लिए स्वचालित आग चेतावनी व्यवस्था का प्रावधान करना अनिवार्य होगा।
7. अस्थाई अग्निशमन अभिशंषा के स्वीकृत नक्शे में वर्णित आवेदित स्थल का भूमि संबंधी कोई प्रकरण विचाराधीन/विवादित है तो इसके लिये आवेदनकर्ता स्वयं ही उत्तरदायी होगा इस संबंध में इस विभाग की कोई जिम्मेदारी नहीं होगी।
8. फायर प्रिवेन्शन, फायर प्रोटेक्शन हेतु नेशनल बिल्डिंग कोड के अनुसार भवन में जो उपकरण लगाये जावे व व्यवस्था की जावे उनका टेस्ट व निरीक्षण निम्न हस्ताक्षरकर्ता से करवाकर अस्थाई अग्निशमन अभिशंषा पत्र जारी होने के बाद ही भवन का उपयोग लिया जा सकेगा। उक्त की पालना नहीं करने पर भूखण्ड मालिक/आवेदक अस्थाई अग्निशमन अभिशंषा पत्र प्राप्तकर्ता के खिलाफ नियमानुसार कार्यवाही की जावेगी।

क्रमश.....

  
मुख्य अग्निशमन अधिकारी  
नगर निगम, कोटा

9. भवन में धुआं निकासी के लिए नेशनल बिल्डिंग कोड के अनुरूप वेन्टीलेशन की उचित व्यवस्था करनी होगी।
10. आवेदक को अन्य कोई शुल्क बकाया रह जाता है तो संबंधित निकाय में जमा करवाना होगा अन्यथा अग्निशमन अभिशंषा निरस्त कर दी जावेगी।

भवन/इमारत में स्थापित किए गये अग्निशमन यंत्र/उपकरण सदैव सही व कार्यशील अवस्था में रखने होंगे एवं कार्यरत कर्मचारियों को अग्निशमन यंत्र/उपकरणों को उपयोग में लेने हेतु प्रशिक्षित अग्निशमन कर्मचारी होना आवश्यक है। यह अस्थाई अभिशंषा पत्र जारी होने की तिथि से दो वर्ष की अवधि में कार्य पूर्ण नहीं होता है तो अवधि को बढ़वाये जाने हेतु अग्निशमन विभाग में पुनः नियमानुसार प्रार्थना पत्र प्रस्तुत करना होगा एवं अस्थाई अभिशंषा पत्र अवधि समाप्ति पश्चात स्थाई अग्निशमन अभिशंषा पत्र लेना अनिवार्य होगा एवं यदि कोई अग्निशमन प्रावधानों में त्रुटि/कमी पाई जाती है तो नगर पालिका अधिनियम 2009 की धारा 194 के अन्तर्गत भवन को सील किये जाने की कार्यवाही की जा सकेगी।

  
मुख्य अग्निशमन अधिकारी  
नगर निगम कोटा

क्रमांक :- ननिको / फायर / 2017 /  
प्रतिलिपि :-

दिनांक :-

1. नवनीत कौर पुत्री श्री जगतार निवासी ग्राम मेहके तह0 निहालसिंह वाला, जिला मोगा पंजाब जयें मु0 आम श्री दीपक राजवंशी, 2-ए-8 तंलवडी कोटा

मुख्य अग्निशमन अधिकारी  
नगर निगम कोटा

# ANNEXURE XVIII

## Copy of Newspaper Advertisement



Gaurang Environmental Solutions Pvt. Ltd.

Report Ref : GESPL\_56/2023-2024/EC Compliance/94

संक्षिप्त

तेज गर्मी व उमस से शाम को मिल राहत

काठवाड़, (विश्व)। शहर काठवाड़ प्रायः दिन के लगभग को तेज गर्मी व उमस से रात को राहत मिल गई। जाम 45°C तक उभलने के बीच भी कठपुतली और तेज आँसू के साथ बरसात के पूरे हवा कणों से शहिर आसपास के प्रायः हर क्षेत्र के सड़क तंत्र काठवाड़ में तेज गर्मी व उमस से रात को राहत मिल गई। जाम 45°C तक उभलने के बीच भी कठपुतली और तेज आँसू के साथ बरसात के पूरे हवा कणों से शहिर आसपास के प्रायः हर क्षेत्र के सड़क तंत्र काठवाड़ में तेज गर्मी व उमस से रात को राहत मिल गई।

छात्रावासों के लिए आवेदन 30 तक

जालपावर, (विश्व)। विश्व प्रशासनिक शालाओं के छात्रावासों के लिए वर्ष 2017-18 के आवेदन बुक 30 तक खोलने के लिए है। छात्रावासों के लिए वर्ष 2017-18 के आवेदन बुक 30 तक खोलने के लिए है। छात्रावासों के लिए वर्ष 2017-18 के आवेदन बुक 30 तक खोलने के लिए है।

आँटों चातकों का सम्मान

कोटा, (विश्व)। हर वंशिय चातकों का सम्मान करने के लिए कोटा में एक कार्यक्रम आयोजित किया गया।

स्मार्ट सिटी की सभी परियोजनाओं के काम विधानसभा चुनावों से पहले पूरा करें

कृपलानी ने किया 500 करोड़ की परियोजनाओं का शिलान्यास व लोकार्पण

कृपलानी ने कहा कि स्मार्ट सिटी के कामों को जल्द से जल्द पूरा करने में मदद मिलेगी।



कृपलानी ने कहा कि स्मार्ट सिटी के कामों को जल्द से जल्द पूरा करने में मदद मिलेगी।

कृपलानी ने कहा कि स्मार्ट सिटी के कामों को जल्द से जल्द पूरा करने में मदद मिलेगी।

कृपलानी ने कहा कि स्मार्ट सिटी के कामों को जल्द से जल्द पूरा करने में मदद मिलेगी।

कृपलानी ने कहा कि स्मार्ट सिटी के कामों को जल्द से जल्द पूरा करने में मदद मिलेगी।

‘व्यापारियों की समस्याएं अनदेखा करना दुर्भाग्यपूर्ण’

राजस्थान ने ग्रामीण विकास के क्षेत्र में लनाये नये आयात-गमनाई

आम रास्ते पर बनाया अद्वैत मूत्रालय

जालपावर, (विश्व)। जालपावर में एक नए अद्वैत मूत्रालय का उद्घाटन किया गया।

कार्यक्रम स्मार्ट सिटी की वर्षगांठ का और प्रोजेक्ट नगर निगम व जेसीटीसीएल के साथ किया

नगर निगम और जेसीटीसीएल के बीच एक समझौते पर हस्ताक्षर किए गए।

दो आरएस का तबादला

जालपावर, (विश्व)। जालपावर में दो आरएस का तबादला किया गया।

Advertisement for 'SARVODAYA' featuring contact information and details about their services.

लन से पहले रक्तदान करेगा इससे पहले वे मेहमानों व बारातियों के साथ पौधारोपण कर पर्यावरण की सुरक्षा व संरक्षण का संदेश देंगे। कार्यक्रम में छपाया पर्यावरण, स्वच्छता व रक्तदान का संदेश-नागर ने पादी के बर्ड में वैचारिक कार्यक्रम के साथ-साथ रक्तदान, पौधारोपण व अन्य कार्यक्रमों का व्यौरा दिया है।

जावेगी, जो श्री जी चौक, सब्जी मण्डल, धर्माद चौक, सदर बाजार होते हुए के सभी मण्डल अपनी गणवेश में आया, इस शोभायात्रा के निमित्त समाज के अपने व्यवसाय, प्रतिष्ठान बन्द रखेंगे। आचार्य श्री की महल आरती एवं रात्रि के नर्तन-मंत्र बच्चों द्वारा सांस्कृतिक कार्यक्रमों से ही संयम स्वर्ण जयन्ती महोत्सव एक वर्ष तक संचालित रहेगा।



पूर्व मंत्री भाया को ज्ञापन सौंपते कॉलोनीवासी।

# कब होगा नटराज नगर

बारा 27 जून। शहर की नटराज नगर कॉलोनी के नियमन की मांग को लेकर सोमवार को नटराज विकास समिति का एक विशिष्ट मंडल कांग्रेस प्रदेश उपाध्यक्ष एवं पूर्व मंत्री प्रमोद जैन भाया से मिला और उन्हें ज्ञापन सौंपा। ज्ञापन में बताया गया कि कॉलोनी वर्ष 1998 के पूर्व से

आबाद है। इसमें राज्य सरकार द्वारा निर्धारित 30 फीट चौड़े रोड होते हुए भी कॉलोनी का नियमन नहीं हो पाया है। जिसके कारण कॉलोनी में अभी तक सड़क व नालियों का अभाव बना हुआ है। ज्ञापन में बताया कि वर्ष 2011 में प्रयासन पहरों के संग अभियान के अन्तर्गत

विजयवर्गीय के अनुसार 28 जून को युवा समरती के द्वारा गराव दिवस मनाया जाएगा इसके तहत डेरा कच्ची बस्ती स्थित माता जी के मंदिर पर एक कार्यक्रम आयोजित कर बस्ती के लोगो में शिक्षा के प्रति जागरूकता पैदा करने के तहत अध्ययन सामग्री बाटी जाएगी तथा बच्चों को विभिन्न विद्यालयों में प्रवेश दिलवाने मदद की जाएगी।

## आम सूचना

सर्व साधारण को सूचित किया जाता है कि गुणहाउसिंग प्रोजेक्ट 'लैण्डमार्क पेराडाइज' जो कि खसरा नं. 200/1 ग्राम-सकतपुरा, तहसील-लाडपुरा, जिला-कोटा (राजस्थान) पर प्रस्तावित है। इस पर भवन निर्माण की पर्यावरण स्वीकृति राज्य स्तरीय पर्यावरण प्रभाव आंकलन प्राधिकरण, (SEIAA) से पत्र संख्या F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.8(a)B1 (15159)/16-17 Jaipur, दिनांक 23.06.2017 को प्रदान कर दी गई है। सहमति पत्र की प्रति राज्य स्तरीय पर्यावरण प्रभाव आंकलन प्राधिकरण, (SEIAA) के पास उपलब्ध है एवं वेबसाइट [www.rpcb.nic.in](http://www.rpcb.nic.in) पर उपलब्ध है।



राजस्थान राज्य विद्युत उत्पादन निगम लिमिटेड (CIN): - U40102RJ2000SGC016484 (राजस्थान सरकार का उपक्रम)

कालीसिंध धर्मल पावर प्रोजेक्ट, झालावाड़ (राज.)

### ई-निविदा आमंत्रण सूचना

निम्नलिखित कार्य हेतु ई-निविदाएं आमंत्रित की जाती हैं: TN/185 (RVU/1718WSOB00432): कोल हेन्डलिंग प्लांट के सुचारु संचालन हेतु उपकरणों एवं संपूर्ण क्षेत्र की त्रफाई व सम्बन्धित कार्य का वार्षिक अनुबन्ध, TN/188 (RVU/1718WSOB00434): 05 मं. महिन्द्रा डोलेरो डीजल (ए.सी. मॉडल 20-18 या नवीनतम) ड्राइवर सहित तथा पी.ओ.एल व सर्विस टैक्स के बिना 12 घण्टों की ड्यूटी 24 माह हेतु उपलब्ध कराने हेतु अनुबन्ध, TN/187 (RVU/1718WSOB00436): 01 न. स्विफ्ट डिजायर (VDI) उच्चतर एवं नवीनतम मॉडल कार 16 घण्टों के लिए और 01 न. स्विफ्ट डिजायर (VDI) समकक्ष या उच्चतर एवं नवीनतम मॉडल कार 12 घण्टों के लिए ड्राइवर सहित 24 माह हेतु उपलब्ध कराने हेतु अनुबन्ध, TN/188 (RVU/1718WSOB00452): अग्नि सुरक्षा प्रणाली के स्टीन व अन्य सम्बन्धित कार्य तथा सहायता हेतु वार्षिक अनुबन्ध, TN/189 (RVU/1718WSOB00433): वार्षिकी पेशीयों का संचालन व रखरखाव करने हेतु वार्षिक अनुबन्ध तथा TNCML/02 (RVU/1718WSOB00439): आवासीय कॉलोनी में दिन-प्रतिदिन सिविल कार्यो की भरमत्ता का कार्य। निविदा विवरण वेबसाइट <http://eproc.rajasthan.gov.in> [www.energy.rajasthan.gov.in/rvuni](http://www.energy.rajasthan.gov.in/rvuni) एवं [www.sppc.rajasthan.gov.in](http://www.sppc.rajasthan.gov.in) पर उपलब्ध है।

राज.संघार/सी/17/2108 RVUN/PR-2925 अतिरिक्त मुख्य अधिकारिता (KaTAPP)

- \* चर्मसेग एग्जिमा, ल्यूसे-पेरोमेटरसेज, पूरे शरीर पर लाल व काले छब्बे छेज या उज्जोपनी आना, सुजारी छेज मयकर चर्मसेगी मिले।
- \* गुप्त सेग शीघ्रपतन, स्वप्न दोष, शोच के समय धातु का गिरना, नसो का ढीलापन, सम्मोग के समय लिंग का शिथिल पडना, औरतों के लिकोरिया एवं सफेद पानी के सेगी मिले।
- \* दमा सेग-सास का चलना, बच्चों को निमोनिया के सेगी मिले।

## हनीफ देशी दवाखाना

फोन:- 2438430, 3094608, मोबाईल 98291-05299

6 एच 32 विस्तार योजना पीएनटी कॉलोनी के सामने विज्ञान नगर कोटा

मिलने का समय :- प्रातः 9 बजे से 2.00 बजे, शाम 5.00 से 9.00 बजे (अपरोक्त सेगों के निरक्ष सेगी मिले)  
नोट :- रविवार सुबह 9 से 2 बजे तक

# मयूर सिनेमा में

अ.भारतीय प्रदर्शन के साथ

ईद के मुबारक मौके पर, रोजाना 4 शो

# ANNEXURE XIX

## Copy of Distance Certificate



Gaurang Environmental Solutions Pvt. Ltd.

Report Ref : GESPL\_56/2023-2024/EC Compliance/94

## कार्यालय उप वन संरक्षक (वन्यजीव) मुकन्दरा राष्ट्रीय उद्यान, कोटा

रावतमाटा रोड़, राजस्थान तकनीकी विश्वविद्यालय के सामने, कोटा (राज0) पिन-324010

Phone No. 0744-2470723

E-mail :- dcfmnp.kot.forest@rajasthan.gov.in

क्रमांक : एफ(89)तक.-II/WLC/उवस/मु.रा.उ./2020-21/2698

दिनांक : 12/03/21

निमित्त:-

RESONANT WEALTH CONSULTANCY PVT. LTD.

Flat No. 1276 Suwalka's Riddhi Siddhi Residency

Rajeev Gandhi Nagar Ext., Road No. 1, Kota

विषय :- Regarding authentication of distances of the Wildlife Sanctuaries and National Parks from the our Group Housing Project-Expansion "Landmark Paradise, Village-Sakatpura, District-Kota, (Rajasthan) Promoted by Resonant Wealth Consultancy Pvt. Ltd.

प्रसंग :- आपका पत्र दिनांक 10.03.2021 के क्रम में।

महोदय

उपरोक्त विषयान्तर्गत एवं प्रासांगिक पत्र के अनुसार लेख है कि आप द्वारा प्रेषित पत्र में अंकित जी.पी.एस. कोर्डिनेट्स N 25°11' 52.84" E 75°49' 28.80" को गूगल अर्थ पर देखे जाने पर मुकन्दरा हिल्स टाईगर रिजर्व/राष्ट्रीय चम्बल घड़ियाल अभ्यारण्य से 1.81 किमी० की दूरी पर स्थित है।

रिपोर्ट सूचनार्थ प्रेषित है।



(बिजो जैस)  
उप वन संरक्षक (वन्यजीव)  
मुकन्दरा राष्ट्रीय उद्यान कोटा

## Resonant Wealth Consultancy Pvt. Ltd.

Regd. Office: C-7, H-1, 1st Flr, IC Block, Shahid Chandrashekhar  
Affordable Awasiya Yojna, Industrial Estate, Kota-324003, Rajasthan  
Email id: info@resonant.in; Contact No. +91 9829881270  
(CIN: U01400RJ2012PTC037774)

Particulars	Expenditure	Date	Associated Trust
Fund for Construction of classrooms at Govt. Girls Secondary School, Udhyog Nagar, Kota, Rajasthan.	₹ 7,51,000	19.06.2018	KRT 281 Charitable Trust Kota
Distribution of wheat Begg to Needful	₹ 1,31,825	-	-
Distribute free of cost and sometimes at concessional rate, healthy and hot meals in the Govt. hospitals, Various other public places in various cities of Rajasthan.	₹ 5,00,000	10.10.2018	M/s Jeevan Sambal Charitable trust
Contribution under the welfare Scheme (Annapurna Rasoi Scheme) during FY 2019-20)	₹ 10,00,000	25.09.2021	M/s Jeevan Sambal Charitable trust
Construction of classrooms at Govt. Senior Sec. School Subhash Nagar, Kota,	₹ 10,81,000	08.08.2019	
Fund provided for free meal distribution to the poor resident of Kachhi Basti/Rural Area of Kota Districts	₹ 3,98,045	03.11.2021	M/s Jeevan Sambal Charitable trust
Construction of Classrooms at I. Rajkiya Uccha Madhamika Vidhyalaya, Bapu Nagar, Kachi Basti Balita Road, Kota.	₹ 3,50,000	03.11.2020	Kota Round Table 281, Kota
Stone Masonry, DPC, Shuttering on DPC, Boundary wall in Kunhari School etc. through Contractor.	₹ 4,80,790	05.06.2020 & 13.07.2020	
<b>Total Amount</b>	<b>₹ 46,92,660</b>		

8	Provide the budgetary breakup for labour welfare during the construction phase, along with details of its implementation.	As per the Environmental Clearance, a budgetary allocation of ₹13.59 lakhs was designated for labour welfare. Facilities provided to workers during the construction phase were shelter, sanitation facilities, drinking water, fuel for cooking, first aid facilities at the construction site. Periodic medical examinations, education, crèche, and recreational facilities for the children of labourers were also provided.	
9	Provide the details of expenditures incurred under environmental protection measures (EMP) for which a capital cost of ₹363.5 lakhs and a recurring cost of ₹20.5 lakhs were allocated as per the Environmental Clearance. It should include expenses related to the following activities: 1. Greenbelt Development 2. Rainwater Harvesting 3. Dual Plumbing and Flushing System 4. Solar Water System & Solar Modules.	As per the Environmental Clearance, the EMP budget includes a capital cost of ₹363.5 lakhs and a recurring annual cost of ₹20.5 lakhs. The following table presents the allocated budget for various activities under the Environmental Management Plan (EMP), along with the corresponding actual expenditure incurred.	<b>Annexure: 9</b> Photographic Evidence of EMP Implementation.

For Resonant Wealth Consultancy Pvt. Ltd.


  
Director

# Resonant Wealth Consultancy Pvt. Ltd.

Regd. Office: C-7, H-1, 1st Flr, IC Block, Shahid Chandrashekhar  
Affordable Awasiya Yojna, Industrial Estate, Kota-324003, Rajasthan  
Email id: info@resonant.in; Contact No. +91 9829881270  
(CIN: U01400RJ2012PTC037774)

S. No.	Particulars	As per EC		Actual Expenditure	
		Capital Cost (₹ in Lakhs)	Annual Recurring Cost (₹ in Lakhs)	Capital Cost (₹ in Lakhs)	Annual Recurring Cost (₹ in Lakhs)
1	Acoustic enclosures & stack for DG sets	2.00	1.00	13	0.20
2	Sewage Treatment Plant (STP)	35.00	5.00	70	2.5
3	Rainwater Harvesting	15.00	1.00	25	0.50
4	Solid Waste Management	2.50	5.00	2.0	0.50
5	Pollution Monitoring	2.00	0.50	-	-
6	Fire Fighting & Emergency Handling	100.00	3.00	146	2.0
7	Green Belt Development	7.00	3.00	3.30	1.0
8	Dual Plumbing & Dual Flushing	100.00	-	-	-
9	Solar Water System & Solar Modules	100.00	2.00	-	-
<b>Total</b>		<b>363.50</b>	<b>20.50</b>	<b>248.3</b>	<b>6.7</b>

Thanking You

For Resonant Wealth Consultancy Pvt. Ltd  
For Resonant Wealth Consultancy Pvt. Ltd.

(Jaya Singh Rathod)  
Director  
DIN No.: 05358463

  
Director

# Annexure 9

## STP Photographs

 <p>Latitude: 25.196563 Longitude: 75.823399 Altitude: 225.5460 m Accuracy: 10.5 m Time: 06-17-2025 12:20 Note: landmark Paradise</p>	 <p>Latitude: 25.19661 Longitude: 75.823568 Elevation: 275.79494 m Accuracy: 377.0 m Time: 06-17-2025 12:55 Note: landmark Paradise</p>
<p><b>STP Plant 350 KLD (MBBR Technology)</b></p>	<p><b>DMF and ACF</b></p>
 <p>Latitude: 25.197255 Longitude: 75.822985 Elevation: 278.79494 m Accuracy: 271.5 m Time: 06-17-2025 12:57 Note: landmark Paradise</p>	 <p>Latitude: 25.196562 Longitude: 75.824407 Elevation: 278.6418 m Accuracy: 8.9 m Time: 06-17-2025 13:04 Note: landmark Paradise</p>
<p><b>Waste Water Inlet</b></p>	<p><b>Treated waste Water Outlet</b></p>
 <p>Latitude: 25.19653 Longitude: 75.823651 Elevation: 272.89460 m Accuracy: 1435.1 m Time: 06-17-2025 12:59 Note: landmark Paradise</p>	 <p>Latitude: 25.196612 Longitude: 75.823564 Elevation: 278.792100 m Accuracy: 200.2 m Time: 06-17-2025 13:01 Note: landmark Paradise</p>
<p><b>Sludge Holding Tank</b></p>	<p><b>Aeration Tank</b></p>
 <p>Latitude: 25.196612 Longitude: 75.823564 Altitude: 225.54100 m Accuracy: 359.3 m Time: 06-17-2025 13:02 Note: landmark Paradise</p>	 <p>Latitude: 25.197255 Longitude: 75.822985 Elevation: 278.79494 m Accuracy: 182.8 m Time: 06-17-2025 12:56 Note: landmark Paradise</p>
<p><b>Treated Water Tank</b></p>	<p><b>Flow Meter at Outlet</b></p>

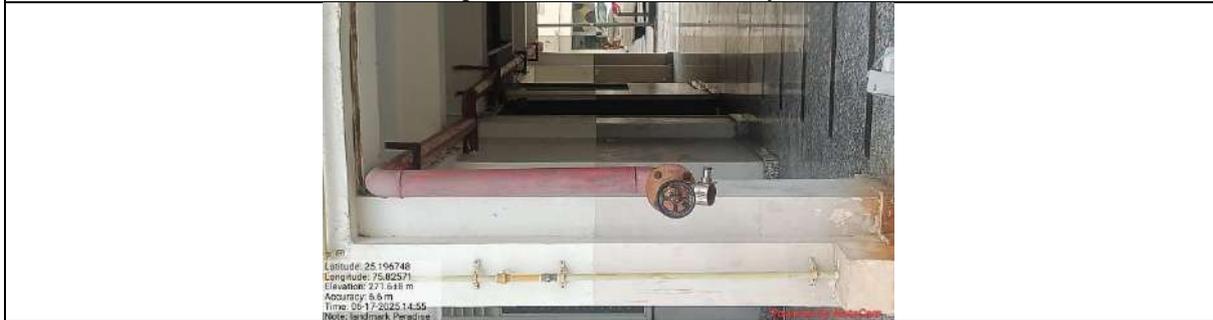
**Other Facilities**



**Dedicted Solid Waste collection bins**



**Rooftop Storm water Collection system**



**Firefighting System**



**Flow Meter at Borewell**

**Flow Meter at Borewell**



Latitude: 25.197371  
Longitude: 75.824707  
Elevation: 271.6±1 m  
Accuracy: 11.7 m  
Time: 06-17-2025 12:51  
Note: landmark Paradise

**DG Set (125 kVA) with Acoustic Enclosure and Stack Height of ~10 m**

## Resonant Wealth Consultancy Pvt. Ltd.

Regd. Office: C-7, H-1, 1st Flr, IC Block, Shahid Chandrashekhar  
Affordable Awasiya Yojna, Industrial Estate, Kota-324003, Rajasthan  
Email id: info@resonant.in; Contact No. +91 9829881270  
(CIN: U01400RJ2012PTC037774)

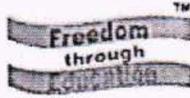
Particulars	Expenditure	Date	Associated Trust
Fund for Construction of classrooms at Govt. Girls Secondary School, Udhyog Nagar, Kota, Rajasthan.	₹ 7,51,000	19.06.2018	KRT 281 Charitable Trust Kota
Distribution of wheat Begg to Needful	₹ 1,31,825	-	-
Distribute free of cost and sometimes at concessional rate, healthy and hot meals in the Govt. hospitals, Various other public places in various cities of Rajasthan.	₹ 5,00,000	10.10.2018	M/s Jeevan Sambal Charitable trust
Contribution under the welfare Scheme (Annapurna Rasoi Scheme) during FY 2019-20)	₹ 10,00,000	25.09.2021	M/s Jeevan Sambal Charitable trust
Construction of classrooms at Govt. Senior Sec. School Subhash Nagar, Kota,	₹ 10,81,000	08.08.2019	
Fund provided for free meal distribution to the poor resident of Kachhi Basti/Rural Area of Kota Districts	₹ 3,98,045	03.11.2021	M/s Jeevan Sambal Charitable trust
Construction of Classrooms at I. Rajkiya Uccha Madhamika Vidhyalaya, Bapu Nagar, Kachi Basti Balita Road, Kota.	₹ 3,50,000	03.11.2020	Kota Round Table 281, Kota
Stone Masonry, DPC, Shuttering on DPC, Boundary wall in Kunhari School etc. through Contractor.	₹ 4,80,790	05.06.2020 & 13.07.2020	
<b>Total Amount</b>	<b>₹ 46,92,660</b>		

8	Provide the budgetary breakup for labour welfare during the construction phase, along with details of its implementation.	As per the Environmental Clearance, a budgetary allocation of ₹13.59 lakhs was designated for labour welfare. Facilities provided to workers during the construction phase were shelter, sanitation facilities, drinking water, fuel for cooking, first aid facilities at the construction site. Periodic medical examinations, education, crèche, and recreational facilities for the children of labourers were also provided.	
9	Provide the details of expenditures incurred under environmental protection measures (EMP) for which a capital cost of ₹363.5 lakhs and a recurring cost of ₹20.5 lakhs were allocated as per the Environmental Clearance. It should include expenses related to the following activities: 1. Greenbelt Development 2. Rainwater Harvesting 3. Dual Plumbing and Flushing System 4. Solar Water System & Solar Modules.	As per the Environmental Clearance, the EMP budget includes a capital cost of ₹363.5 lakhs and a recurring annual cost of ₹20.5 lakhs. The following table presents the allocated budget for various activities under the Environmental Management Plan (EMP), along with the corresponding actual expenditure incurred.	<b>Annexure: 9</b> Photographic Evidence of EMP Implementation.

For Resonant Wealth Consultancy Pvt. Ltd.


  
Director

# Annexure 8



## KRT 281 Charitable Trust

(A chapter of Round Table India)



Contact: +91 8094300500 / +91 9414187710

Ref: KRT281CT/2018/06/1

Dated: 25<sup>th</sup> June 2018

To,

Resonant Wealth Consultancy Private Limited,  
Landmark Paradise, Kunhari, Kota  
Rajasthan.

Sub: CSR Fund "Utilization certificate".

Dear Sir,

This is with reference to subject mentioned above, the fund given by Resonant Wealth Consultancy Private Limited of Rs. 7,51,000/- on Jun 19, 2018 by Cheque No. 000128 from AU Small Finance Bank Ltd, in compliance of requirements prescribed in clause of Corporate Social Responsibility.

Trust is functioning since year 2016 in the field of Education of underprivileged students. Trust is also associated with many government projects to build classrooms in government schools. Trust is registered at the Registration and Stamps Department, Office of the Sub Registrar – I, Kota and has Registration Number 2016000179 and is eligible to accept donation with laws applicable there on.

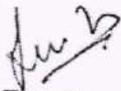
Above stated funds were utilized to Construction of classrooms at Govt. Girls Secondary School, Udyog Nagar, Kota, Rajasthan. Expenses were made for accomplishing the project successfully.

Our trust appreciates your support and action in the social activities and we look forward to your cooperation and positive response in all our efforts for the betterment of society and objective of trust as a whole.

Thank You.

Regards,

For KRT 281 Charitable Trust, Kota

  
Trustee

!! Shri Ganeshay Namah !!

# KOTA DALL MILL

E-4 (II) I.P.I.A., ROAD NO.1, KOTA PAN:AAAFK6105C

STATE: 08:Rajasthan

Phones: (0129) 23568 (R) 2420020

Bill No : FF-88  
Date : 19/08

Pymt-Mode : Credit Bill  
Customer : RESONANT WEALTH CONS.PVT.LTD.  
GSTIN : 08AAKCA1961F1ZQ PAN.No : AAKCA1961F  
SupplyState:08:Rajasthan

SN	Product	HSN CODE	Quantity	Unit	Rate	GST%	Amo
1	ATTA 5KG.	1101	250.00	BAG	115.50	0.0	28875
Sub total ::							28875

Total GST: Round-Off: GrandTotal: 2887

In Words : TWENTY EIGHT THOUSAND EIGHT HUNDRED SEVENTY FIVE ONLY  
(IGST=0.00) (SGST=0.00) (CGST=0.00)

Note : (1) All disoutes are subject to KOTA Jurisdiction.  
(2) Internet charges will be extra @ 2% P.M.  
For E&A Data

For : KOTA DALL MILL

*[Signature]*  
M.H.S

(218) Niny

GSTIN : 08AABTJ1370R1Z7

PAN : AABTJ1370R

# Jeevan Sambal Charitable Trust

Address :- 301, Inika Residency Civil Line, KOTA 324001 (Rajasthan)  
Mobile No. 91161 30570 Email - info@jeevansambal.in

To

Resonant Wealth Consultancy Pvt. Ltd.  
Landmark Paradise,  
Kota, Rajasthan.

October 10, 2018

Sub: CSR Fund "Utilization certificate".

Dear Sir,

This is with reference to subject mentioned above the fund given by Resonant Wealth Consultancy Pvt. Ltd. of Rs. 5, 00,000/- on October 08, 2018 by E-transfer from ICICI Bank, in compliance of requirements prescribed in clause of Corporate Social Responsibility.

Trust is functioning since year 2006 in the field of free distribution of food to poor and needy, sometimes at concessional rate also as per the demand of occasion. Trust is also associated with many government projects to provide meals. Trust is registered under Sec -12AA of Income Tax Act, 1962 and is eligible to accept donation with laws applicable there on.

Above stated funds were utilized to distribute free of cost and sometimes at concessional rate, healthy and hot meals in the Government hospitals, Various other public places in various cities of Rajasthan and also for purchasing essential amenities, required materials and for incurring essential expenses for accomplishing the project successfully.

Our trust appreciates your support and action in the social activities and we look forward to your cooperation and positive response in all our efforts for the betterment of society and objective of trust as a whole.

Thanking You,

Regards,

For M/s Jeevan sambal Charitable trust  
For Jeevan Sambal Charitable Trust

पुनीय शर्मा

AUTHORIZED SIGNATURE

GSTIN : 08AAAFK8105C1ZS  
PAN : AAAFK8105C, FSSAI : 10013013000656

**INVOICE**

Credit



**KOTA DALL MILL**  
ISO - 9001:2015+HACCP

Details of Receiver / Buyer / Consignee

Name Resonant Wealth Con.

Addr. Pvt Ltd  
KOTA

State RAJASTHAN State Code 08

GSTIN/UNIQUE ID \_\_\_\_\_

PAN \_\_\_\_\_

FSSAI \_\_\_\_\_

Works: E-4 (II), I.P.I.A., KOTA  
Unit II-8, Large Scale Industrial Area, KOTA  
Reg. Office: Plot No. 6-7, Large Scale Ind. Area  
Multimetals Limited Campus, KOTA-324003  
Tel: (0744)(F) 2480073, 2480074  
E-mail: kdm.kotadallmill@gmail.com

INVOICE NO. FF 890

INVOICE DATE 19-8-19

Sr. No.	Description of Goods & Services Non Branded	HSN	Weight in kg per Bag	No. of Bags	Rate Per Bag	Total Amount
1	ATTA	1101	5	500	115=50	57750
	"	1101	10			
	"	1101	25			
	"	1101	50			
2	ATTA	1101	45			
	"	1101	5			
	"	1101	10			
	"	1101	25			
	"	1101	50			
	"	1101	45			
	"	1101	50			
4	MAIDA	1101	10			
	"	1101	25			
	"	1101	50			
5	MAIDA	1101	50			
6	SOOJI	1101	10			
	"	1101	25			
	"	1101	50			
7	BRAN	2302	40			

इस बिल पर दरायि गये माल के कन्टेनर (बैकिंग) पर  
ये ब्रांड नाम के सम्बन्ध में हमने हमारा अनुयोज्य  
पावा अथवा प्रवर्तनीय अधिकार स्वेच्छा से छोड़ दिया है।

Total Invoice Value (in Words)

Total

57750

Terms and Conditions :

Warning : Take receipt at the time of payment.  
Weight of per bag when packed subject to evaporation,  
Buyer's PAN is applicable when bill exceeds 2 lacs  
Subject to Kota Jurisdiction.

ड्राफ्ट एवं पत्र इस पते पर भेजें

C-Block, Plot No. 6-7, Large Scale Industrial Area, KOTA, 324003

GST Exemption availed as per notification no. 27/2017, 28/2017  
central tax (rate) dated 22/9/2017

Bank Name : STATE BANK OF INDIA  
Branch - Aerodrome Circle, KOTA  
A/C No.: 51024597714  
Bank Branch IFSC : SBIN0031252

Certified that the particulars given above are true and correct

For : KOTA DALL MILL

Authorized Signatory

M/s Resonant Wealth Cons. Pvt. Ltd - KOTA

Qty 500 Amt. 57750/- Date 19-8-19

Remarks

INVOICE NO. FF 890

Receiver's Signature

SC1ZS  
FSSAI : 10013013000656

# BILL OF SUPPLY

Credit

## KOTA DALL MILL

ISO - 9001:2015+HACCP

Works: E-4 (II), I.P.I.A., KOTA  
Unit II-8, Large Scale Industrial Area, KOTA  
Reg. Office : Plot No. 6-7, Large Scale Ind. Area  
Multimetals Limited Campus, KOTA-324003  
Tel: (0744)(F) 2480073, 2480074  
E-mail : kdm.kotadallmill@gmail.com

Details of Receiver / Buyer / Consignee

Name Resonant Wealth Consulting  
Add. Pvt Ltd, Kota  
State RAJASTHAN State Code 08  
GSTIN/UNIQUE ID 08AAKCA1961F1Z0  
PAN AAKCA1961F  
FSSAI

INVOICE NO. F1R

2559

INVOICE DATE

22/09/19

Sr. No.	Description of Goods & Services Non Branded	HSN	Weight in kg per Bag	No. of Bags	Rate Per Bag	Total Amount
1	ATTA	1101	5	400	113/-	45200/-
	"	1101	10			
	"	1101	25			
	"	1101	50			
2	ATTA	1101	45			
	"	1101	5			
	"	1101	10			
	"	1101	25			
	"	1101	50			
3	MAIDA	1101	25			
	"	1101	50			
	"	1101	25			
	"	1101	50			
5	MAIDA	1101	50			
6	SOOJI	1101	10			
	"	1101	25			
	"	1101	50			
7	BRAN	2302	40			

इस बिल पर दर्शाये गये माल के कन्टेनर (पैकिंग) पर  
लिखे गये ब्रांड नाम के सम्बन्ध में हमने हमारा अनुरोध  
दाया अथवा प्रवर्तनीय अधिकार स्वेच्छा से छोड़ दिया है।

Total Invoice Value (In Words)

Total

45200/-

Terms and Conditions :

Warning : Take receipt at the time of payment.  
Weight of per bag when packed subject to evaporation,  
Buyer's PAN is applicable when bill exceeds 2 lacs  
Subject to Kota Jurisdiction.

Bank Name : STATE BANK OF INDIA  
Branch - Aerodrome Circle, KOTA  
A/C No.: 51024597714  
Bank Branch IFSC : SBIN0031252

ड्राफ्ट एवं पत्र इस पते पर भेजें

C-Block, Plot No. 6-7, Large Scale Industrial Area, KOTA, 324003

Certified that the particulars given above are true and correct

For : KOTA DALL MILL

GST Exemption availed as per notification no. 27/2017, 28/2017  
central tax (rate) dated 22/9/2017

Authorised Signatory

M/s

Qty

400 / 5kg

Amt.

45200/-

Date

22/9/19

Remarks

INVOICE NO. F1R

2559

Receiver's Signature



# JEEVAN SAMBAL CHARITABLE TRUST

301 Inika Residency, Civil Lines, KOTA, RAJASTHAN

Regn. No.-216/17.06.2006

Date : 25.09.2019

## CERTIFICATE

This certificate is issued to:

M/s Resonant Wealth Consultancy  
Pvt Ltd.

In honor and with appreciation for the sponsorship and support the 135710 meals by providing beneficiary contribution on dated 25.09.2019 by E-Transfer No 021551851891 of amount Rs. 10,00,000/- (Rs 5/- Per Breakfast and Rs 8/-per meal) in the Rajasthan State Government welfare Scheme namely Annapurna RasoI Scheme during FY 2019-20

Jeevan Sambal Charitable Trust

*Alok Parashar*  
Trustee

(Mr. Alok Parashar)  
Managing Trustee



# Kota Round Table 281, Kota



Chairman  
**LMF Tr Sumit Agarwal**  
M. 98293-89955

Secretary  
**LMF Tr Dharamveer Pandya**  
M. 90010-92009

**LMF Tr. Ankit Agarwal**  
M. 80943-00500

**LMF Tr. Dushyant Bapna**  
M. 90245-67777

**LMF Tr. Gaurav Goyal**  
M. 70734-96613

**LMF Tr. Karan Pandya**  
M. 93145-99999

**LMF Tr. Luv Agarwal**  
M. 94141-87710

**LMF Tr. Mudit Goyal**  
M. 77420-90888

**LMF Tr. Nemish Parashar**  
M. 93140-85107

**LMF Tr. Rahul Khandelwal**  
M. 97999-95577

**LMF Tr. Rajat Jain**  
M. 99293-88866

**LMF Tr. Saransh Mittal**  
M. 97849-88053

**LMF Tr. Shankle Bansal**  
M. 96600-27772

**LMF Tr. Siddharth Munot**  
M. 80035-33007

**LMF Tr. Siddharth Poddar**  
M. 99296-44222

**LMF Tr. Swapnil Madaan**  
M. 99833-27030

**LMF Tr. Tarun Jain**  
M. 96100-15000

Ref. No. KRT 281 CT/2019/08/01

Date... 8<sup>th</sup> August 2019

To,  
Resonant Wealth Consultancy Private Limited,  
Landmark Paradise, Kunhari, Kota  
Rajasthan.

Sub: CSR Fund "Utilization certificate".

Dear Sir,

This is with reference to subject mentioned above & the fund given by Resonant Wealth Consultancy Private Limited of Rs. 10,81,000/- on 8 Aug 2019 via RTGS No. ICICR42019080700832360ICICIBank, in compliance of requirements prescribed in clause of Corporate Social Responsibility.

Trust is functioning since year 2016 in the field of Education of underprivileged students. Trust is also associated with many government projects to build classrooms in government schools. Trust is registered at the Registration and Stamps Department, Office of the Sub Registrar, Kota and has Registration Number 2016000179 and is eligible to accept donation with laws applicable there on.

Above stated funds were utilized to Construction of classrooms at Govt. Senior Secondary School Subhash Nagar, Kota, Rajasthan. Expenses were made for accomplishing the project successfully.

Our trust appreciates your support and action in the social activities and we look forward to your cooperation and positive response in all our efforts for the betterment of society and objective trust as a whole.

Thank You.

Regards,

For KRT 281 Charitable Trust, Kota

Trustee



# भारतीय जनता पार्टी

महिला मोर्चा कोटा देहात, जिला-कोटा (राज.)

गायत्री शर्मा

जिलाध्यक्ष : महिला मोर्चा

नेता प्रतिपक्ष : नगरपालिका, कैथून

निवास :

राजकुमार मशीनरी, विभीषण मन्दिर के सामने

कैथून, कोटा (राजस्थान) Mobile : 9461294901

Email : gayatritrigunayat192@gmail.com

क्रमांक

दिनांक 30/09/2019  
EC-

## प्रमाण-पत्र

यह प्रमाणित किया जाता है कि माह अगस्त, 2019 एवं सितम्बर, 2019 में कैथून, जिला कोटा में आयी बाढ़ (प्राकृतिक आपदा) के फलस्वरूप विस्थापितों को तात्कालिक सहायता उपलब्ध कराने के लिए मैसर्स रेजोनेन्ट कन्सल्टैंसी प्रा० लि०, कोटा द्वारा बाढ़ पीड़ितों की सहायता हेतु 1150 कट्टे (प्रति कट्टे 5 कि.ग्रा.) उपलब्ध कराया गया, जिसे बाढ़ पीड़ितों में वितरित किया गया।

मैसर्स रेजोनेन्ट कन्सल्टैंसी प्रा० लि० कम्पनी कोटा द्वारा दी गयी इस सहायता के लिए हम उसके आभारी हैं।

गायत्री शर्मा

गायत्री शर्मा  
कार्ड नं० 10  
नगरपालिका कैथून



सत्यमेव जयते

शिक्षा विभाग

राजस्थान सरकार

# राजकीय माध्यमिक विद्यालय, बापू नगर क.व., बालिता रोड (कुन्हाड़ी) कोटा

डायस कोड :- 08300600117

E-Mail : bapugss304@gmail.com

प्रेषक :-

प्रधानाध्यापक

राजकीय माध्यमिक विद्यालय

बापू नगर, क.व., बालिता रोड ( कुन्हाड़ी ) कोटा ( राज. )

प्रेषिती :-

श्रीमान् President

Round Table India

क्रमांक : रा.मा.वि./कुन्हाड़ी/कोटा.....

दिनांक 9.12.19.....

विषय :- Success story :-

प्रसंग :- Inadequet no. of classrooms lead to run school in two shifts that is morning and afternoon. sixth to tenth in morning and first to fifth in afternoon. Two brother one in primary and other in secondary. Could not join because they come together as the younger one is too young to come to school on individual basis. which resulted in non education of younger kid. Now i'am very happy to say that we will be able to take all classes in one shift. which will help us to get more siblings to the school, and will definateley help us in giving strength in all classes. We are very thankful to Round Table India for chossing this school and understanding the situation, will be always greatfull to the group.

Regards  
H. Navani (Mentorship)

राजकीय माध्यमिक विद्यालय  
बापू नगर कच्ची बस्ती  
बालिता रोड, कुन्हाड़ी, कोटा

EC. File



# JEEVAN SAMBAL CHARITABLE TRUST

301 Inika Residency, Civil Lines, KOTA, RAJASTHAN

Regn. No.-216/17.06.2006

Date : 19.02.2020

## CERTIFICATE

This certificate is issued to:

M/s Resonant Wealth Consultancy  
Pvt Ltd.

In honor and with appreciation for the sponsorship and support the 135335 meals by providing beneficiary contribution on dated 10.02.2020 & 19-02-20 by E-Transfer No 021978875441 & 022012242061 of amount Rs. 10,00,000/- (Rs 5/- Per Breakfast and Rs 8/-per meal) in the Rajasthan State Government welfare Scheme namely Annapurna Rasoi Scheme during FY 2019-20

  
(Mr. Alok Parashar)  
Managing Trustee

## Invoice-cum-Bill of Supply

<b>V. S. SERVICES</b> S-26, First Floor, DCM Road, Chambal Industrial Area, Kota-324003 GSTIN/UIN: 08BCPPS7917C2Z4 State Name : Rajasthan, Code : 08	Invoice No.	e-Way Bill No.	Dated
	5		29-Apr-2020
	Delivery Note		Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)	
Buyer <b>Resonant Wealth Consultancy Pvt Ltd</b> Kota State Name : Rajasthan, Code : 08 Place of Supply : Rajasthan	Buyer's Order No.	Dated	
	Despatch Document No.	Delivery Note Date	
	Despatched through	Destination	
	Bill of Lading/LR-RR No.	Motor Vehicle No. <b>Rj-20-Gb-1084</b>	
	Terms of Delivery		

Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount
Atta 5kg Packing	1101	0 %	140.00 nos	102.00	nos	14,280.00
Salt 1kg Packing	2501	0 %	140.00 nos	7.00	nos	980.00
Rice 1kg Packing	1006	0 %	140.00 nos	29.00	nos	4,060.00
Mix Dall 1kg Packing	0713	0 %	140.00 nos	80.00	nos	11,200.00
Soya Oil .500 Kg Packing	1507	5 %	140.00 nos	43.81	nos	6,133.40
Haldi 50 Gram Packing	09103030	5 %	140.00 nos	10.48	nos	1,467.20
Mirchi 100 Gram Packing	09042211	5 %	140.00 nos	15.24	nos	2,133.60
Sugar 1kg Packing	1701	5 %	140.00 nos	38.10	nos	5,334.00
Soap		18 %	140.00 nos	5.93	nos	830.20
Tea 30 Gram Packing	0902	5 %	140.00 nos	6.67	nos	933.80
Hdpe Packing Bag Old	6305	18 %	140.00 nos	4.24	nos	593.60
						47,945.80
				2.50	%	400.06
				2.50	%	400.06
				9	%	128.14
				9	%	128.14
<b>Less:</b>						
<b>Bill Details:</b>						
On Account						49,002.00 Dr
<b>Total</b>						<b>₹ 49,002.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Forty Nine Thousand Two Only**

**Declaration**  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

  
 V. S. SERVICES  
 KOTA  
 Rajasthan  
 Authorised Signatory

This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

<b>V. S. SERVICES</b> S-26, First Floor, DCM Road, Chambal Industrial Area, Kota-324003 GSTIN/UIN: 08BCPPS7917C2Z4 State Name : Rajasthan, Code : 08	Invoice No.	Dated
	6	29-Apr-2020
	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
Buyer <b>Resonant Wealth Consultancy Pvt Ltd</b>  State Name : Rajasthan, Code : 08 Place of Supply : Rajasthan	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	Despatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No. <b>Rj-20-Gb-1085</b>
	Terms of Delivery	

Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount
Atta 5kg Packing	1101	0 %	140.00 nos	102.00	nos	14,280.00
Salt 1kg Packing	2501	0 %	140.00 nos	7.00	nos	980.00
Rice 1kg Packing	1006	0 %	140.00 nos	29.00	nos	4,060.00
Mix Dall 1kg Packing	0713	0 %	140.00 nos	80.00	nos	11,200.00
Soya Oil .500 Kg Packing	1507	5 %	140.00 nos	43.81	nos	6,133.40
Haldi 50 Gram Packing	09103030	5 %	140.00 nos	10.48	nos	1,467.20
Mirchi 100 Gram Packing	09042211	5 %	140.00 nos	15.24	nos	2,133.60
Sugar 1kg Packing	1701	5 %	140.00 nos	38.10	nos	5,334.00
Soap		18 %	140.00 nos	5.93	nos	830.20
Tea 30 Gram Packing	0902	5 %	140.00 nos	6.67	nos	933.80
Hdpe Packing Bag Old	6305	18 %	140.00 nos	4.24	nos	593.60
						47,945.80
						Cgst Output 2.5% 400.06
						Sgst Output 2.5% 400.06
						Cgst Output@9% 128.14
						Sgst Output @ 9% 128.14
						ROUND OFF (-)0.20
Less : <b>Bill Details:</b> On Account                      49,002.00 Dr						
<b>Total</b>						<b>₹ 49,002.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Forty Nine Thousand Two Only**

**Declaration**  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

  
 for V. S. SERVICES  
 Authorized Signatory

This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

<b>V. S. SERVICES</b> S-26, First Floor, DCM Road, Chambal Industrial Area, Kota-324003 GSTIN/UIN: 08BCPPS7917C2Z4 State Name : Rajasthan, Code : 08	Invoice No.	Dated
	7	29-Apr-2020
Buyer <b>Resonant Wealth Consultancy Pvt Ltd</b>  State Name : Rajasthan, Code : 08 Place of Supply : Rajasthan	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	Despatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No. <b>Rj-20-Gb-1085</b>
	Terms of Delivery	

Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount
Atta 5kg Packing	1101	0 %	140.00 nos	102.00	nos	14,280.00
Salt 1kg Packing	2501	0 %	140.00 nos	7.00	nos	980.00
Rice 1kg Packing	1006	0 %	140.00 nos	29.00	nos	4,060.00
Mix Dall 1kg Packing	0713	0 %	140.00 nos	80.00	nos	11,200.00
Soya Oil .500 Kg Packing	1507	5 %	140.00 nos	43.81	nos	6,133.40
Haldi 50 Gram Packing	09103030	5 %	140.00 nos	10.48	nos	1,467.20
Mirchi 100 Gram Packing	09042211	5 %	140.00 nos	15.24	nos	2,133.60
Sugar 1kg Packing	1701	5 %	140.00 nos	38.10	nos	5,334.00
Soap		18 %	140.00 nos	5.93	nos	830.20
Tea 30 Gram Packing	0902	5 %	140.00 nos	6.67	nos	933.80
Hdpe Packing Bag Old	6305	18 %	140.00 nos	4.24	nos	593.60
						47,945.80
						<b>Cgst Output 2.5%</b>
						2.50 %
						<b>Sgst Output 2.5%</b>
						2.50 %
						<b>Cgst Output@9%</b>
						9 %
						<b>Sgst Output @ 9%</b>
						9 %
						<b>ROUND OFF</b>
						(-)0.20
<b>Less:</b>						
<b>Bill Details:</b>						
On Account			49,002.00	Dr		
<b>Total</b>						
			1,540.00 nos			<b>₹ 49,002.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Forty Nine Thousand Two Only**

**Declaration**  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

<b>S. SERVICES</b> S-26, First Floor, DCM Road, Chambal Industrial Area, Kota-324003 GSTIN/UIN: 08BCPPS7917C2Z4 State Name : Rajasthan, Code : 08	Invoice No.	Dated
	8	29-Apr-2020
	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
Buyer <b>Resonant Wealth Consultancy Pvt Ltd</b>  State Name : Rajasthan, Code : 08 Place of Supply : Rajasthan	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	Despatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No. <b>Rj-20-Gb-1084</b>
	Terms of Delivery	

Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount
Atta 5kg Packing	1101	0 %	140.00 nos	102.00	nos	14,280.00
Salt 1kg Packing	2501	0 %	140.00 nos	7.00	nos	980.00
Rice 1kg Packing	1006	0 %	140.00 nos	29.00	nos	4,060.00
Mix Dall 1kg Packing	0713	0 %	140.00 nos	80.00	nos	11,200.00
Soya Oil .500 Kg Packing	1507	5 %	140.00 nos	43.81	nos	6,133.40
Haldi 50 Gram Packing	09103030	5 %	140.00 nos	10.48	nos	1,467.20
Mirchi 100 Gram Packing	09042211	5 %	140.00 nos	15.24	nos	2,133.60
Sugar 1kg Packing	1701	5 %	140.00 nos	38.10	nos	5,334.00
Soap		18 %	140.00 nos	5.93	nos	830.20
Tea 30 Gram Packing	0902	5 %	140.00 nos	6.67	nos	933.80
Hdpe Packing Bag Old	6305	18 %	140.00 nos	4.24	nos	593.60
						47,945.80
						Cgst Output 2.5% 400.06
						Sgst Output 2.5% 400.06
						Cgst Output@9% 128.14
						Sgst Output @ 9% 128.14
						ROUND OFF (-)0.20
Less : <b>Bill Details:</b> On Account 49,002.00 Dr						
<b>Total</b>						<b>1,540.00 nos</b>
						<b>₹ 49,002.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Forty Nine Thousand Two Only**

**Declaration**  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



*CSR*  
*[Signature]*

This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

<b>V. S. SERVICES</b> 26, First Floor, DCM Road, Chambal Industrial Area, Kota-324003 GSTIN/UIN: 08BCPPS7917C2Z4 State Name : Rajasthan, Code : 08	Invoice No.	Dated
	9	29-Apr-2020
	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
Buyer <b>Resonant Wealth Consultancy Pvt Ltd</b>  State Name : Rajasthan, Code : 08 Place of Supply : Rajasthan	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	Despatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No. <b>Rj-20-Gb-1084</b>
	Terms of Delivery	

Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount
Atta 5kg Packing	1101	0 %	140.00 nos	102.00	nos	14,280.00
Salt 1kg Packing	2501	0 %	140.00 nos	7.00	nos	980.00
Rice 1kg Packing	1006	0 %	140.00 nos	29.00	nos	4,060.00
Mix Dall 1kg Packing	0713	0 %	140.00 nos	80.00	nos	11,200.00
Soya Oil .500 Kg Packing	1507	5 %	140.00 nos	43.81	nos	6,133.40
Haldi 50 Gram Packing	09103030	5 %	140.00 nos	10.48	nos	1,467.20
Mirchi 100 Gram Packing	09042211	5 %	140.00 nos	15.24	nos	2,133.60
Sugar 1kg Packing	1701	5 %	140.00 nos	38.10	nos	5,334.00
Soap		18 %	140.00 nos	5.93	nos	830.20
Tea 30 Gram Packing	0902	5 %	140.00 nos	6.67	nos	933.80
Hdpe Packing Bag Old	6305	18 %	140.00 nos	4.24	nos	593.60
<b>47,945.80</b>						
				2.50	%	400.06
				2.50	%	400.06
				9	%	128.14
				9	%	128.14
<b>ROUND OFF</b>						<b>(-)0.20</b>
Less :						
<b>Bill Details:</b>						
On Account						49,002.00 Dr
<b>Total</b>						<b>1,540.00 nos</b>
						<b>₹ 49,002.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Forty Nine Thousand Two Only**

**Declaration**  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

**V. S. SERVICES**  
 S-26, First Floor, DCM Road,  
 Chambal Industrial Area,  
 Kota-324003  
 GSTIN/UIN: 08BCPPS7917C2Z4  
 State Name : Rajasthan, Code : 08

Invoice No. <b>10</b>	Dated <b>30-Apr-2020</b>
Delivery Note	Mode/Terms of Payment
Supplier's Ref.	Other Reference(s)
Buyer's Order No.	Dated
Despatch Document No.	Delivery Note Date
Despatched through	Destination
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>Rj-20-Gb-1084</b>
Terms of Delivery	

**Buyer**  
**Resonant Wealth Consultancy Pvt Ltd**  
 State Name : Rajasthan, Code : 08  
 Place of Supply : Rajasthan

Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount	
Atta 5kg Packing	1101	0 %	140.00 nos	102.00	nos	14,280.00	
Salt 1kg Packing	2501	0 %	140.00 nos	7.00	nos	980.00	
Rice 1kg Packing	1006	0 %	140.00 nos	29.00	nos	4,060.00	
Mix Dall 1kg Packing	0713	0 %	140.00 nos	80.00	nos	11,200.00	
Soya Oil .500 Kg Packing	1507	5 %	140.00 nos	43.81	nos	6,133.40	
Haldi 50 Gram Packing	09103030	5 %	140.00 nos	10.48	nos	1,467.20	
Mirchi 100 Gram Packing	09042211	5 %	140.00 nos	15.24	nos	2,133.60	
Sugar 1kg Packing	1701	5 %	140.00 nos	38.10	nos	5,334.00	
Soap		18 %	140.00 nos	5.93	nos	830.20	
Tea 30 Gram Packing	0902	5 %	140.00 nos	6.67	nos	933.80	
Hdpe Packing Bag Old	6305	18 %	140.00 nos	4.24	nos	593.60	
						47,945.80	
<i>Cgst Output 2.5%</i>						2.50 %	400.06
<i>Sgst Output 2.5%</i>						2.50 %	400.06
<i>Cgst Output@9%</i>						9 %	128.14
<i>Sgst Output @ 9%</i>						9 %	128.14
<i>ROUND OFF</i>							(-)0.20
<b>Less :</b>							
<b>Bill Details:</b>							
On Account	49,002.00 Dr						
<b>Total</b>							<b>₹ 49,002.00</b>

Amount Chargeable (in words) **INR Forty Nine Thousand Two Only** E. & O.E

**Declaration**  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



CSR

This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

<b>V. S. SERVICES</b> S-26, First Floor, DCM Road, Chambal Industrial Area, Kota-324003 GSTIN/UIN: 08BCPPS7917C2Z4 State Name : Rajasthan, Code : 08	Invoice No.	Dated
	11	30-Apr-2020
Buyer <b>Resonant Wealth Consultancy Pvt Ltd</b>  State Name : Rajasthan, Code : 08 Place of Supply : Rajasthan	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	Despatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No. <b>Rj-20-Gb-1085</b>
	Terms of Delivery	

Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount	
Atta 5kg Packing	1101	0 %	100.00 nos	102.00	nos	10,200.00	
Salt 1kg Packing	2501	0 %	100.00 nos	7.00	nos	700.00	
Rice 1kg Packing	1006	0 %	100.00 nos	29.00	nos	2,900.00	
Mix Dall 1kg Packing	0713	0 %	100.00 nos	80.00	nos	8,000.00	
Soya Oil .500 Kg Packing	1507	5 %	100.00 nos	43.81	nos	4,381.00	
Haldi 50 Gram Packing	09103030	5 %	100.00 nos	10.48	nos	1,048.00	
Mirchi 100 Gram Packing	09042211	5 %	100.00 nos	15.24	nos	1,524.00	
Sugar 1kg Packing	1701	5 %	100.00 nos	38.10	nos	3,810.00	
Soap		18 %	100.00 nos	5.93	nos	593.00	
Tea 30 Gram Packing	0902	5 %	100.00 nos	6.67	nos	667.00	
Hdpe Packing Bag Old	6305	18 %	100.00 nos	4.24	nos	424.00	
						34,247.00	
<i>Cgst Output 2.5%</i>						2.50 %	285.76
<i>Sgst Output 2.5%</i>						2.50 %	285.76
<i>Cgst Output@9%</i>						9 %	91.53
<i>Sgst Output @ 9%</i>						9 %	91.53
<i>ROUND OFF</i>							0.42
<b>Bill Details:</b>							
On Account	35,002.00 Dr						
<b>Total</b>							<b>₹ 35,002.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Thirty Five Thousand Two Only**

**Declaration**  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

<b>V. S. SERVICES</b> S-26, First Floor, DCM Road, Chambal Industrial Area, Kota-324003 GSTIN/UIN: 08BCPPS7917C2Z4 State Name : Rajasthan, Code : 08	Invoice No. <b>12</b>	Dated <b>30-Apr-2020</b>
	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
Buyer <b>Resonant Wealth Consultancy Pvt Ltd</b>  State Name : Rajasthan, Code : 08 Place of Supply : Rajasthan	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	Despatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No. <b>Rj-20-Gb-1085</b>
	Terms of Delivery	

Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount
Atta 5kg Packing	1101	0 %	<b>80.00 nos</b>	102.00	nos	<b>8,160.00</b>
Salt 1kg Packing	2501	0 %	<b>80.00 nos</b>	7.00	nos	<b>560.00</b>
Rice 1kg Packing	1006	0 %	<b>80.00 nos</b>	29.00	nos	<b>2,320.00</b>
Mix Dall 1kg Packing	0713	0 %	<b>80.00 nos</b>	80.00	nos	<b>6,400.00</b>
Soya Oil .500 Kg Packing	1507	5 %	<b>80.00 nos</b>	43.81	nos	<b>3,504.80</b>
Haldi 50 Gram Packing	09103030	5 %	<b>80.00 nos</b>	10.48	nos	<b>838.40</b>
Mirchi 100 Gram Packing	09042211	5 %	<b>80.00 nos</b>	15.24	nos	<b>1,219.20</b>
Sugar 1kg Packing	1701	5 %	<b>80.00 nos</b>	38.10	nos	<b>3,048.00</b>
Soap		18 %	<b>80.00 nos</b>	5.93	nos	<b>474.40</b>
Tea 30 Gram Packing	0902	5 %	<b>80.00 nos</b>	6.67	nos	<b>533.60</b>
Hdpe Packing Bag Old	6305	18 %	<b>80.00 nos</b>	4.24	nos	<b>339.20</b>
<b>27,397.60</b>						
				<b>Cgst Output 2.5%</b>	<b>2.50 %</b>	<b>228.60</b>
				<b>Sgst Output 2.5%</b>	<b>2.50 %</b>	<b>228.60</b>
				<b>Cgst Output@9%</b>	<b>9 %</b>	<b>73.23</b>
				<b>Sgst Output @ 9%</b>	<b>9 %</b>	<b>73.23</b>
				<b>ROUND OFF</b>		<b>(-)-0.26</b>
<b>Less:</b>						
<b>Bill Details:</b>						
On Account			28,001.00	Dr		
<b>Total</b>			<b>880.00 nos</b>			<b>₹ 28,001.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Twenty Eight Thousand One Only**

**Declaration**  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

  
**V. S. SERVICES**  
 Authorised Signatory

This is a Computer Generated Invoice



## Invoice-cum-Bill of Supply

<b>V. S. SERVICES</b> S-26, First Floor, DCM Road, Chambal Industrial Area, Kota-324003 GSTIN/UIN: 08BCPPS7917C2Z4 State Name : Rajasthan, Code : 08	Invoice No. <b>14</b>	Dated <b>1-May-2020</b>
	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
Buyer <b>Resonant Wealth Consultancy Pvt Ltd</b>  State Name : Rajasthan, Code : 08 Place of Supply : Rajasthan	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	Despatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No. <b>Rj-20-Gb-1085</b>
	Terms of Delivery	

Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount	
Atta 5kg Packing	1101	0 %	140.00 nos	102.00	nos	14,280.00	
Salt 1kg Packing	2501	0 %	140.00 nos	7.00	nos	980.00	
Rice 1kg Packing	1006	0 %	140.00 nos	29.00	nos	4,060.00	
Mix Dall 1kg Packing	0713	0 %	140.00 nos	80.00	nos	11,200.00	
Soya Oil .500 Kg Packing	1507	5 %	140.00 nos	43.81	nos	6,133.40	
Haldi 50 Gram Packing	09103030	5 %	140.00 nos	10.48	nos	1,467.20	
Mirchi 100 Gram Packing	09042211	5 %	140.00 nos	15.24	nos	2,133.60	
Sugar 1kg Packing	1701	5 %	140.00 nos	38.10	nos	5,334.00	
Soap		18 %	140.00 nos	5.93	nos	830.20	
Tea 30 Gram Packing	0902	5 %	140.00 nos	6.67	nos	933.80	
Hdpe Packing Bag Old	6305	18 %	140.00 nos	4.24	nos	593.60	
						47,945.80	
<i>Cgst Output 2.5%</i>						2.50 %	400.06
<i>Sgst Output 2.5%</i>						2.50 %	400.06
<i>Cgst Output@9%</i>						9 %	128.14
<i>Sgst Output @ 9%</i>						9 %	128.14
<i>ROUND OFF</i>							(-)0.20
<b>Less :</b>							
<b>Bill Details:</b>							
On Account						49,002.00 Dr	
<b>Total</b>							<b>₹ 49,002.00</b>

Amount Chargeable (in words) <b>INR Forty Nine Thousand Two Only</b>	E. & O.E
Declaration We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.	for <b>V. S. SERVICES</b>  Author: 

This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

<b>V. S. SERVICES</b> S-26, First Floor, DCM Road, Chambal Industrial Area, Kota-324003 GSTIN/UIN: 08BCPPS7917C2Z4 State Name : Rajasthan, Code : 08	Invoice No.	Dated
	15	1-May-2020
	Delivery Note	Mode/Terms of Payment
Buyer <b>Resonant Wealth Consultancy Pvt Ltd</b>  State Name : Rajasthan, Code : 08 Place of Supply : Rajasthan	Supplier's Ref.	Other Reference(s)
	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	Despatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No. Rj-20-Gb-1084
	Terms of Delivery	

Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount
Atta 5kg Packing	1101	0 %	140.00 nos	102.00	nos	14,280.00
Salt 1kg Packing	2501	0 %	140.00 nos	7.00	nos	980.00
Rice 1kg Packing	1006	0 %	140.00 nos	29.00	nos	4,060.00
Mix Dall 1kg Packing	0713	0 %	140.00 nos	80.00	nos	11,200.00
Soya Oil .500 Kg Packing	1507	5 %	140.00 nos	43.81	nos	6,133.40
Haldi 50 Gram Packing	09103030	5 %	140.00 nos	10.48	nos	1,467.20
Mirchi 100 Gram Packing	09042211	5 %	140.00 nos	15.24	nos	2,133.60
Sugar 1kg Packing	1701	5 %	140.00 nos	38.10	nos	5,334.00
Soap		18 %	140.00 nos	5.93	nos	830.20
Tea 30 Gram Packing	0902	5 %	140.00 nos	6.67	nos	933.80
Hdpe Packing Bag Old	6305	18 %	140.00 nos	4.24	nos	593.60
<b>47,945.80</b>						
				Cgst Output 2.5%	2.50 %	400.06
				Sgst Output 2.5%	2.50 %	400.06
				Cgst Output@9%	9 %	128.14
				Sgst Output @ 9%	9 %	128.14
				<b>ROUND OFF</b>		(-)0.20
Less :						
<b>Bill Details:</b>						
On Account		49,002.00 Dr				
<b>Total</b>			1,540.00 nos			<b>₹ 49,002.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Forty Nine Thousand Two Only**

**Declaration**  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

<b>V. S. SERVICES</b> S-26, First Floor, DCM Road, Chambal Industrial Area, Kota-324003 GSTIN/UIN: 08BCPPS7917C2Z4 State Name : Rajasthan, Code : 08	Invoice No. <b>16</b>	Dated <b>1-May-2020</b>
Buyer <b>Resonant Wealth Consultancy Pvt Ltd</b>  State Name : Rajasthan, Code : 08 Place of Supply : Rajasthan	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	Despatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No. <b>Rj-20-Gb-1085</b>
Terms of Delivery		

Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount
Atta 5kg Packing	1101	0 %	140.00 nos	102.00	nos	14,280.00
Salt 1kg Packing	2501	0 %	140.00 nos	7.00	nos	980.00
Rice 1kg Packing	1006	0 %	140.00 nos	29.00	nos	4,060.00
Mix Dall 1kg Packing	0713	0 %	140.00 nos	80.00	nos	11,200.00
Soya Oil .500 Kg Packing	1507	5 %	140.00 nos	43.81	nos	6,133.40
Haldi 50 Gram Packing	09103030	5 %	140.00 nos	10.48	nos	1,467.20
Mirchi 100 Gram Packing	09042211	5 %	140.00 nos	15.24	nos	2,133.60
Sugar 1kg Packing	1701	5 %	140.00 nos	38.10	nos	5,334.00
Soap		18 %	140.00 nos	5.93	nos	830.20
Tea 30 Gram Packing	0902	5 %	140.00 nos	6.67	nos	933.80
Hdpe Packing Bag Old	6305	18 %	140.00 nos	4.24	nos	593.60
						47,945.80
<i>Cgst Output 2.5%</i>						2.50 % 400.06
<i>Sgst Output 2.5%</i>						2.50 % 400.06
<i>Cgst Output@9%</i>						9 % 128.14
<i>Sgst Output @ 9%</i>						9 % 128.14
<i>ROUND OFF</i>						(-)0.20
<i>Less:</i>						
<b>Bill Details:</b>						
On Account 49,002.00 Dr						
<b>Total</b>						<b>₹ 49,002.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Forty Nine Thousand Two Only**

**Declaration**  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for V. S. SERVICES  
  
 Authorized Signatory

This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

<b>V. S. SERVICES</b> S-26, First Floor, DCM Road, Chambal Industrial Area, Kota-324003 GSTIN/UIN: 08BCPPS7917C2Z4 State Name : Rajasthan, Code : 08	Invoice No.	Dated
	17	2-May-2020
	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
Buyer <b>Resonant Wealth Consultancy Pvt Ltd</b>  State Name : Rajasthan, Code : 08 Place of Supply : Rajasthan	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	Despatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No.
	Terms of Delivery	Rj-20-Gb-1084

Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount
Atta 5kg Packing	1101	0 %	140.00 nos	102.00	nos	14,280.00
Salt 1kg Packing	2501	0 %	140.00 nos	7.00	nos	980.00
Rice 1kg Packing	1006	0 %	140.00 nos	29.00	nos	4,060.00
Mix Dall 1kg Packing	0713	0 %	140.00 nos	80.00	nos	11,200.00
Soya Oil .500 Kg Packing	1507	5 %	140.00 nos	43.81	nos	6,133.40
Haldi 50 Gram Packing	09103030	5 %	140.00 nos	10.48	nos	1,467.20
Mirchi 100 Gram Packing	09042211	5 %	140.00 nos	15.24	nos	2,133.60
Sugar 1kg Packing	1701	5 %	140.00 nos	38.10	nos	5,334.00
Soap		18 %	140.00 nos	5.93	nos	830.20
Tea 30 Gram Packing	0902	5 %	140.00 nos	6.67	nos	933.80
Hdpe Packing Bag Old	6305	18 %	140.00 nos	4.24	nos	593.60
<b>Total</b>						<b>47,945.80</b>
				Cgst Output 2.5%	2.50 %	400.06
				Sgst Output 2.5%	2.50 %	400.06
				Cgst Output@9%	9 %	128.14
				Sgst Output @ 9%	9 %	128.14
<b>Less :</b>						<b>(-).020</b>
<b>Bill Details:</b>						
On Account		49,002.00 Dr				
<b>Total</b>			<b>1,540.00 nos</b>			<b>₹ 49,002.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Forty Nine Thousand Two Only**

**Declaration**  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

  
 for V. S. SERVICES  
 KOTA  
 Authorized Signatory

This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

<b>V. S. SERVICES</b> S-26, First Floor, DCM Road, Chambal Industrial Area, Kota-324003 GSTIN/UIN: 08BCPPS7917C2Z4 State Name : Rajasthan, Code : 08	Invoice No. <b>18</b>	Dated <b>2-May-2020</b>
	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
Buyer <b>Resonant Wealth Consultancy Pvt Ltd</b>  State Name : Rajasthan, Code : 08 Place of Supply : Rajasthan	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	Despatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No. <b>Rj-20-Gb-1085</b>
	Terms of Delivery	

Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount
Atta 5kg Packing	1101	0 %	140.00 nos	102.00	nos	14,280.00
Salt 1kg Packing	2501	0 %	140.00 nos	7.00	nos	980.00
Rice 1kg Packing	1006	0 %	140.00 nos	29.00	nos	4,060.00
Mix Dall 1kg Packing	0713	0 %	140.00 nos	80.00	nos	11,200.00
Soya Oil .500 Kg Packing	1507	5 %	140.00 nos	43.81	nos	6,133.40
Haldi 50 Gram Packing	09103030	5 %	140.00 nos	10.48	nos	1,467.20
Mirchi 100 Gram Packing	09042211	5 %	140.00 nos	15.24	nos	2,133.60
Sugar 1kg Packing	1701	5 %	140.00 nos	38.10	nos	5,334.00
Soap		18 %	140.00 nos	5.93	nos	830.20
Tea 30 Gram Packing	0902	5 %	140.00 nos	6.67	nos	933.80
Hdpe Packing Bag Old	6305	18 %	140.00 nos	4.24	nos	593.60
<b>47,945.80</b>						
				2.50 %		400.06
				2.50 %		400.06
				9 %		128.14
				9 %		128.14
<b>ROUND OFF</b>						<b>(-)0.20</b>
Less: <b>Bill Details:</b> On Account                      49,002.00 Dr						
<b>Total</b>			<b>1,540.00 nos</b>			<b>₹ 49,002.00</b>

Amount Chargeable (in words): **INR Forty Nine Thousand Two Only** E. & O.E

**Declaration**  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

**V. S. SERVICES**  
 S-26, First Floor, DCM Road,  
 Chambal Industrial Area,  
 Kota-324003  
 GSTIN/UIN: 08BCPPS7917C2Z4  
 State Name : Rajasthan, Code : 08

Invoice No. <b>19</b>	Dated <b>2-May-2020</b>
Delivery Note	Mode/Terms of Payment
Supplier's Ref.	Other Reference(s)
Buyer's Order No.	Dated
Despatch Document No.	Delivery Note Date
Despatched through	Destination
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>Rj-20-Gb-1084</b>
Terms of Delivery	

Buyer  
**Resonant Wealth Consultancy Pvt Ltd**  
 State Name : Rajasthan, Code : 08  
 Place of Supply : Rajasthan

Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount	
Atta 5kg Packing	1101	0 %	80.00 nos	102.00	nos	8,160.00	
Salt 1kg Packing	2501	0 %	80.00 nos	7.00	nos	560.00	
Rice 1kg Packing	1006	0 %	80.00 nos	29.00	nos	2,320.00	
Mix Dall 1kg Packing	0713	0 %	80.00 nos	80.00	nos	6,400.00	
Soya Oil .500 Kg Packing	1507	5 %	80.00 nos	43.81	nos	3,504.80	
Haldi 50 Gram Packing	09103030	5 %	80.00 nos	10.48	nos	838.40	
Mirchi 100 Gram Packing	09042211	5 %	80.00 nos	15.24	nos	1,219.20	
Sugar 1kg Packing	1701	5 %	80.00 nos	38.10	nos	3,048.00	
Soap		18 %	80.00 nos	5.93	nos	474.40	
Tea 30 Gram Packing	0902	5 %	80.00 nos	6.67	nos	533.60	
Hdpe Packing Bag Old	6305	18 %	80.00 nos	4.24	nos	339.20	
						27,397.60	
<i>Cgst Output 2.5%</i>						2.50 %	228.60
<i>Sgst Output 2.5%</i>						2.50 %	228.60
<i>Cgst Output@9%</i>						9 %	73.23
<i>Sgst Output @ 9%</i>						9 %	73.23
<i>ROUND OFF</i>							(-)0.26
<b>Less:</b>							
<b>Bill Details:</b>							
On Account	28,001.00 Dr						
<b>Total</b>							<b>₹ 28,001.00</b>

Amount Chargeable (in words) **INR Twenty Eight Thousand One Only** E. & O.E

**Declaration**  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

<b>V. S. SERVICES</b> S-26, First Floor, DCM Road, Chambal Industrial Area, Kota-324003 GSTIN/UIN: 08BCPPS7917C2Z4 State Name : Rajasthan, Code : 08	Invoice No. <b>20</b>	Dated <b>2-May-2020</b>
	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
Buyer <b>Resonant Wealth Consultancy Pvt Ltd</b>  State Name : Rajasthan, Code : 08 Place of Supply : Rajasthan	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	Despatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No. <b>Rj-20-Gb-1085</b>
	Terms of Delivery	

Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount
Atta 5kg Packing	1101	0 %	80.00 nos	102.00	nos	8,160.00
Salt 1kg Packing	2501	0 %	80.00 nos	7.00	nos	560.00
Rice 1kg Packing	1006	0 %	80.00 nos	29.00	nos	2,320.00
Mix Dall 1kg Packing	0713	0 %	80.00 nos	80.00	nos	6,400.00
Soya Oil .500 Kg Packing	1507	5 %	80.00 nos	43.81	nos	3,504.80
Haldi 50 Gram Packing	09103030	5 %	80.00 nos	10.48	nos	838.40
Mirchi 100 Gram Packing	09042211	5 %	80.00 nos	15.24	nos	1,219.20
Sugar 1kg Packing	1701	5 %	80.00 nos	38.10	nos	3,048.00
Soap		18 %	80.00 nos	5.93	nos	474.40
Tea 30 Gram Packing	0902	5 %	80.00 nos	6.67	nos	533.60
Hdpe Packing Bag Old	6305	18 %	80.00 nos	4.24	nos	339.20
<b>27,397.60</b>						
				Cgst Output 2.5%	2.50 %	228.60
				Sgst Output 2.5%	2.50 %	228.60
				Cgst Output@9%	9 %	73.23
				Sgst Output @ 9%	9 %	73.23
				<b>ROUND OFF</b>		(-)0.26
<b>Less:</b>						
<b>Bill Details:</b>						
On Account		28,001.00 Dr				
<b>Total</b>			<b>880.00 nos</b>			<b>₹ 28,001.00</b>

Amount Chargeable (in words)	E. & O.E
<b>INR Twenty Eight Thousand One Only</b>	
Declaration We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.	 Authorised Signatory

This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

<b>V. S. SERVICES</b> S-26, First Floor, DCM Road, Chambal Industrial Area, Kota-324003 GSTIN/UIN: 08BCPPS7917C2Z4 State Name : Rajasthan, Code : 08	Invoice No.	Dated
	21	4-May-2020
	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
Buyer <b>Resonant Wealth Consultancy Pvt Ltd</b>  State Name : Rajasthan, Code : 08 Place of Supply : Rajasthan	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	Despatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No. <b>Rj-20-Gb-1084</b>
	Terms of Delivery	

Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount
Atta 5kg Packing	1101	0 %	140.00 nos	102.00	nos	14,280.00
Salt 1kg Packing	2501	0 %	140.00 nos	7.00	nos	980.00
Rice 1kg Packing	1006	0 %	140.00 nos	29.00	nos	4,060.00
Mix Dall 1kg Packing	0713	0 %	140.00 nos	80.00	nos	11,200.00
Soya Oil .500 Kg Packing	1507	5 %	140.00 nos	43.81	nos	6,133.40
Haldi 50 Gram Packing	09103030	5 %	140.00 nos	10.48	nos	1,467.20
Mirchi 100 Gram Packing	09042211	5 %	140.00 nos	15.24	nos	2,133.60
Sugar 1kg Packing	1701	5 %	140.00 nos	38.10	nos	5,334.00
Soap		18 %	140.00 nos	5.93	nos	830.20
Tea 30 Gram Packing	0902	5 %	140.00 nos	6.67	nos	933.80
Hdpe Packing Bag Old	6305	18 %	140.00 nos	4.24	nos	593.60
<b>Total</b>						<b>47,945.80</b>
				Cgst Output 2.5%	2.50 %	400.06
				Sgst Output 2.5%	2.50 %	400.06
				Cgst Output@9%	9 %	128.14
				Sgst Output @ 9%	9 %	128.14
				<b>ROUND OFF</b>		<b>(-).020</b>
<b>Less :</b>						
<b>Bill Details:</b>						
On Account		49,002.00 Dr				
<b>Total</b>			<b>1,540.00 nos</b>			<b>₹ 49,002.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Forty Nine Thousand Two Only**

**Declaration**  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

<b>V. S. SERVICES</b> S-26, First Floor, DCM Road, Chambal Industrial Area, Kota-324003 GSTIN/UIN: 08BCPPS7917C2Z4 State Name : Rajasthan, Code : 08	Invoice No.	Dated
	22	4-May-2020
	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
Buyer <b>Resonant Wealth Consultancy Pvt Ltd</b>  State Name : Rajasthan, Code : 08 Place of Supply : Rajasthan	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	Despatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No. <b>Rj-20-Gb-1085</b>
	Terms of Delivery	

Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount
Atta 5kg Packing	1101	0 %	140.00 nos	102.00	nos	14,280.00
Salt 1kg Packing	2501	0 %	140.00 nos	7.00	nos	980.00
Rice 1kg Packing	1006	0 %	140.00 nos	29.00	nos	4,060.00
Mix Dall 1kg Packing	0713	0 %	140.00 nos	80.00	nos	11,200.00
Soya Oil .500 Kg Packing	1507	5 %	140.00 nos	43.81	nos	6,133.40
Haldi 50 Gram Packing	09103030	5 %	140.00 nos	10.48	nos	1,467.20
Mirchi 100 Gram Packing	09042211	5 %	140.00 nos	15.24	nos	2,133.60
Sugar 1kg Packing	1701	5 %	140.00 nos	38.10	nos	5,334.00
Soap		18 %	140.00 nos	5.93	nos	830.20
Tea 30 Gram Packing	0902	5 %	140.00 nos	6.67	nos	933.80
Hdpe Packing Bag Old	6305	18 %	140.00 nos	4.24	nos	593.60
						47,945.80
				2.50	%	400.06
				2.50	%	400.06
				9	%	128.14
				9	%	128.14
						(-)0.20
Less : <b>Bill Details:</b> On Account 49,002.00 Dr						
<b>Total</b>						<b>₹ 49,002.00</b>

Amount Chargeable (in words) E. & O.E

**INR Forty Nine Thousand Two Only**

**Declaration**

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

<b>SERVICES</b> 26, First Floor, DCM Road, Chambal Industrial Area, Kota-324003 GSTIN/UIN: 08BCPPS7917C2Z4 State Name : Rajasthan, Code : 08	Invoice No. <b>23</b>	Dated <b>4-May-2020</b>
	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
Buyer <b>Resonant Wealth Consultancy Pvt Ltd</b>  State Name : Rajasthan, Code : 08 Place of Supply : Rajasthan	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	Despatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No. <b>Rj-20-Gb-1084</b>
	Terms of Delivery	

Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount
Atta 5kg Packing	1101	0 %	<b>80.00 nos</b>	102.00	nos	<b>8,160.00</b>
Salt 1kg Packing	2501	0 %	<b>80.00 nos</b>	7.00	nos	<b>560.00</b>
Rice 1kg Packing	1006	0 %	<b>80.00 nos</b>	29.00	nos	<b>2,320.00</b>
Mix Dall 1kg Packing	0713	0 %	<b>80.00 nos</b>	80.00	nos	<b>6,400.00</b>
Soya Oil .500 Kg Packing	1507	5 %	<b>80.00 nos</b>	43.81	nos	<b>3,504.80</b>
Haldi 50 Gram Packing	09103030	5 %	<b>80.00 nos</b>	10.48	nos	<b>838.40</b>
Mirchi 100 Gram Packing	09042211	5 %	<b>80.00 nos</b>	15.24	nos	<b>1,219.20</b>
Sugar 1kg Packing	1701	5 %	<b>80.00 nos</b>	38.10	nos	<b>3,048.00</b>
Soap		18 %	<b>80.00 nos</b>	5.93	nos	<b>474.40</b>
Tea 30 Gram Packing	0902	5 %	<b>80.00 nos</b>	6.67	nos	<b>533.60</b>
Hdpe Packing Bag Old	6305	18 %	<b>80.00 nos</b>	4.24	nos	<b>339.20</b>
<b>27,397.60</b>						
				<b>Cgst Output 2.5%</b>	<b>2.50 %</b>	<b>228.60</b>
				<b>Sgst Output 2.5%</b>	<b>2.50 %</b>	<b>228.60</b>
				<b>Cgst Output@9%</b>	<b>9 %</b>	<b>73.23</b>
				<b>Sgst Output @ 9%</b>	<b>9 %</b>	<b>73.23</b>
				<b>ROUND OFF</b>		<b>(-).26</b>
				<b>Less:</b>		
<b>Bill Details:</b>						
On Account		28,001.00 Dr				
<b>Total</b>			<b>880.00 nos</b>			<b>₹ 28,001.00</b>

Amount Chargeable (in words) **INR Twenty Eight Thousand One Only**

**E. & O.E**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

  
**V. S. SERVICES**  
 KOTA, RAJASTHAN  
 Authorised Signatory

This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

<b>V. S. SERVICES</b> S-26, First Floor, DCM Road, Chambal Industrial Area, Kota-324003 GSTIN/UIN: 08BCPPS7917C2Z4 State Name : Rajasthan, Code : 08	Invoice No. <b>24</b>	Dated <b>4-May-2020</b>
	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
Buyer <b>Resonant Wealth Consultancy Pvt Ltd</b>  State Name : Rajasthan, Code : 08 Place of Supply : Rajasthan	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	Despatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No. <b>Rj-20-Gb-1085</b>
	Terms of Delivery	

Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount
Atta 5kg Packing	1101	0 %	140.00 nos	102.00	nos	14,280.00
Salt 1kg Packing	2501	0 %	140.00 nos	7.00	nos	980.00
Rice 1kg Packing	1006	0 %	140.00 nos	29.00	nos	4,060.00
Mix Dall 1kg Packing	0713	0 %	140.00 nos	80.00	nos	11,200.00
Soya Oil .500 Kg Packing	1507	5 %	140.00 nos	43.81	nos	6,133.40
Haldi 50 Gram Packing	09103030	5 %	140.00 nos	10.48	nos	1,467.20
Mirchi 100 Gram Packing	09042211	5 %	140.00 nos	15.24	nos	2,133.60
Sugar 1kg Packing	1701	5 %	140.00 nos	38.10	nos	5,334.00
Soap		18 %	140.00 nos	5.93	nos	830.20
Tea 30 Gram Packing	0902	5 %	140.00 nos	6.67	nos	933.80
Hdpe Packing Bag Old	6305	18 %	140.00 nos	4.24	nos	593.60
						47,945.80
						Cgst Output 2.5% 400.06
						Sgst Output 2.5% 400.06
						Cgst Output@9% 128.14
						Sgst Output @ 9% 128.14
Less :						ROUND OFF (-)0.20
<b>Bill Details:</b>						
On Account						49,002.00 Dr
<b>Total</b>			<b>1,540.00 nos</b>			<b>₹ 49,002.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Forty Nine Thousand Two Only**

**Declaration**  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for V. S. SERVICES  
  
 Authorised Signatory

This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

<b>V. S. SERVICES</b> S-26, First Floor, DCM Road, Chambal Industrial Area, Kota-324003 GSTIN/UIN: 08BCPPS7917C2Z4 State Name : Rajasthan, Code : 08	Invoice No. <b>25</b> Dated <b>5-May-2020</b> Delivery Note Mode/Terms of Payment Supplier's Ref. Other Reference(s) Buyer's Order No. Dated Despatch Document No. Delivery Note Date Despatched through Destination Bill of Lading/LR-RR No. Motor Vehicle No. <b>Rj-20-Gb-1085</b> Terms of Delivery
Buyer <b>Resonant Wealth Consultancy Pvt Ltd</b> State Name : Rajasthan, Code : 08 Place of Supply : Rajasthan	

Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount
Atta 5kg Packing	1101	0 %	140.00 nos	102.00	nos	14,280.00
Salt 1kg Packing	2501	0 %	140.00 nos	7.00	nos	980.00
Rice 1kg Packing	1006	0 %	140.00 nos	29.00	nos	4,060.00
Mix Dall 1kg Packing	0713	0 %	140.00 nos	80.00	nos	11,200.00
Soya Oil .500 Kg Packing	1507	5 %	140.00 nos	43.81	nos	6,133.40
Haldi 50 Gram Packing	09103030	5 %	140.00 nos	10.48	nos	1,467.20
Mirchi 100 Gram Packing	09042211	5 %	140.00 nos	15.24	nos	2,133.60
Sugar 1kg Packing	1701	5 %	140.00 nos	38.10	nos	5,334.00
Soap	3401	18 %	140.00 nos	5.93	nos	830.20
Tea 30 Gram Packing	0902	5 %	140.00 nos	6.67	nos	933.80
Hdpe Packing Bag Old	6305	18 %	140.00 nos	4.24	nos	593.60
						47,945.80
						Cgst Output 2.5% 400.06
						Sgst Output 2.5% 400.06
						Cgst Output@9% 128.14
						Sgst Output @ 9% 128.14
						ROUND OFF (-)0.20
Less :						
<b>Bill Details:</b>						
On Account						49,002.00 Dr
<b>Total</b>			<b>1,540.00 nos</b>			<b>₹ 49,002.00</b>

Amount Chargeable (in words) **INR Forty Nine Thousand Two Only** E. & O.E

**Declaration**  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

  
 for V. S. SERVICES  
 Authorized Signatory

This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

<b>V. S. SERVICES</b> S-26, First Floor, DCM Road, Chambal Industrial Area, Kota-324003 GSTIN/UIN: 08BCPPS7917C2Z4 State Name : Rajasthan, Code : 08	Invoice No.	Dated
	26	5-May-2020
	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
Buyer <b>Resonant Wealth Consultancy Pvt Ltd</b>  State Name : Rajasthan, Code : 08 Place of Supply : Rajasthan	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	Despatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No. <b>Rj-20-Gb-1085</b>
	Terms of Delivery	

Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount
Atta 5kg Packing	1101	0 %	140.00 nos	102.00	nos	14,280.00
Salt 1kg Packing	2501	0 %	140.00 nos	7.00	nos	980.00
Rice 1kg Packing	1006	0 %	140.00 nos	29.00	nos	4,060.00
Mix Dall 1kg Packing	0713	0 %	140.00 nos	80.00	nos	11,200.00
Soya Oil .500 Kg Packing	1507	5 %	140.00 nos	43.81	nos	6,133.40
Haldi 50 Gram Packing	09103030	5 %	140.00 nos	10.48	nos	1,467.20
Mirchi 100 Gram Packing	09042211	5 %	140.00 nos	15.24	nos	2,133.60
Sugar 1kg Packing	1701	5 %	140.00 nos	38.10	nos	5,334.00
Soap	3401	18 %	140.00 nos	5.93	nos	830.20
Tea 30 Gram Packing	0902	5 %	140.00 nos	6.67	nos	933.80
Hdpe Packing Bag Old	6305	18 %	140.00 nos	4.24	nos	593.60
						47,945.80
				2.50	%	400.06
				2.50	%	400.06
				9	%	128.14
				9	%	128.14
<b>ROUND OFF</b>						(-)0.20
<b>Less:</b>						
<b>Bill Details:</b>						
On Account		49,002.00 Dr				
<b>Total</b>						<b>₹ 49,002.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Forty Nine Thousand Two Only**

**Declaration**  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

<b>V. S. SERVICES</b> S-26, First Floor, DCM Road, Chambal Industrial Area, Kota-324003 GSTIN/UIN: 08BCPPS7917C2Z4 State Name : Rajasthan, Code : 08	Invoice No.	Dated
	27	5-May-2020
	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	Despatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No. Rj-20-Gb-1084
	Terms of Delivery	
	Buyer	
<b>Resonant Wealth Consultancy Pvt Ltd</b>  State Name : Rajasthan, Code : 08 Place of Supply : Rajasthan		

Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount
Atta 5kg Packing	1101	0 %	140.00 nos	102.00	nos	14,280.00
Salt 1kg Packing	2501	0 %	140.00 nos	7.00	nos	980.00
Rice 1kg Packing	1006	0 %	140.00 nos	29.00	nos	4,060.00
Mix Dall 1kg Packing	0713	0 %	140.00 nos	80.00	nos	11,200.00
Soya Oil .500 Kg Packing	1507	5 %	140.00 nos	43.81	nos	6,133.40
Haldi 50 Gram Packing	09103030	5 %	140.00 nos	10.48	nos	1,467.20
Mirchi 100 Gram Packing	09042211	5 %	140.00 nos	15.24	nos	2,133.60
Sugar 1kg Packing	1701	5 %	140.00 nos	38.10	nos	5,334.00
Soap	3401	18 %	140.00 nos	5.93	nos	830.20
Tea 30 Gram Packing	0902	5 %	140.00 nos	6.67	nos	933.80
Hdpe Packing Bag Old	6305	18 %	140.00 nos	4.24	nos	593.60
<b>Total</b>						<b>47,945.80</b>
<i>Cgst Output 2.5%</i>						2.50 % <b>400.06</b>
<i>Sgst Output 2.5%</i>						2.50 % <b>400.06</b>
<i>Cgst Output@9%</i>						9 % <b>128.14</b>
<i>Sgst Output @ 9%</i>						9 % <b>128.14</b>
<i>ROUND OFF</i>						<b>(-)0.20</b>
<b>Less :</b>						
<b>Bill Details:</b>						
On Account						49,002.00 Dr
<b>Total</b>						<b>1,540.00 nos</b>
						<b>₹ 49,002.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Forty Nine Thousand Two Only**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

<b>V. S. SERVICES</b> Flat No.1272, Suwalka Riddhi Siddhi Residency, Road No.1, Rajeev Gandhi Nagar Extn. Kota-324005 GSTIN/UIN: 08BCPPS7917C2Z4 State Name : Rajasthan, Code : 08	Invoice No. <b>28</b>	Dated <b>12-May-2020</b>
	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
	Buyer's Order No.	Dated
Buyer <b>Resonant Wealth Consultancy Pvt Ltd</b> Kota State Name : Rajasthan, Code : 08 Place of Supply : Rajasthan	Despatch Document No.	Delivery Note Date
	Despatched through	Destination
	Terms of Delivery	

Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
Atta 5kg Packing	1101	140.00 nos	102.00	nos	14,280.00
Salt 1kg Packing	2501	140.00 nos	7.00	nos	980.00
Rice 1kg Packing	1006	140.00 nos	29.00	nos	4,060.00
Mix Dall 1kg Packing	0713	140.00 nos	80.00	nos	11,200.00
Soya Oil .500 Kg Packing	1507	140.00 nos	43.81	nos	6,133.40
Haldi 50 Gram Packing	09103030	140.00 nos	10.48	nos	1,467.20
Mirchi 100 Gram Packing	09042211	140.00 nos	15.24	nos	2,133.60
Sugar 1kg Packing	1701	140.00 nos	38.10	nos	5,334.00
Hdpe Packing Bag Old	6305	140.00 nos	4.24	nos	593.60
Soap	3401	140.00 nos	5.93	nos	830.20
Tea 30 Gram Packing	0902	140.00 nos	6.67	nos	933.80
					47,945.80
			2.50	%	400.06
			2.50	%	400.06
			9	%	128.14
			9	%	128.14
Less :					(-)2.20
<b>Total</b>		<b>1,540.00 nos</b>			<b>₹ 49,000.00</b>

Amount Chargeable (in words)

**INR Forty Nine Thousand Only**

E. & O.E

**Declaration**

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



for V. S. SERVICES

Authorized Signatory

This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

<b>V. S. SERVICES</b> Flat No. 1272, Suwalka Riddhi Siddhi Residency, Road No.1, Rajeev Gandhi Nagar Extn. Kota-324005 GSTIN/UIN: 08BCPPS7917C2Z4 State Name : Rajasthan, Code : 08	Invoice No.	Dated
	29	13-May-2020
	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
Buyer <b>Resonant Wealth Consultancy Pvt Ltd</b> Kota State Name : Rajasthan, Code : 08 Place of Supply : Rajasthan	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	Despatched through	Destination
	Terms of Delivery	

Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
Atta 5kg Packing	1101	140.00 nos	102.00	nos	14,280.00
Salt 1kg Packing	2501	140.00 nos	7.00	nos	980.00
Rice 1kg Packing	1006	140.00 nos	29.00	nos	4,060.00
Mix Dall 1kg Packing	0713	140.00 nos	80.00	nos	11,200.00
Soya Oil .500 Kg Packing	1507	140.00 nos	43.81	nos	6,133.40
Haldi 50 Gram Packing	09103030	140.00 nos	10.48	nos	1,467.20
Mirchi 100 Gram Packing	09042211	140.00 nos	15.24	nos	2,133.60
Sugar 1kg Packing	1701	140.00 nos	38.10	nos	5,334.00
Hdpe Packing Bag Old	6305	140.00 nos	4.24	nos	593.60
Soap	3401	140.00 nos	5.93	nos	830.20
Tea 30 Gram Packing	0902	140.00 nos	6.67	nos	933.80
					47,945.80
			2.50	%	400.06
			2.50	%	400.06
			9	%	128.14
			9	%	128.14
Less :					(-)2.20
<b>Total</b>		<b>1,540.00 nos</b>			<b>₹ 49,000.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Forty Nine Thousand Only**

**Declaration**  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

  
**for V. S. SERVICES**  
 Authorized Signatory

This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

<b>V. S. SERVICES</b> Flat No.1272, Suwalka Riddhi Siddhi Residency, Road No.1, Rajeev Gandhi Nagar Extn. Kota-324005 GSTIN/UIN: 08BCPPS7917C2Z4 State Name : Rajasthan, Code : 08	Invoice No.	Dated
	30	14-May-2020
	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
Buyer <b>Resonant Wealth Consultancy Pvt Ltd</b> Kota State Name : Rajasthan, Code : 08 Place of Supply : Rajasthan	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	Despatched through	Destination
	Terms of Delivery	

Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
Atta 5kg Packing	1101	140.00 nos	102.00	nos	14,280.00
Salt 1kg Packing	2501	140.00 nos	7.00	nos	980.00
Rice 1kg Packing	1006	140.00 nos	29.00	nos	4,060.00
Mix Dall 1kg Packing	0713	140.00 nos	80.00	nos	11,200.00
Soya Oil .500 Kg Packing	1507	140.00 nos	43.81	nos	6,133.40
Haldi 50 Gram Packing	09103030	140.00 nos	10.48	nos	1,467.20
Mirchi 100 Gram Packing	09042211	140.00 nos	15.24	nos	2,133.60
Sugar 1kg Packing	1701	140.00 nos	38.10	nos	5,334.00
Hdpe Packing Bag Old	6305	140.00 nos	4.24	nos	593.60
Soap	3401	140.00 nos	5.93	nos	830.20
Tea 30 Gram Packing	0902	140.00 nos	6.67	nos	933.80
					47,945.80
					Cgst Output 2.5% 400.06
					Sgst Output 2.5% 400.06
					Cgst Output@9% 128.14
					Sgst Output @ 9% 128.14
Less :					ROUND OFF (-)2.20
<b>Total</b>		<b>1,540.00 nos</b>			<b>₹ 49,000.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Forty Nine Thousand Only**

**Declaration**  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

  
 for V. S. SERVICES  
 \_\_\_\_\_  
 Authorised Signatory

This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

**V. S. SERVICES**

Flat No.1272, Suwalka Riddhi Siddhi Residency,  
Road No.1, Rajeev Gandhi Nagar Extn.  
Kota-324005  
GSTIN/UIN: 08BCPPS7917C2Z4  
State Name : Rajasthan, Code : 08

Invoice No. <b>31</b>	Dated <b>15-May-2020</b>
Delivery Note	Mode/Terms of Payment
Supplier's Ref.	Other Reference(s)
Buyer's Order No.	Dated
Despatch Document No.	Delivery Note Date
Despatched through	Destination
Terms of Delivery	

Buyer  
**Resonant Wealth Consultancy Pvt Ltd**  
Kota  
State Name : Rajasthan, Code : 08  
Place of Supply : Rajasthan

Description of Goods	HSN/SAC	Quantity	Rate	per	Amount	
Atta 5kg Packing	1101	80.00 nos	102.00	nos	8,160.00	
Salt 1kg Packing	2501	80.00 nos	7.00	nos	560.00	
Rice 1kg Packing	1006	80.00 nos	29.00	nos	2,320.00	
Mix Dall 1kg Packing	0713	80.00 nos	80.00	nos	6,400.00	
Soya Oil .500 Kg Packing	1507	80.00 nos	43.81	nos	3,504.80	
Haldi 50 Gram Packing	09103030	80.00 nos	10.48	nos	838.40	
Mirchi 100 Gram Packing	09042211	80.00 nos	15.24	nos	1,219.20	
Sugar 1kg Packing	1701	80.00 nos	38.10	nos	3,048.00	
Soap	3401	80.00 nos	5.93	nos	474.40	
Tea 30 Gram Packing	0902	80.00 nos	6.67	nos	533.60	
Hdpe Packing Bag Old	6305	80.00 nos	4.24	nos	339.20	
<b>27,397.60</b>						
<i>Cgst Output 2.5%</i>					2.50 %	228.60
<i>Sgst Output 2.5%</i>					2.50 %	228.60
<i>Cgst Output@9%</i>					9 %	73.23
<i>Sgst Output @ 9%</i>					9 %	73.23
<i>ROUND OFF</i>						(-)1.26
<b>Total</b>						<b>₹ 28,000.00</b>

Amount Chargeable (in words) **INR Twenty Eight Thousand Only** E. & O.E

Declaration  
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

<b>V. S. SERVICES</b> Flat No. 1272, Suwalka Riddhi Siddhi Residency, Road No.1, Rajeev Gandhi Nagar Extn. Kota-324005 GSTIN/UIN: 08BCPPS7917C2Z4 State Name : Rajasthan, Code : 08	Invoice No. <b>32</b>	Dated <b>16-May-2020</b>
	Delivery Note	Mode/Terms of Payment
Buyer <b>Resonant Wealth Consultancy Pvt Ltd</b> Kota State Name : Rajasthan, Code : 08 Place of Supply : Rajasthan	Supplier's Ref.	Other Reference(s)
	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	Despatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No. <b>Rj20ga6446</b>
	Terms of Delivery	

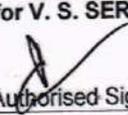
Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
Atta 5kg Packing	1101	60.00 nos	102.00	nos	6,120.00
Salt 1kg Packing	2501	60.00 nos	7.00	nos	420.00
Rice 1kg Packing	1006	60.00 nos	29.00	nos	1,740.00
Mix Dall 1kg Packing	0713	60.00 nos	80.00	nos	4,800.00
Soya Oil .500 Kg Packing	1507	60.00 nos	43.81	nos	2,628.60
Haldi 50 Gram Packing	09103030	60.00 nos	10.48	nos	628.80
Mirchi 100 Gram Packing	09042211	60.00 nos	15.24	nos	914.40
Sugar 1kg Packing	1701	60.00 nos	38.10	nos	2,286.00
Soap	3401	60.00 nos	5.93	nos	355.80
Tea 30 Gram Packing	0902	60.00 nos	6.67	nos	400.20
Hdpe Packing Bag Old	6305	60.00 nos	4.24	nos	254.40
<b>Less :</b>					20,548.20
			Cgst Output 2.5%	2.50 %	171.46
			Sgst Output 2.5%	2.50 %	171.46
			Cgst Output@9%	9 %	54.92
			Sgst Output @ 9%	9 %	54.92
			<b>ROUND OFF</b>		(-)0.96
<b>Total</b>		<b>660.00 nos</b>			<b>₹ 21,000.00</b>

E. & O.E

Amount Chargeable (in words)  
**INR Twenty One Thousand Only**

**Declaration**  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for V. S. SERVICES

  
 Authorised Signatory

This is a Computer Generated Invoice

## Invoice-cum-Bill of Supply

<b>V. S. SERVICES</b> Flat No. 1272, Suwalka Riddhi Siddhi Residency, Road No.1, Rajeev Gandhi Nagar Extn. Kota-324005 GSTIN/UIN: 08BCPPS7917C2Z4 State Name : Rajasthan, Code : 08	Invoice No. <b>33</b>	Dated <b>19-May-2020</b>
	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
Buyer <b>Resonant Wealth Consultancy Pvt Ltd</b> FLAT NO 1276 SUWALKA Riddhi Siddhi Residency Plot, No 1-4 Road No-1, Ipia, Kota Raj-324005 GSTIN/UIN : 08AAKCA1961F1ZQ State Name : Rajasthan, Code : 08 Place of Supply : Rajasthan	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	Despatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No. <b>Rj-20-Pa-2038</b>
	Terms of Delivery	

Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
Atta 5kg Packing	1101	100.00 nos	102.00	nos	10,200.00
Rice 1kg Packing	1006	100.00 nos	29.00	nos	2,900.00
Salt 1kg Packing	2501	100.00 nos	7.00	nos	700.00
Mix Dall 1kg Packing	0713	100.00 nos	80.00	nos	8,000.00
Soya Oil .500 Kg Packing	1507	100.00 nos	43.81	nos	4,381.00
Haldi 50 Gram Packing	09103030	100.00 nos	10.48	nos	1,048.00
Mirchi 100 Gram Packing	09042211	100.00 nos	15.24	nos	1,524.00
Sugar 1kg Packing	1701	100.00 nos	38.10	nos	3,810.00
Soap	3401	100.00 nos	5.93	nos	593.00
Hdpe Packing Bag Old	6305	100.00 nos	4.24	nos	424.00
Tea 30 Gram Packing	0902	100.00 nos	6.67	nos	667.00
					34,247.00
			2.50	%	285.76
			2.50	%	285.76
			9	%	91.53
			9	%	91.53
					(-)1.58
<b>Total</b>		<b>1,100.00 nos</b>			<b>₹ 35,000.00</b>

Amount Chargeable (in words) E. & O.E  
**INR Thirty Five Thousand Only**

**Declaration**  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for V. S. SERVICES



This is a Computer Generated Invoice

**LEKHRAJ (CONTRACTOR)**

730, VINOBA BHAVE NAGAR, KOTA (RAJ.)

M/s. Resonant Wealth consultancy Date 5-6-2020  
prt. Ltd  
 Address KOTA Invoice No. 015  
 Party GST No. 02AAKCA1961F12G Vehicle No. \_\_\_\_\_  
 State RAJ. State Code \_\_\_\_\_ Transport work order

S.N.	Description of Goods	HSN/SAC Code	Qty.	Unit	Amount
1	<u>(Sukradasi)</u> Stone Masonry		2092 cft	60 ✓	125520
2	Concrete (DPC)		205 cft	120 ✓	24600
3	Shutting on DPC <u>out side</u>		30 sqm	200 ✓	6000

Hold 51.50  
Approved

As per  
05/06/2020

verified by  
Surya

184220  
Signature: \_\_\_\_\_  
Signature: \_\_\_\_\_

TOTAL	156120
CGST %	14050
SGST %	14050
IGST %	
TOTAL	184220
G. TOTAL	

Amount in words one lakh fifty four thousand two hundred twenty two rupees

Bank Details : OBC  
 Bank A/C No.: 51411132000117  
 IFSC CODE No. : ORBC0105141

- Notes: 1. Goods once sold will not be taken back.  
 2. Intrest will be charged @24% if this bill not paid  
 3. All Subject to kota Jurisdiction.  
 4. Payment only R.T.G.S. or A.C. pay check only.

For : LEKHRAJ (CONTRACTOR)  
 Authorised Signatory

Gurta Scheem 'W' Ink's 9460952544

(3) shutting = ~~1314~~ 1314 x 0.25  
 => 328 sqft  
 ↓  
 30.42 sqm

LZPL3157D1ZQ  
Rajasthan Code - 08

TAX INVOICE

Mob. : 9602860160

**LEKHRAJ (CONTRACTOR)**

730, VINOBA BHAVE NAGAR, KOTA (RAJ.)

75

M/s. Resonant Wealth Consultancy Pvt. Ltd. Date 13-7-2020  
 Address KOTA Invoice No. 017  
 Party GST No. 08AAJCA1961F12E Vehicle No. ....  
 State RAJ State Code .....

S.N.	Description of Goods	HSN/SAC Code	Qty.	Unit R.S.	Amount
1	कार्य → बाक्सरीवाल स्कुल (कुंदाई)				
1	0 लॉक चुनाई (8" thickness)	6057	3650	Cu-M	991080
2	गिट्टी (कंक्रीट) ब्लॉक के उपर (3.5" thick)	148	120	Cu-M	17,853
3	सेटिंग	61.99	900	Sq.M	12398
TOTAL					951331
CGST %					22619.79
SGST %					22619.79
IGST %					
TOTAL					
G. TOTAL					996570

Hold S.I. S.D. amount  
 Approved  
 Ashish  
 BHA/2020

Amount in words.....

996570

Bank Details : OBC  
 Bank A/C No. : 51411132000117  
 IFSC CODE No. : ORBC0105141

- Notes:
1. Goods once sold will not be taken back.
  2. Intrest will be charged @24% if this bill not paid
  3. All Subject to kota Jurisdiction.
  4. Payment only R.T.G.S. or A.C. pay check only.

For : LEKHRAJ (CONTRACTOR)  
 Authorised Signatory

Verify by  
 Curran Vajirani ⇒ 327 Sq Ft  
 ⇒ 187.40 X 200



# Kota Round Table 281, Kota



Chairman  
**LMF Tr Karan Pandya**  
M. : 93145-99999

Secretary  
**LMF Tr Gaurav Goyal**  
M. : 70734-96613

**LMF Tr Ankit Agarwal**  
M. 80943-00500

**LMF Tr Dharamveer Pandya**  
M. 90010-92009

**LMF Tr Dushyant Bapna**  
M. 90245-67777

**LMF Tr Luv Agarwal**  
M. 94141-87710

**LMF Tr Mudit Goyal**  
M. 77420-90888

**LMF Tr Nemish Parashar**  
M. 93140-85107

**LMF Tr Rahul Khandelwal**  
M. 97999-95577

**LMF Tr Rajat Jain**  
M. 99293-88866

**LMF Tr Saransh Mittal**  
M. 97849-88053

**LMF Tr Shanki Bansal**  
M. 96600-27772

**LMF Tr Sidharth Munot**  
M. 80035-33007

**LMF Tr Siddharth Poddar**  
M. 99296-44222

**LMF Tr Sumit Agarwal**  
M. 9829389955

**LMF Tr Swapnil Madaan**  
M. 99833-27030

**LMF Tr Tarun Jain**  
M. 96100-15000

Ref. No.

Date : .....

To,  
Resonant Wealth Consultancy Private Limited,  
Landmark Paradise, Kunhari, Kota  
Rajasthan.

3<sup>rd</sup> Nov 2020

Sub: CSR Fund"Utilization certificate".

Dear Sir,

This is with reference to subject mentioned above & the fund given by Resonant Wealth Consultancy Private. Limited of Rs.350000/-on 03 Nov 2020 via Cheque No.049557 ICICI Bank, in compliance of requirements prescribed in clause of Corporate Social Responsibility.

Trust is functioning since year 2016 in the field of Education of under privileged students Trust is also associated with many government projects to build classrooms in government schools. Trust is registered at the Registration and Stamps Department, Office of the Sub-Registrar 1, Kota and has Registration Number 2016000179 and is eligible to accept donation with laws applicable thereon.

Above stated funds were utilized to Construction of classrooms at Rajkiya Madhyamik Vidhyalaya, Bapu Nagar, Kacchi Basti, Balita Road, Kota, Rajasthan. Expenses were made for accomplishing the project successfully.

Our trust appreciates your support and action in the social activities and we look forward to your cooperation and positive response in all our efforts for the betterment of society and objective trust as a whole.

Thank You.

Regards,

For KRT281CharitableTrust  
KOTA **KRT 281 CHARITABLE TRUST**

TRUSTEE

Trustee

Dated: 03.11.2021

**UTILIZATION CERTIFICATE CUM RECEIPT**

Received with thanks of Rs. 3,98,045/- (*Rupees Three Lakhs Ninty Eight Thousand Forty Five Rs Only*) from *M/s Resonant Wealth Consultancy Private Limited, Flat No. 1276, Suwalka's Riddhi Siddhi Residency, Plot No. 1 - 4, Rajeev Gandhi Nagar Extn., Road No. 1, IPIA, Kota (Rajasthan) - 324005* in furtherance to MOU dated 28.12.2020 for providing appropriate meal without any cost i.e. completely free to the poor resident of Kachhi Basties, Slum Areas and Rural Area of Kota Districts for fulfillment of obligations undertaken under CSR activities for eradication of hunger.

It is further certified that the above fund received has been duly utilized for the said purpose and the meal has been distributed free of cost by the Trust.

This Utilization Certificate cum Receipt is issued by the Trust for taking into account the said amount by *M/s Resonant Wealth Consultancy Private Limited*.

For Jeevan Sambal Charitable Trust  
For Jeevan Sambal Charitable Trust

*Alok Parashar*

TRUSTEE

(Alok Parashar)  
Trustee

Photographs Showing carried Out CSR activities

1. Rajkiya Ucha Madhamika Vidhyalaya, Bapu Nagar, Kachi Basti Balita Road, Kota



Construction of Classrooms

Construction of Classrooms



Construction of Classrooms

Construction of Girls Toilets

2. Govt. Senior Sec. School Subhash Nagar, Kota.



Construction of Classrooms	Construction of Classrooms
<b>3. Rajkiya Balika Ucha Madhyamika Vidyalaya, Sakatpura, Kota.</b>	
 <p>Latitude: 25.180075 Longitude: 75.825646 Elevation: 280.4912 m Accuracy: 6.1 m Time: 06-17-2025 17:14 Note: landmark Paradise</p>	 <p>Latitude: 25.180137 Longitude: 75.825111 Elevation: 280.4962 m Accuracy: 30.3 m Time: 06-17-2025 17:14 Note: landmark Paradise</p>
<b>Construction of Classrooms</b>	
 <p>Latitude: 25.18009 Longitude: 75.825078 Elevation: 280.4943 m Accuracy: 16.9 m Time: 06-17-2025 17:13 Note: landmark Paradise</p>	
<b>Construction of Classrooms</b>	



Regional Office  
Rajasthan State Pollution Control Board,  
Plot NO-2(A), Road No-6, Indraprastha Industrial Area,  
Kota-324004

Email:- rorpcb.kota@gmail.com

☎ 0744-2490873

RPCB/RO- KOTA/K-2664/ 2734

Dated:- 10/01/2022

Group In charge (MUID),  
Rajasthan State Pollution Control Board,  
4-Institutional Area, Jhalana Doongri,  
Jaipur.

Sub: Regarding Inspection report of M/s Resonant Wealth Consultancy Pvt.  
Ltd.

Ref: Your show cause notice dated 02.11.2021.

Sir,

Please find attached detailed Inspection report of above cited subject.

Encl: As above.

Yours Sincerely

(Rakesh Gupta)  
Regional Officer

RAJASTHAN STATE POLLUTION CONTROL BOARD

Regional Office, Kota

(Under Section 23 of the Water Act 1974, Under Section 24 of the Air Act 1981 and Under Section 10 of EP Act 1986)

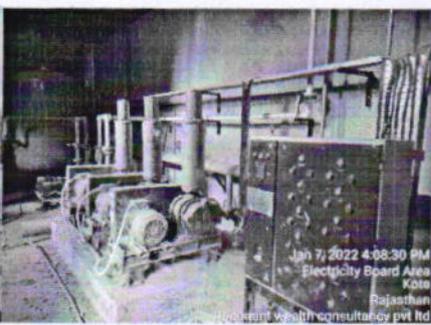
1	a. Name of the Industry:	M/s Resonant Wealth Consultancy Pvt. Ltd.,
	b. Address of the Industry:	Khasra no. 200/1, Village-Sakatpura, Tehsil-Ladpura, District-Kota.
	c. E-mail:	-
	d. Fax :	-
	e. Mobile :	8058022307
	f. Phone no:	-
2	Date of Inspection:	07.01.2022
3	Name and Designation of the Person Contacted:	Sh. Gurdev Singh, Project coordinator.
4	Date of commencement:	-
5	Type of Industry:	Group Housing Project "Landmark Paradise"
6	Product of industry:	Total plot area-22374.35 sq.m., Total built up area-66788.98 sq.m. & one DG set (500 KVA) as per environmental clearance dated 23.06.2017.
6	Nature of Industry:	Air & Water polluting
7	Size of Industry: Large/ Medium/ Small	-
8	Category of Industry: Red/ Orange/ Green/ Others	Orange
9	Status of Operation: Operational/ Non-operational/ Closed/ Any other	Operational (Block-A for which CTO applied)
10	List of Partners/ Directors/ proprietor with addresses:	Submitted with consent application.
11	Status of consent under the Water Act, 1974:	➤ Unit has applied for consent to establish at H.O. vide their application dated 07.07.2020 & consent to operate (for Block-A) at H.O. vide their application dated 17.07.2020.
12	Status of consent under Air Act- 1981	➤ Unit has applied for consent to establish at H.O. vide their application dated 07.07.2020 & consent to operate (for Block-A) at H.O. vide their application dated 17.07.2020.
13	Water related:	
	1. Source of Water	3-Borewells out of which 2 were operational and 1 was withheld for future water requirements.
	2. Status of metering arrangement on sources	Metering arrangement were provided at Bore-wells.
	3. Meter reading (if meter provided)	34479.99 cubic meter (pump-1 at 3:55 PM)

	4. Metering arrangement for water consumption in various process/use	Provided (at both operational Bore-wells)			
	5. Water consumption process/use wise	<ul style="list-style-type: none"> <li>➤ Total Water Requirement is 404 KLD (as per CTE application dated 07.07.2020 for all three blocks).</li> <li>➤ Total Water Requirement is 202 KLD (139 KLD Domestic + 63 KLD others as per CTO application dated 17.07.2020 for Block-A)</li> </ul>			
	6. Status of log book of water drawn and consumption	Record of water drawn from both operational bore-well are being maintained by unit. (copy enclosed)			
14	Waste water generation (Stream wise) per day:	Domestic : 157 KLD (Domestic sewage as per CTO application dated 17.07.2020 for Block-A)			
15	Whether the industry is connected with CETP or provided Effluent Treatment Plant or treatment not required?	NA			
16	In case of Sewage Treatment Plant (STP) provided, details of same (In case of STP's, please provide details for all): <b>350 KLD STP installed and found non- operational.</b>				
	A	Sewage Treatment Plant (STP) Unit operation/ processes with details	Process flow sheet has been submitted by industry in their feasibility report.		
	B	Operational Status of STP units at the time of Inspection:	Non-Operational.		
	C	Whether Separate electric meter for Effluent Treatment Plant is Provided or Not? If, Yes then the reading	Not Provided.		
	D	Whether water meter at inlet, outlet and for recycle has been provided or not? If, yes, then readings thereof.	Not Provided.		
	E	Whether Logbook for operation, electric meter/ water meters/ chemicals consumption is maintained or not?	Not Maintained.		
	F	Characteristics of waste water (As per site observations) pH, Temp, Conductivity, Dissolved Oxygen	-		
17	Details of recycle arrangements			-	
18	Metering arrangements for recycle ? If yes then reading			Not Provided.	
<b>19</b>	<b>Details of Air Pollution:</b>				
<b>A</b>	<b>Details of D. G. Sets</b>				
	Rating in KVA	Status of Acoustic enclosure	Details of Stack	Adequacy of stack and acoustic enclosure	Whether adequate safe infrastructural Monitoring Facility Provided or not?

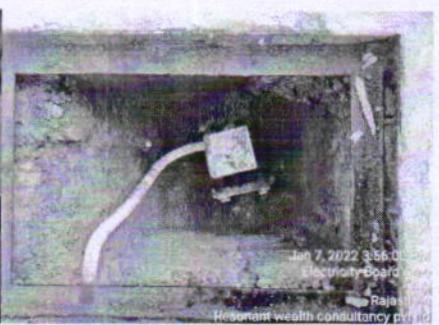
	250	Yes	Provided, 3 meter above ground level.	Inadequate	Not required.
20	<b>Other relevant Information regarding the Industry:-</b> <ul style="list-style-type: none"> <li>➤ Block-B &amp; C are under construction on the date of inspection.</li> <li>➤ Block-A having occupancy on the date of inspection are 1BHK-30 out of 81, 3BHK-90 out of 324.</li> <li>➤ House-keeping, greenery &amp; cleanliness was good inside/around A-Block on the date of inspection.</li> <li>➤ As STP was non-operational therefore domestic sewage was directly drawn into nearby drain as reported.</li> </ul>				
21	Details of water/ waste water sample collected during inspection		Not collected as STP was non-operational.		



DG set



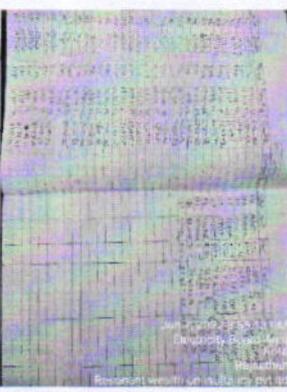
STP



Bore-well



Meter at Bore-well-1



Record of water drawn



Block-A

**Observations:-** Application can be refuse as per major faults mentioned below:-

1. Adequate stack height has not been provided for DG set (250 KVA) this is violation of condition no.10 (specific conditions of operation phase) of environmental clearance dated 23.06.2017.
2. Project is put into use (A-Block) without put STP in operation this is violation of condition no.20 (specific conditions of construction phase) of environmental clearance dated 23.06.2017.

Submitted for your kind perusal, please.

*Kuldeep Meena*  
**(Kuldeep Meena)**  
**JEE, KOTA**

**Recommendation:-** In view of above observed deficiencies, pending applications of the unit may be refused.

c/s  
*Rakesh Gupta*  
**(Rakesh Gupta)**  
**Regional Officer**



# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-5159699, 5159604 e-mail: [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No.: 18001806127 Ext. 7

Annexure-XV



## Registered Post

F14/Tech-(228)Kota/RSPCB/B&I/ 28-31  
M/s Resonant Wealth Consultancy Pvt. Ltd.,  
(Residential Project "Landmark Paradise"),  
Flat No. 1276, Suwalka's Ridhi Sidhi Residency,  
Plot No. 1-4, Rajeev Gandhi Ext.,  
Road No. 1, Kota-324005,  
District- Kota, Rajasthan  
Email: [landmarkparadise2020@gmail.com](mailto:landmarkparadise2020@gmail.com)  
[info@resonant.in](mailto:info@resonant.in)

Date: 03-06-2024

Sub: Show cause notice for intended directions for imposition of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Others. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/ establishment/ entity (hereinafter referred to as the industry) in the name of M/s Resonant Wealth Consultancy Pvt. Ltd., (Residential Project "Landmark Paradise") which is engaged in operating an industrial plant/ operation/ process/ group housing project at Flat No. 1276, Suwalka's Ridhi Sidhi Residency, Plot No. 1-4, Rajeev Gandhi Ext., Road No. 1, Kota-324005, District- Kota, Rajasthan (hereinafter referred as 'the unit') and during the process the unit discharges water and/or air pollutants.
5. And whereas it has been observed that during inspection unit have violated the provisions of the Air Act and/or Water Act. Details are as under:
  - i. The project is in operation without having Consent to Establish and/or Consent to Operate from State Board.
  - ii. During the inspection, unit representative has informed that the sewage generated from the unit is being disposed off through tankers by Municipal Corporation as of now. However, unit representative has not provided any documents regarding the same.
  - iii. During the inspection, STP was found under maintenance, while the project was found operational.



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-5159699, 5159604 e-mail: [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No.: 18001806127 Ext. 7



6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.
8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Regional Office of the Board at Kota has reported non-compliance of total 50 days (i.e. from 13.09.2023 to 06.12.2023) for the industry.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs. 6,12,500/- (Rs. Six Lakhs Twelve Thousand and Five Hundred) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/ clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/ in person **within 15 days** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

This bears approval of the competent authority.

Yours sincerely,

  
(Pooja)  
GIC (B&I)

Copy to following for information and necessary action:-

1. Group In-charge (Planning), RSPCB, Jaipur
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Kota with the request to forward comments on reply of the unit received, if any.
3. Master File, B&I, RSPCB, Jaipur.

  
GIC (B&I)  
d/c



**Rajasthan State Pollution Control Board**  
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
 (Group Name: 48)

**Original**

28 HBC 232

Receipt No: 6882

Receipt Date : 25/07/2024

Polluters Pay Prinaple

Received sum of 612,500.00 in words (Rs. Six Lakhs Twelve Thousand Five Hundred Only) on account of -

From Shree M/s RESONANT WEALTH CONSULTANCY PVT. LTD, KOTA Through DD No. 002021 Dated 19/07/2024  
 Amount Rs. 612500.00/- name of the bank AU SMALL FINANCE BANK, vide their letter no. NA letter date 20/07/2024 .

[This Receipt is valid subject to clearance of DD.]

Rs: 612500/-

*[Signature]*  
 Accountant

Signature with Post



**Rajasthan State Pollution Control Board**  
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
 (Group Name : 48 )

**Copy**

Receipt No: 6882

Receipt Date : 25/07/2024

Polluters Pay Prinaple

Received sum of 612,500.00 in words (Rs. Six Lakhs Twelve Thousand Five Hundred Only) on account of -

From Shree M/s RESONANT WEALTH CONSULTANCY PVT. LTD, KOTA Through DD No. 002021 Dated 19/07/2024  
 Amount Rs. 612500.00/- name of the bank AU SMALL FINANCE BANK, vide their letter no. NA letter date 20/07/2024 .

[This Receipt is valid subject to clearance of DD.]

Rs: 612500/-

*[Signature]*  
 Accountant

Signature with Post

*[Signature]*

# Resonant Wealth Consultancy Pvt. Ltd. <sup>6882</sup> 29

Regd. Office: C-7, H-1, 1st Flr, IC Block, Shahid Chandrashekhar  
Affordable Awasiya Yojna, Industrial Estate, Kota-324003, Rajasthan  
Email id: [info@resonant.in](mailto:info@resonant.in); Contact No. +91 9829881270  
(CIN:U01400RJ2012PTC037774)

Date: 20.07.2024

## The Group In charge, (Building & Infra)

Rajasthan State Pollution Control Board,  
4, Institutional Area, Jhalana Doongri,  
Jaipur, Rajasthan

Sub: Show cause notice for intended directions for imposition of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375D012 Paryavaran Suraksha Samiti & Others. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 for Group Housing project "Landmark Paradise" at Khasra No, 200/1, Sakatpura, Ladpura, Kota, Rajasthan promoted by Resonant Wealth Consultancy Pvt.Ltd.

- Ref:
- I. Application for Consent to establish application dated 07.07.2020
  - II. Application for Consent to operate application dated 17.07.2020
  - III. Consent to Establish & Consent to Operate refusal letter dated 06.01.2022
  - IV. Your Show cause notice dated 03.06.2024
  - V. Our request for extension of submission of reply dated 18.06.2024



Sir,

In regards to the above, point wise reply to the queries based on the Show cause notice for intended directions for imposition of Environmental Compensation raised are as under:

S. No.	Query no.	Query	Reply
1.	5 (i)	The project is in operation without having Consent to Establish and/or	We would like to inform you that we previously applied for CTE (Consent to

For Resonant Wealth Consultancy Pvt. Ltd.

*Prd.*  
30/07/2024  
*SEE (M)*  
Days.  
Director

# Resonant Wealth Consultancy Pvt. Ltd. <sup>30</sup>

Regd. Office: C-7, H-1, 1st Flr, IC Block, Shahid Chandrashekhar  
Affordable Awasiya Yojna, Industrial Estate, Kota-324003, Rajasthan  
Email id: [info@resonant.in](mailto:info@resonant.in); Contact No. +91 9829881270  
(CIN:U01400RJ2012PTC037774)

		Consent to Operate from State Board.	Establish) and CTO (Consent to Operate) on dated 17.07.2020, but the application was refused due to the pending NBWL (National Board for Wildlife) clearance. Copy of CTE & CTO submission receiving is enclosed as Annexure -I. We will apply for CTE and CTO as soon as we obtain the necessary NBWL clearance.
2.	5 (ii)	During the inspection, unit representative has informed that the sewage generated from the unit is being disposed off through tankers by Municipal Corporation as of now. However, unit representative has not provided and documents regarding the same.	During the time of inspection the STP was under maintenance so we was disposed off sewage through tankers by Municipal Corporation. Sewage are treated in STP and recycled water is used in flushing, landscaping & other necessary uses. Photographs showing the same is enclosed as Annexure-II
3.	5 (iii)	During the inspection, STP was found under maintenance, while the project was found operational.	
4.	11	And whereas the State Board has estimated the amount of environmental compensation to be levied on the industry as Rs. 6,12,500/- on the basis of Polluter Pays Principle.	<b>Demand draft in original against Environmental Compensation of Rs. 6,12,500/- is being deposited as per following details:</b> <ol style="list-style-type: none"><li>1. D.D No.- 002021</li><li>2. Date- 19.07.2024</li><li>3. Bank Name- AU Small Finance Bank, Talwandi Circle, Kota</li><li>4. D.D Amount- Rs.6,12,500/-</li><li>5. Purchaser Name- Resonant Wealth Consultancy Pvt. Ltd.</li></ol>

For Resonant Wealth Consultancy Pvt. Ltd.

  
Director

# Resonant Wealth Consultancy Pvt. Ltd. 31

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Kindly consider the same as we have deposited required compensation of Rs.6,12,500/- and withdraw show cause notice for intended directions for imposition of Environmental Compensation & oblige.

Encl: D.D of Rs. 6,12,500/- in original.

Thanking You,

Yours Sincerely

For Resonant Wealth Consultancy Pvt. Ltd.  
For Resonant Wealth Consultancy Pvt. Ltd.



Director

(Jaya Singh Rathod)

Director

DIN No.:05358463

Copy to : Regional Officer, RPCB, Kota for consideration please.